The Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007

Act 17 of 2007

Keyword(s):
Academic Council, Below Poverty Line Family, Board of Management, Chancellor, Chief Finance and Accounts Officer, Department, Endowment Fund, Fee, Governing Body, Higher Education, Main Campus, National Council of Assessments and Accreditation, Other Back

Amendments appended: 3 of 2010, 18 of 2011, 31 of 2011, 44 of 2011, 7 of 2013, 30 of 2013, 22 of 2013, 6 of 2014, 4 of 2015, 17 of 2015, 25 of 2017, 4 of 2018, 26 of 2018, 11 of 2019, 9 of 2021, 25 of 2022, 3 of 2023, 17 of 2023

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

MADHYA PRADESH ACT
NO. 17 OF 2007

THE MADHYA PRADESH NIJI VISHWAVIDYALAYA (STHAPANA AVAM SANCHALAN) ADHINIYAM, 2007

TABLE OF CONTENTS

CHAPTER I
PRELIMINARY

Sections:
1. Short title, extent and commencement.
2. Definitions.

CHAPTER II
ESTABLISHEMENT OF PRIVATE UNIVERSITY

3. Objects of private university.
4. Submission of proposal for establishment of a private university.
5. Evaluation of proposal.
6. Issuing letter of intent.
7. Conditions for establishing private university.
8. Submission of compliance report, verification and inspection.
9. Establishment and incorporation.

CHAPTER III
OPERATION AND MANAGEMENT OF PRIVATE UNIVERSITY

10. Incentives to private university.
11. Endowment fund.
12. General fund.
13. Application of general fund.
14. Officers of private university.
15. Visitor.
16. Chancellor.
17. Vice-Chancellor.
18. Registrar.
19. Chief Finance and Accounts Officer.
20. Other officers.
21. Authorities of private university.
22. Governing body.
23. Board of Management.

24. Academic Council.
25. Other authorities.
26. First Statutes.
27. Subsequent Statutes.
28. First Ordinances.
29. Subsequent Ordinances.
30. Vacancies not to invalidate the proceedings of any authority or body of private university.
31. Filling up of emergent vacancies.
32. Committees.
33. Mode of proof of private university record.
34. Regulations.
35. Enforcement of Statutes, Ordinances and regulations.

CHAPTER IV

REGULATION OF PRIVATE UNIVERSITY

36. Regulatory Commission.
37. Annual report.
38. Annual accounts and audit.
39. Periodic inspection.

CHAPTER V

WINDING OF PRIVATE UNIVERSITY

40. Management of private university on dissolution of sponsoring body.
41. Special power of State Government in certain circumstances.

CHAPTER VI

MISCELLANEOUS

42. Power to make rules.
43. Power to remove difficulties.
THE SCHEDULE.

MADHYA PRADESH BILL
NO. 17 OF 2007

THE MADHYA PRADESH NIJI VISHWAVIDYALAYA (STHAPANA AVAM SANCHALAN) ADHINIYAM,2007

(Received the assent of the Governor on the 24th May,2007; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)" dated the 25th May, 2007.)

An Act to provide for establishment and incorporation of self-financed private universities in the State of Madhya Pradesh for imparting higher education, and to regulate their functions and for matters connected therewith or incidental thereto.

Be it enacted by the Madhya Pradesh Legislature in the fifty-eighth year of the Republic of India as follows:-

CHAPTER I
PRELIMINARY

1. Short title, extent and commencement.

(1) This Act may be called the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007.

(2) It extends to whole of Madhya Pradesh.

(3) It shall come into force on such date as the State Government may, by notification, appoint.

2. Definitions.

In this Act unless the context otherwise requires,-

(a) "Academic Council" means the Academic Council of the private university;

(b) "below poverty line family" means a family whose income is below the poverty line as specified by the Government from time to time;

(c) "Board of Management" means the Board of Management of the private university;

(d) "Chancellor" means the Chancellor of the private university;

(e) "Chief Finance and Accounts Officer" means the Chief Finance and Accounts Officer of the private university;

(f) "Department" means a Department of Studies and includes a Centre of Studies of the private university;

(g) "employee" means any person appointed by the private university and includes teachers and other staff of the private university;

(h) "endowment fund" means the endowment fund of the private university;

(i) "fee" means the collection made by the private university from the students, by whatever name it may be called;

(j) "governing body" means the governing body of the private university;

(k) "higher education" means study of curriculum or course for of knowledge beyond 10+2 level;

(l) "main campus" means the main campus of the private university situated in Madhya Pradesh, consisting of minimum five university teaching departments, schools of studies and where the Vice-Chancellor and Registrar resides and also where the main office of the private university is located;

(m) "National Council of Assessment and Accreditation" means the National Council of Assessment and Accreditation, Bangalore, an autonomous institution of the University Grants Commission;

(n) "Ordinances" means the Ordinances of the private university;

(o) "Other Backward Classes" means the Other Backward Classes of citizens as specified by the State Government vide notification No.F.85-XXV-4-84, dated the 26th December, 1984 as amended from time to time;

(p) "private university" means a private university established and incorporated under this Act;

(q) "qualification" means a degree or any other qualification awarded by the private university;

(r) "Registrar" means the Registrar of the private university;

(s) "regulations" means the regulations made under the provisions of this Act;

(t) "regulatory body" means a Central or a State regulatory body established by the Central or State Government for laying down norms and conditions for ensuring standards of higher education;

(u) "Regulatory Commission" means the Regulatory Commission established under section 36;

(v) "regulatory council" means the All India Council for Technical Education established under the All India Council for Technical Education Act, 1987(52 of 1987), the Bar Council of India constituted under section 4 of the Advocates Act, 1961 (25 of 1961), the Council of Architects established under the Architects Act, 1972 (20 of 1972), the Medical Council of India constituted under the Indian Medical Council Act, 1956(2 of 1956), the Paramedical Council of Madhya Pradesh established under the Madhya Pradesh Sah Chikitsiy Parishad Adhiniyam,2000 (No. 1 of 2001) or the Pharmacy Council of India constituted under the Pharmacy Act, 1948 (8 of 1948), as the case may be;

(w) "Schedule" means the Schedule to this Act;

(x) "Scheduled Castes" means the Scheduled Castes notified under article 341 of the Constitution of India;

(y) "Scheduled Tribes" means the Scheduled Tribes notified under article 342 of the Constitution of India;

(z) "school of studies" means an institution maintained by private university as a place of higher learning and research;

(za) "sponsoring body" in relation to a private university means-

- (a) a society registered under the Madhya Pradesh Society Registrikaran Adhiniyam, 1973(No. 44 of 1973);
- (b) any registered public trust ;
- (c) a company registered under section 25 of the Companies Act, 1956(No. 1 of 1956); and
- (d) any other body registered under any other Act for the time being in force;

(zb) "Statutes" means the Statutes made under the provisions of this Act;

(zc) "student" means a person enrolled in the private university for pursuing a course of study for the award of a degree, diploma, certificate or other academic distinction;

(zd) "teacher" means a professor, reader, lecturer or a person known by any other designation who is required to impart education or to guide research or to render guidance to the students for pursuing a course of study of the private university;

(ze) "University" means a University established or incorporated by or under a Central Act or a State Act and includes any such institution as may be recognised as University by the University Grants Commission;

(zf) "University Grants Commission" means the University Grants Commission established under the University Grants Commission Act, 1956 (3 of 1956);

(zg) "University Grants Commission Regulations, 2003" means the University Grants Commission (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003 made under the University Grants Commission Act, 1956(3 of 1956);

(zh) "Vice - Chancellor" means the Vice-Chancellor of the private university;

(zi) "Visitor" means the Visitor of the private university.

CHAPTER II
ESTABLISHMENT OF PRIVATE UNIVERSITY

3. The following shall be the general objects of the private university:-

Objects of private university.

(a) to provide instructions, teaching and training in higher education and to make provisions for research, advancement and dissemination of knowledge;

(b) to create higher levels of intellectual abilities;

(c) to establish state of the art facilities for education and training;

(d) to carry out teaching and research and offer continuing education programmes;

(e) to create centres of excellence for research and development and for sharing knowledge and its application;

(f) to maintain the standards of degrees, diplomas, certificates and other academic distinctions in accordance with the norms laid down by the University Grants Commission and the related regulatory body or regulatory council;

(g) to pursue any other objective as may be approved by the State Government based on the recommendations of the Regulatory Commission from time to time.

4. (1) An application containing the proposal and the project report to establish a private university for carrying out the objectives enumerated in section 3 shall be made by the sponsoring body to the Regulatory Commission along with such fee and in such form as may be prescribed.

Submission of proposal for establishment of a private university.

(2) The project report shall contain the following particulars, namely:-

(a) the details of the sponsoring body along with the copies of its registration certificate, constitution and bye-laws;

(b) the information regarding financial resources of the sponsoring body along with audited accounts for the previous five years;

(c) the location of the main campus of the proposed private university;

(d) the objective of the private university;

(e) availability of land, and details of building and infrastructure facilities;

(f) the details of plans for campus development such as construction of buildings, development of structural amenities and infrastructure facilities and procurement of equipment etc, to be undertaken before the private university starts functioning and the phase-wise programme for five years;

(g) phased outlays of capital expenditure proposed for five years and its sources of finance;

(h) the nature and the number of faculties such as Science, Arts, Commerce, Technology, Education etc, types of programmes (under graduate or post graduate) of study and research proposed to be undertaken by the private university in each faculty and phasing of such programme for five year with course wise enrollment targets;

(i) the experience and expertise in the concerned discipline at the command of the sponsoring body;

(j) availabilities of academic facilities such as teaching staff, technical or non - technical staff, equipments etc., required for the courses of study and research;

(k) the estimated recurring expenditure course wise or activity wise, sources of finance and estimated expenditure per student;

(l) the scheme for mobilizing resources and the cost of capital thereto and the manner of repayment to such sources;
(m) the scheme for generation of funds internally through the recovery of fee from students, revenues anticipated from other activities relating to the objects of the private university and other anticipated income;
(n) the proposed fee structure for the different courses with reference to the detail of expenditure on unit cost and the extent of concessions or rebates in fee or free-ships and scholarships, if any, for the students belonging to Scheduled Castes, Scheduled Tribes, Other Backward Classes and below poverty line families;
(o) the system proposed to be followed for selection of students for admission to the courses of study in the private university;
(p) the system proposed to be followed for appointment of teachers and other employees in the private university.

Evaluation of proposal.

5. (1) The Regulatory Commission shall ,on receipt of the proposal and the project report for establishment of a private university, make such scrutiny within 60 days from the receipt of proposal as to the facts stated in the project report, as it may deem necessary.

(2) The Regulatory Commission in course of scrutiny may ask for any additional information from the sponsoring body and after receipt of such information, the Regulatory Commission shall evaluate the project proposal within 90 days.

Issuing letter of intent.

6. (1) After inquiry and evaluation as provided in section 5, if the Regulatory Commission is of the opinion that an opportunity to establish a private university be given to the sponsoring body, it shall make its recommendation to the State Government to issue a letter of intent to the sponsoring body in this regard.

(2) After receiving the recommendation from the Regulatory Commission, the State Government may issue letter of intent to the sponsoring body with regard to establishment of private university in the State.

7. The letter of intent as provided in sub-section (2) of section 6, shall contain the following conditions, which the sponsoring body will be required to fulfil for establishing a private university in the State, namely:-

Conditions for establishing private university.

(i) it shall establish-
   (a) main campus ;
   (b) an endowment fund in accordance with the provision of section 11;

(ii) it shall procure a minimum 20 hectares of land for the main campus to be established, and submit its ownership papers;

(iii) it shall make available a minimum builtup area of 25,00 square metres in the form of buildings, and ancillary structures for administrative purposes and for conducting the academic programmes;

(iv) it shall give an undertaking to the following effect:-
   (a) that the private university shall be unitary and self - financing;
   (b) that the land and buildings of the private university shall be used for the purposes of the private university only;
   (c) that it shall appoint, immediately after incorporation of the private university, and before starting of the classes, adequate number of faculty members along with necessary supporting staff in each department or discipline;
   (d) that it shall take up co-curricular activities to foster a proper academic and healthy environment such as seminars, debates, quiz programmes and extra-curricular activities like games, sports, National Service Scheme, National Cadet Corps etc, for the benefit of students as per the norms laid down by the regulatory bodies;
   (e) that it shall establish welfare programmes for the employees of the private university;
   (f) that it shall fulfil such other conditions and provide such other information as may be prescribed by the central regulatory bodies from time to time;

(g) that it shall fulfil the minimum criteria in terms of programme, faculty, infrastructure facilities, financial viability etc, laid down from time to time by the regulatory bodies;

(h) that it shall frame the programme of study leading to graduate and postgraduate degree or diploma which shall conform to the relevant regulations and norms of the University Grants Commission or the concerned statutory bodies;

(i) that it shall determine the admission procedure and fixation of fees in accordance with the norms or guidelines of the regulatory bodies;

(j) it shall compulsorily be assessed and accredited by the National Council of Assessment and Accreditation;

(k) that the teaching staff of the private university shall have minimum qualification prescribed by the University Grants Commission or other concerned regulatory bodies and appropriate emoluments shall be paid to them;

(l) that the private university shall be open to all persons of either gender, and it shall not discriminate on grounds of caste, creed, religion, race and it shall not be lawful for the private university to adopt or impose on any person any test whatsoever of religious belief in order to entitle him to be appointed as a teacher of the private university or to hold any other office therein or be admitted as a student in the private university or to enjoy or exercises any privilege thereof;

(m) that the admissions and conduct of classes shall not be started till concerned Statutes and Ordinances are approved as per provisions of the Act.

Submission of compliance report, verification and inspection.

8. (1) The sponsoring body shall submit the compliance report and an undertaking along with the relevant documents to the Regulatory Commission.

(2) After receiving the compliance report from the sponsoring body, the Regulatory Commission shall examine the same and factual data in the manner it may deem fit.

(3) If the Regulatory Commission, after examination of the compliance report and the undertaking as mentioned under sub-section (2), finds any shortcomings in the same, it may direct the sponsoring body to remove the identified shortcomings at the earliest.

(4) The Regulatory Commission, on being satisfied that the identified short comings, as mentioned in sub-section (3), have been removed it shall send its report regarding status of the proposal for establishment of the private university to the State Government regarding removal of the identified short comings.

(5) The State Government, may after the receipt of the report from the Regulatory Commission mentioned in sub-section (4), ask the University Grants Commission for inspection of the proposed private university, and the University Grants Commission shall submit the report within a maximum period of three months, or else the State Government may take such decision as it may deem fit.

(6) If the sponsoring body fails to comply with the conditions laid down in section 7 within the stipulated time, the project proposal submitted under sub section (1) of section 4 shall be annulled and letter of intent issued under sub-section (2) of section 6 shall be cancelled.

Establishment and incorporation.

9. (1) The State Government, if satisfied, after considering the report submitted by the Regulatory Commission under section 8 and inspection report of the University Grants Commission, if any, that the sponsoring body has complied with the provisions of section 7 and a private university may be established on the basis of its proposal, shall establish, by amending the Schedule, a private university with such specific name and description as specified in this behalf in the Schedule.

(2) Such a private university shall be deemed to have been incorporated from the date of the amendment of the Schedule.

(3) The private university shall be a body corporate by such name as shown in the Schedule having perpetual succession and common seal with powers, subject to the provisions of this Act, to acquire and own property, to contract, and shall sue and be sued by the said name.

(4) In all the suits and other legal proceedings by or against such private university, the pleadings shall be signed and verified by the Registrar and all processes in such suits and proceedings shall be issued to and be served on the Registrar.

(5) The main campus of the private university shall be at such place as shown in column (5) of the Schedule.

CHAPTER III
OPERATION AND MANAGEMENT OF PRIVATE UNIVERSITY

Incentives to private university.

10. Notwithstanding the provisions of sub-clause (a) of clause (iv) of section 7, the Government may provide financial or other incentives to the private university for reasons to be recorded in writing.

Endowment fund.

11. (1) On receipt of the letter of intent from the State Government as provided under sub-section (2) of section 6, a sponsoring body, willing to fulfil the conditions and give undertaking as mentioned in the letter of intent, shall establish an endowment fund of five crore rupees within fifteen days as a perpetual deposit in any bank specified in the First Schedule to the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 (5 of 1970). as a corresponding new bank.

(2) The endowment fund shall be used as security deposit to ensure that the private university complies with the provisions of the Act, Statutes and Ordinances, and the State Government may forfeit, after giving notice, whole or part of endowment fund on the recommendation of the Regulatory Commission, in case of breach or contravention of any provision of this Act, Statute, Ordinance or regulation by the sponsoring body.

(3) Income from the endowment fund may be utilized for development of infrastructure of the private university, but shall not be utilized for recurring expenditure of the private university.

(4) The mode of establishment of endowment fund, the manner of its investment, the payment of income from it to the sponsoring body, its forfeiture and mode of its return to the sponsoring body shall be such as may be prescribed.

12. Every private university shall establish a fund, which shall be called the general fund to which the following shall be credited, namely:-

General fund.

(a) fees and other charges received by the private university;
(b) any contribution made by the sponsoring body;
(c) trusts, bequeaths, donations, endowment and any other grants; and
(d) all other sums received by the private university:

Provided that one percent of the fees collected from the students under clause (a), shall be deposited with the Regulatory Commission in such manner as may be prescribed.

13. The general fund shall be utilized for the following purposes, namely:-

Application of general fund.

(a) repayment of debts including interest charged thereto incurred by the private university for the purposes of this Act and the Statutes, Ordinances and regulations made thereunder;

(b) upkeep of the assets of the private university;

(c) payment of the cost of audit of the funds created under sections 11 and 12;

(d) meeting the expenses of any suit or proceedings in the court to which private university is a party;

(e) payment of salaries, allowances, provident fund contributions, gratuity and other benefits to officers and employees and members of the teaching and research staff ;

(f) payment of travelling and other allowances to the members of the governing body, the Board of Management, the Academic Council and other authorities so declared under the Statutes of the private university and to the member of any committee appointed by any of the authorities or by the Chairperson of

the sponsoring body or the Vice-Chancellor, in pursuance of any provision of the Act, and Statutes, Ordinances or regulations made thereunder;

(g) payment of fellowships, free-ships, scholarships, assistantships and other awards to the students belonging to below poverty line families or research associates or trainee, as the case may be, or to any students otherwise eligible for such awards under the provisions of this Act and Statutes, Ordinances, regulation or rules made thereunder;

(h) payment of any expenses incurred by the private university in carrying out the provisions of this Act and the Statutes, Ordinances or the regulations made thereunder;

(i) payment of cost of capital not exceeding the applicable bank rates of interest, incurred by the sponsoring body for setting up the private university and the investments made therefor;

(j) payment of any other expenses including service fee payable to any organization charged with the responsibility of providing any specific service, including the managerial services to the private university on behalf of the sponsoring body as approved by the Board of Management to be an expense for the purposes of the private university:

Provided that no expenditure shall be incurred by the private university in excess of the limit for total recurring expenditure and total non-recurring expenditure for the year as fixed by the Board of Management, without the prior approval of the Board of Management:

Provided further that the general fund shall not be utilized for the objects specified under clause (a) without the prior approval of the governing body of the private university.

Officers of private university.

14. The following shall be the officers of the private university, namely:-

(a) the Visitor;
(b) the Chancellor;
(c) the Vice-Chancellor;
(d) the Registrar;
(e) the Chief Finance and Accounts Officer; and
(f) such other officers as may be declared by the Statutes to be the officers of the private university.

15. Visitor. (1) The Governor of Madhya Pradesh shall be the Visitor of the private university.

(2) The Visitor shall when present, preside at the convocation of the private university for conferring degrees and diplomas.

(3) The Visitor shall have the following powers, namely:-

(a) to call for any information or record relating to the affairs of the private university;

(b) if it appears on the basis of the information that any order, proceeding or decision taken by any authority of the private university is not in conformity with the provisions of this Act and Statutes, Ordinances or regulations made thereunder, the Visitor may ask for the opinion of the Regulatory Commission and on being satisfied that any irregularity has taken place, he may issue such direction as he may deem fit in the interest of the private university and the directions so issued shall be complied with by the private university.

16. Chancellor. (1) The Chancellor shall be appointed by the sponsoring body with the approval of the Visitor.

(2) The Chancellor shall be the head of the private university.

(3) The Chancellor shall preside over the meeting of the governing body and shall, when the Visitor is not present, preside over the convocation of the private university for conferring degrees, diplomas or other academic distinctions.

(4) The Chancellor shall have the following powers, namely:-

(a) to appoint and remove the Vice - Chancellor;

(b) to call for any information or record;

(c) such other powers as may be conferred by the Statutes.

17. Vice - Chancellor. (1) The Vice-Chancellor shall be appointed by the Chancellor from the panel recommended by the selection committee constituted for the purpose.

(2) The selection committee, referred to in sub-section (1), shall consist of the following members, namely:-

(i) two eminent academicians nominated by the sponsoring body; and

(ii) one eminent person nominated by the State Government.

(3) The Chancellor shall appoint one of the members of the selection committee as Chairman.

(4) The selection committee shall submit a panel of at least three eminent academicians for the appointment of Vice-Chancellor:

Provided that if the Chancellor does not approve the recommendation of the selection committee, he may call for fresh recommendation from the selection committee.

(5) Notwithstanding anything contained in the foregoing sub-section, the Chancellor may appoint the first Vice-Chancellor for a period of two years to conduct the affairs of the private university.

(6) The Vice-Chancellor shall, subject to the provision contained in sub-section (1), hold office for a term of four years:

Provided that a Vice-Chancellor shall continue to hold the office even after expiry of his term till a new Vice-Chancellor joins, however in any case this period shall not exceed 6 months.

(7) The Vice-Chancellor shall be the principal executive and academic officer of the private university and shall exercise general superintendence and control over the affairs of the private university and shall execute the decisions of various authorities of the private university.

(8) The Vice-Chancellor shall preside at the convocation of the private university in the absence of the Visitor and the Chancellor.

(9) If in the opinion of the Vice-Chancellor it is necessary to take immediate action on any matter for which powers are conferred on any other authority by or under this Act, he may take such action as he deems necessary, and shall at the earliest opportunity thereafter report his action to such officer or authority as would have in the ordinary course dealt with the matter:

Provided that if in the opinion of the concerned officer or authority such action should not have been taken by the Vice-Chancellor, then such case shall be referred to the Chancellor, whose decision thereon shall be final:

Provided further that where any such action taken by the Vice-Chancellor affect any person in the service of the private university, such person shall be entitled to prefer, within three months from the date on which such action communicated to him, an appeal to the governing body and the decision of the governing body shall be communicated to the person concerned within three month from the date of appeal.

(10) If in the opinion of the Vice-Chancellor, the decision of any authority of the private university is not in conformity with the power conferred by this Act and Statutes, Ordinances or Regulations made thereunder or is likely to be prejudicial to the interests of the private university, he shall request the concerned authority to revise its decision and in case the authority refuses to revise such decision wholly or partly or fails to take any decision within fifteen days, then such matter shall be decided by the Chancellor.

(11) The Vice-Chancellor shall exercise such powers and perform such duties as may be prescribed by the Statutes and the Ordinances.

(12) If at any time upon representation made or otherwise, it appears to the Chancellor that the Vice - Chancellor -

(a) has made default in performing any duty imposed on him by or under this Act; or

(b) has acted in a manner prejudicial to the interest of the private university; or

(c) is incapable of managing the affairs of the private university,

the Chancellor may, notwithstanding the fact that the term of office of Vice-Chancellor has not expired, by an order in writing stating the reasons therein require the Vice-Chancellor to relinquish his office from such date as may be specified in the order.

(13) No order under sub-section (12) shall be passed unless the particulars of the grounds on which such action is proposed to be taken are communicated to the Vice-Chancellor and he is given reasonable opportunity of showing cause against the proposed order.

(14) As from the date specified in the order under sub-section (12), the Vice-Chancellor shall be deemed to have relinquished the office and the office of the Vice - Chancellor shall fall vacant.

Registrar.

18. (1) The appointment of the Registrar shall be made by the governing body on the recommendation of the expert committee constituted for the purpose, as prescribed by the Statues, however, the first Registrar may be appointed by the sponsoring body pending creation of Statutes.

(2) All contracts shall be signed and all documents and records shall be authenticated by the Registrar on behalf of the private university.

(3) The Registrar shall be the member-secretary of the governing body, Board of Management and Academic Council but he shall not have the right to vote.

(4) The Registrar shall exercise such other powers and perform such other duties as may be prescribed by the Statutes.

(5) If at any time upon representation made or otherwise, and after making such inquiry as may be deemed necessary, the situation so warrants that the continuance of the Registrar is not in the interest of the private university, the Vice-Chancellor may request the Chancellor in writing stating the reasons therein, for the removal of the Registrar:

Provided that before such action the Registrar shall be given an opportunity of being heard.

Chief Finance and Accounts Officer.

19. (1) The appointment of the Chief Finance and Accounts Officer shall be made by the Chancellor as may be prescribed by the Statutes.

(2) The Chief Finance and Accounts Officer shall exercise such powers and perform such duties as may be prescribed by the Statutes.

Other Officers.

20. (1) The private university may appoint such other officers as may be necessary for its functioning.

(2) The manner of appointment of other officers of the private university and their power and functions shall be such as may be prescribed by the Statutes.

Authorities of private university.

21. (1) The following shall be the authorities of the private university, namely:-

(a) the governing body;
(b) the Board of Management ;
(c) the Academic Council ; and
(d) such other authorities as may be created by the Statutes.

(2) The term of the nominated members of the governing body and the Board of Management shall be three years and no nominated member shall hold office for more than two consecutive terms.

22. (1) The governing body of the private university shall consist of the following members, namely:-

Governing body.

(a) the Chancellor;
(b) the Vice-Chancellor;
(c) three eminent persons nominated by the sponsoring body out of whom at least one shall be an eminent educationist;
(d) three distinguished persons nominated by the Visitor out of a panel of six names submitted by the State Government;
(e) one representative of the State Government not below the rank of Deputy Secretary.

(2) The Chancellor shall be the ex officio Chairman of the governing body.

(3) The governing body shall be the principal authority of the private university and all movable and immovable property of the private university shall vest in the governing body and it shall have the following powers, namely :-

(a) to control functioning of the private university by using all such powers as are provided by this Act or the Statutes, Ordinances or regulations made thereunder;
(b) to review the decisions of other authorities of the private university, in case they are not in conformity with the provisions of this Act or the Statutes, Ordinances or regulations made thereunder;
(c) to approve the budget and annual report of the private university;
(d) to lay down the policies to be followed by the private university;
(e) to recommend to the sponsoring body the liquidation of the private university, if a situation arises when the functioning of the private university is not possible; and
(f) such other powers as may be prescribed by the Statutes.

(4) The governing body shall meet at least three times in a calendar year.

(5) The quorum for meeting of the governing body shall be five members.

23. (1) The Board of Management shall consist of the following members, namely:-

Board of Management.

(a) the Vice-Chancellor;
(b) two representatives nominated by the sponsoring body;
(c) two representatives nominated by the State Government;
(d) two senior most professors of the private university by rotation; and
(e) two senior most teachers of the private university other than in clause (d), by rotation.

(2) The Vice-Chancellor shall be the ex-officio Chairperson of the Board of Management.

(3) The powers and functions of the Board of Management shall be such as may be prescribed by the Statutes.

(4) The Board of Management shall meet at least once in every two months.

(5) The quorum for meeting of the Board of Management shall be five members.

24. (1) The Academic Council shall consist of the Vice-Chancellor and such other members as may be prescribed by the Statutes.

Academic Council.

(2) The Vice-Chancellor shall be the Chairperson of the Academic Council.

(3) The Academic Council shall be the principal academic body of the private university and shall, subject to the provisions of this Act, Statutes, Ordinances and regulations, co-ordinate and exercise general supervision over the academic policies of the private university.

(4) The quorum for meeting of the Academic Council shall be such as may be prescribed by the Statutes.

25. The composition, constitution, powers and functions of other authorities of the private university shall be such as may be prescribed by the Statutes.

Other authorities.

26. First Statutes. (1) Subject to the provisions of this Act and the rules made thereunder, the first Statutes of the private university may provide for all or any of the following matters, namely :-

(a) the constitution, powers and functions of the authorities and other bodies of the private university as may be constituted from time to time;

(b) the terms and conditions of appointment of the Vice-Chancellor and his powers and functions;

(c) the manner and terms and conditions of appointment of the Registrar, Chief Finance and Accounts Officer and other officers and their powers and functions;

(d) the manner and terms and conditions of appointment of teachers;

(e) the manner and terms and conditions of services of employees of the private university;

(f) the procedure for arbitration in case of dispute between officers, teachers, employees and students;

(g) the conferment of honorary degrees;

(h) the provision regarding exemption of students from payment of tuition fee and for awarding to them scholarship and fellowships;

(i) the provisions regarding the policy of admission, including regulation of reservation of seats, specially for students of below poverty line family, Scheduled Castes, Scheduled Tribes, Other Backward Classes, physically handicapped and other categories;

(j) the provisions regarding fee to be charged from students and concession for the categories mentioned in clause (i);

(k) the provision regarding number of seats in different courses.

(2) The first Statutes of the private university shall be made by the governing body and shall be submitted to the Regulatory Commission for approval.

(3) The Regulatory Commission shall consider the first Statutes submitted by the private university within two months from the date of its receipt and shall give its approval with such modifications as it may deem necessary.

(4) The private university shall communicate its consent to the first Statutes as approved by the Regulatory Commission and if it desires not to give effect to the modification made by the Regulatory Commission under sub-section (3), it may give the reasons therefor and the Regulatory Commission may or may not accept the suggestion made by the private university.

27. Subsequent Statutes. (1) Subject to the provisions of this Act and the rules made thereunder, the subsequent Statutes of the private university may provide for all or any of the following matters, namely:-

(a) creations of new authorities of the private university;
(b) accounting policy and financial procedure;
(c) representation of teachers in the authorities of the private university;
(d) creation of new departments and abolition or restructuring of existing departments;
(e) institution of medals and prizes;
(f) creation of posts and procedure for their abolition;
(g) revision of fee;
(h) alteration of the number of seats in different courses; and
(i) all other matters which under the provision of this Act are to be prescribed by the Statutes.

(2) The Statutes of the private university, other than the first Statutes, shall be made by the Board of Management with the approval of the governing body.

(3) The Statutes made under sub-section (2) shall be sent to the Regulatory Commission and the Regulatory Commission may, if it considers necessary, give suggestions for modifications in it within two months from the date of receipt of the Statutes.

(4) The governing body shall consider the modifications suggested by the Regulatory Commission and return the Statutes to the Regulatory Commission with its comments on the suggestions.

(5) The Regulatory Commission shall consider the suggestions made by the governing body and the Statutes, as finally approved by the Regulatory Commission, shall come into force.

28. (1) Subject to the provisions of this Act and the rules or Statutes made thereunder , the first Ordinance may provide for all or any of the following matters, namely:-

First Ordinances.

- (a) admission of students to the private university and their enrolment mentioning clearly special consideration for the students of the specified categories;
- (b) details of courses of study to be prescribed for the degrees, diplomas and certificates of the private university;
- (c) award of the degrees, diplomas, certificates and other academic distinctions, the minimum qualifications for the same and the means to be adopted relating to the granting and obtaining of the same;
- (d) conditions for award of fellowships, scholarships, stipends, medals and prizes;
- (e) conduct of examinations, including the terms of office, manner of appointment and the duties of examination bodies, examiner and moderators;
- (f) examination fees to be charged for the various courses for degrees and diplomas of the private university;
- (g) conditions of residence of the students of the private university;
- (h) provisions regarding disciplinary action against the students;
- (i) creation, composition and functions of any other body which is considered necessary for improving the academic environment of the private university;
- (j) manner of co-operation and collaboration with other universities and institutions of higher education; and
- (k) all other matters which by this Act or Statutes made thereunder are required to be provided by the Ordinances.

(2) The first Ordinances of the private university shall be made by the Vice-Chancellor which shall be submitted to the Regulatory Commission for approval.

(3) The Regulatory Commission shall consider the first Ordinances submitted by the Vice-Chancellor under sub-section (2) within two month from the date of its receipt and shall either approve it or give suggestions for modifications.

(4) The Vice-Chancellor shall give his comments on the suggestions made by the Regulatory Commission and shall return the first Ordinance to the Commission and on receipt of the same, the Commission shall either approve the comments of the Vice Chancellor or disapprove the same and on the basis of the final decision, the Ordinance, as approved by the Regulatory Commission, shall come into force.

Subsequent Ordinances.

29. All Ordinances, other than the first Ordinances, shall be made by the Academic Council with the approval of the Board of Management:

Provided that amendment of the first Ordinances shall be made after the approval of the Regulatory Commission.

Vacancies not to invalidate the proceedings of any authority or body of private university.

30. No act or proceeding of any authority or body of the private university shall be invalid merely by reason of any vacancy or defect in the constitution thereof.

Filling up of emergent vacancies.

31. Vacancies arising in the members of authorities or bodies of the private university due to death, resignation or removal of a member or due to change of capacity in which he was appointed or nominated shall be filled up as early as possible by the person or the body who had appointed or nominated such a member:

Provided that the person appointed or nominated as a member of an authority or body of the private university on an emergent vacancy shall remain member of such authority or body for only the remaining tenure of the member in whose place he is appointed or nominated.

Committees.

32. The authorities or officers of the private university may constitute such committees with such term of reference as may be necessary for specific tasks to be performed by such committees and the constitution of such committees and their duties shall be such as may be prescribed by the Statutes.

Mode of proof of private university record.

33. A copy of any receipt, application notice, order, proceeding or resolution of any authority or committee of the private university or other document in possession of the private university, if certified by the Registrar shall be treated a prima facie evidence of such receipt, application, notice, order, proceeding, resolution or document or the existence of entry in the register and shall be admitted as evidence of the matter and transaction therein where the original thereof would if produced have been admissible in evidence.

Regulations.

34. (1) The authorities of the private university constituted by or under this Act may make regulations subject to the provisions of this Act, the Statutes and the Ordinances of the private university.

(2) The Board of Management may modify or annul any regulations made under this section by any authority.

Enforcement of Statutes, Ordinances and regulations.

35. All Statutes, Ordinances and Regulations shall come into force from their publication in the official Gazette.

CHAPTER IV
REGULATION OF PRIVATE UNIVERSITY

36. (1) A Regulatory Commission shall be established by the State Government for the purpose of providing a regulatory mechanism at the State level and for working as an interface between the State Government and the central regulatory bodies for the purpose of ensuring appropriate standards of teaching, examination, research, extension programme, protection of interest of the students and reasonable service conditions of the employees.

Regulatory Commission.

(2) The Regulatory Commission shall function under the general control of the Visitor.

(3) The Regulatory Commission shall consist of a Chairman and two full time members, out of which one member shall be member academic and another member as member administration and not exceeding two part time members.

(4) The Regulatory Commission shall have a full time or part time Secretary.

(5) The Chairman shall be appointed by the Visitor from a panel recommended by the State Government consisting of eminent educationists who have a thorough knowledge of the working of the institutions of higher education.

(6) The member and the Secretary shall be appointed by the Visitor from a panel recommended by the State Government consisting of persons of repute in the field of education, finance, law, administration and management.

(7) The Chairman and the members shall not be connected in any way with any of the private universities established under this Act.

(8) The Chairman and member of the Regulatory Commission shall hold office for a term of three years and two years respectively from the date on which he enters upon his office, or until he attains the age of sixty-five years, whichever is earlier, and he shall be eligible to be considered for a second term of aforesaid years, subject to the upper age limit of sixty-five years:

Provided that notwithstanding the expiry of the said period of three years or two years, as the case may be, he shall continue in office until his successor is appointed and enters upon his office, but such period shall not exceed six months:

Provided further that after the expiry of the term, the Chairman and the member of the Regulatory Commission shall be prohibited to accept any pecuniary benefits in any form or in any name whatsoever, and any assignment or employment in any of the private universities established under this Act.

(9) The other terms and conditions of services of the Chairman and the members, mode of authentication of orders and decisions of the Regulatory Commission and instrument issued by the Regulatory Commission, procedure for meeting of the Regulatory Commission, recruitment and service conditions of the staff of the Regulatory Commission, temporary, association of persons with the Regulatory Commission for particular purpose, fund of the Regulatory Commission , its budget, annual report, accounts, audit and such other matter as may be required for proper functioning of the Regulatory Commission shall be provided in the rules made by the State Government in this regard.

(10) It shall be the general duty of the Regulatory Commission-

(a) to take all such steps as it considers necessary for determination and maintenance of standards of teaching, examination and research in the private university;

(b) notwithstanding anything contained in any other law for the time being in force, to ensure that private universities collect only such fees and other charges, which cover the cost of education imparted by them and also give a reasonable surplus to enable them to maintain assets and carry out further expansion;

(c) to ensure that the teachers of the private university have at least the minimum educational qualifications prescribed by the University Grants Commission or other regulatory bodies;

(d) to ensure that the staff of the private university is appointed in conformity with the Statutes, Ordinances and norms or guidelines prescribed by the University Grants Commission and other concerned statutory bodies;

(e) to ensure that students enrolled in the private university are not exploited and no unethical means are adopted to collect undue or excessive fee from them;

(f) to take action pertaining to and pursuant upon liquidation of a private university including arrangement for completion of courses, conduct of examinations, award of degrees etc. by assigning the job to some other State university in such a manner that the interest of the students are not adversely affected and the expenditure made for these arrangements for the students along with the process of liquidation of the private university shall be made good from the money deposited in the endowment fund and/or general fund.

(11) The State Government may issue directions on matters of policy to the Regulatory Commission which shall be binding.

Annual report.

37. (1) The annual report of the private university shall be prepared by the Board of Management which shall include, among other matters, the steps taken by the private university towards the fulfillment of the objectives and shall be approved by the governing body and a copy of the same shall be submitted to the sponsoring body.

(2) Copies of the annual report, prepared under sub-section (1), shall also be presented to the Visitor and the Regulatory Commission.

Annual account and audit.

38. (1) The annual accounts including balance sheet of the private university shall be prepared under the directions of the Board of Management and the annual accounts shall be audited at least once every year by the auditors appointed by the private university for the purpose.

(2) A copy of the annual accounts together with the audit report shall be submitted to the governing body.

(3) A copy of the annual accounts and audit report along with the observations, if any, of the governing body shall be submitted to the Visitor and the Regulatory Commission.

(4) The Regulatory Commission shall examine the annual report and accounts and audit report and the directions of the Regulatory Commission on the subject arising out of the annual report and accounts and audit report of the private university shall be binding on the private university.

39. (1) The University Grants Commission may cause periodic inspection of the private university, and for this purpose the University Grants Commission may call for all relevant information from the concerned private university, as provided in the University Grants Commission (Returns and Information by Universities) Rules, 1979 as amended from time to time.

Periodic inspection.

(2) After inspection and assessment of a private university providing graduate degree , post graduate degree and/ or diploma courses, the University Grants Commission may indicate to the private university any deficiency and non-conformity with the relevant University Grants Commission regulations and give it reasonable opportunity to rectify the same and if the University Grants Commission is satisfied that the private university has even after getting an opportunity to do so, failed to comply with the provisions of any of the regulations, the University Grants Commission may pass an order prohibiting the private university from offering any course for the award of the graduate degree, post graduate degree and / or diploma, as the case may be, till the deficiency is rectified.

(3) The University Grants Commission may take action against the private university for awarding a graduate degree, post graduate degree or diploma which is not specified by the University Grants Commission, and inform the public in general through a notification and a private university continuing such programme and awarding unspecified degrees shall be liable for penalty under section 24 of the University Grants Commission Act, 1956 (3 of 1956).

CHAPTER V
WINDING OF PRIVATE UNIVERSITY

40. (1) If the sponsoring body proposes to dissolve itself or wants to discontinue the function of the private university established under this Act, it shall inform the Regulatory Commission of its plan by which it shall ensure completion of courses and conduct of examinations, and it shall announce the prospective date from which it shall not admit any new students.

Management of private university on dissolution of sponsoring body.

(2) The Regulatory Commission, on receipt of such information, shall have the right to issue such directions to the sponsoring body for the fulfilment of its obligations under sub-section (1) as it may deem necessary, and if the sponsoring body contravenes the provisions of sub-section (1), the endowment fund shall be forfeited by the Regulatory Commission and the Regulatory Commission shall make arrangements for completion of courses, conduct of examinations, award of degrees, etc. of students of the private university, either by undertaking the job itself or by assigning the job to some other university in such manner that the interest of the students are not affected adversely in any manner and expenditure made for these arrangement for the students shall be made good from the money deposited in the endowment fund and/or general fund of the private university.

Special powers of State Government in certain circumstances.

41. (1) On report of the Regulatory Commission or otherwise if it appears to the State Government that a situation of financial mismanagement and maladministration has arisen in the private university, it shall issue notice requiring the private university to show cause within forty five days as to,--

(a) why an order of its liquidation should not be made;

(b) why the Board of Management should not be suspended and an Administrator be appointed under sub-section (7).

(2) If the State Government considers it necessary to suspend the Board of Management, it shall, by notification published in the official Gazette, order suspension of the Board Management and shall make such arrangement in consultation with the sponsoring body for the administration of the business of the private university, as it may consider necessary.

(3) If the State Government, on receipt of reply of the private university in respect of notice issued under sub-section (1), is satisfied that there is a prima facie case of financial mismanagement, maladministration or violation of any of the provisions of this Act, or direction issued thereunder, it shall make an order of such enquiry as it may consider necessary.

(4) The State Government shall, for the purpose of any enquiry under sub-section (3), appoint an officer or authority to enquire into any of the allegations and make report thereon.

(5) The enquiring authorities appointed under sub-section (4) shall have the same power as are vested in a civil court under the Code of Civil Procedure, 1908 (45 of 1908) while trying a suit in respect of the following matters, namely :-

(a) summoning and enforcing the attendance of any person and examining him ;

(b) requiring the discovery and production of any document or material as may be required;

(c) requisitioning any public record from any court or office;

(d) any other matter which may be prescribed.

(6) Every enquiring authority enquiring under this Act shall be deemed to be a civil court for the purposes of section 195 and Chapter XVI of the Code of Criminal Procedure, 1973 (2 of 1974).

(7) If the State Government, on receipt of the enquiry report, is satisfied that owing to financial mismanagement and maladministration a situation has arisen due to which the financial stability or administration of the private university has become insecure, it shall, by notification in the official Gazette, order liquidation of the private university or may cause the

functioning of the private university to continue by appointing an Administrator who shall have the powers vested in the governing body:

Provided that no order of liquidation shall take effect unless the entry relating to such private university is deleted from the Schedule to this Act.

(8) While issuing notification in respect of liquidation under sub-section (7), the State Government shall till the end of current courses, make arrangement for the administration of business of the private university.

(9) The State Government during the period of management of private university under sub-section (8) shall use the fund available with the private university and the surplus, if any, shall be forfeited.

(10) All the expenses incurred in the process of enquiry and till the completion of admission of the students shall be met from the endowment fund or general fund of the private university.

CHAPTER VI

MISCELLANEOUS

42. (1) The State Government may, by notification in the official Gazette, make rules for carrying out of the purposes of this Act.

Power to make rules.

(2) Without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely :-

(a) the manner of making proposal to establish a private university and the fees payable under sub-section (1) of section 4;

(b) other particulars to be contained in the project report under sub-section (2) of section 4;

(c) the mode of establishment of endowment fund, the manner of it investment, payment of income form it to the sponsoring body, it forfeiture and mode of its return to the sponsoring body under sub-section (3) of section 11;

(d) mode of collection of fee from the private university and depositing amount so collected in the consolidated fund under proviso to section 12;

(e) other matters to be provided for in the Statutes under sub-section (1) of section 25;

(f) mode of authentication of orders and decisions of the Regulatory Commission and the instruments issued by the Regulatory Commission, terms and conditions of services of Chairman and the members, procedure for meeting of the Regulatory Commission, provision of staff to the Regulatory Commission and their service conditions, temporary association of persons with the Regulatory Commission, its budget, annual report, accounts and audit and such other matters as may be required for proper functioning of the Regulatory Commission under sub-section (9) of section 36;

(g) other matters which are required to be prescribed by rules under this Act.

(3) All rules made under this Act shall be laid on the table of the Legislative Assembly.

Power to remove difficulties.

43. If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by order published in the official Gazette, not inconsistent with the provisions of this Act, remove the difficulty:

Provided that no such order shall be made after the expiry of a period of two years from the commencement of this Act.

THE SCHEDULE
[See section 9 (1)]

Serial No. (1)	Name of private university (2)	Name of sponsoring body (3)	Mode of forming sponsoring body (4)	Main campus (5)	Jurisdiction (6)	

अनुसूची का संशोधन.

२. मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) अधिनियम, २००७ (क्रमांक १७ सन् २००७) में, अनुसूची में, कालम (१) से (६) में, निम्नलिखित अनुक्रमांक तथा उससे संबंधित प्रविष्टियां अंत:स्थापित की जाएं, अर्थात्:—

अनु-क्रमांक (१)	निजी विश्वविद्यालय का नाम (२)	प्रायोजी निकाय का नाम (३)	प्रायोजी निकाय की स्थापना की पद्धति (४)	मुख्य परिसर (५)	अधिकारिता (६)
"१.	जे. पी. अभियांत्रिकी एवं प्रौद्योगिकी विश्वविद्यालय, राघौगढ़, जिला गुना (मध्यप्रदेश)	जयप्रकाश सेवा संस्थान न्यास, नई दिल्ली	रजिस्ट्रीकृत लोक न्यास	जे.पी. अभियांत्रिकी एवं प्रौद्योगिकी विश्वविद्यालय परिसर राघौगढ़, जिला गुना (मध्यप्रदेश)	सम्पूर्ण मध्यप्रदेश.".

भोपाल, दिनांक 13 अगस्त 2010

क्र. 4834-307-इक्कीस-अ(प्रा.).—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) संशोधन अधिनियम, 2010 (क्रमांक 23, सन् 2010) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.

MADHYA PRADESH ACT
No. 23 OF 2010

THE MADHYA PRADESH NIJI VISHWAVIDYALAYA (STHAPANA AVAM SANCHALAN) SANSHODHAN ADHINIYAM, 2010.

[Received the assent of the Governor on the 10th August, 2010; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 13th August, 2010.]

An Act further to amend the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007.

Be it enacted by the Madhya Pradesh Legislature in the Sixty-first year of the Republic of India as follows:—

Shor and commencement.

1. (1) This Act may be called the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Sanshodhan Adhiniyam, 2010.

(2) It shall be deemed to have come into force from 29th April, 2010

Amendment of Schedule.

2. In the Schedule to the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007 (No. 17 of 2007), in column (1) to (6), the following serial number and entries relating thereto shall be inserted, namely :—

Serial No. (1)	Name of Private University (2)	Name of Sponsoring body (3)	Mode of forming Sponsoring body (4)	Main campus (5)	Jurisdiction (6)
"1.	Jaypee University of Engineering and Technology, Raghogarh, District, Guna (M.P.).	Jayprakash Seva Sansthan Trust, New Delhi.	Registered Public Trust	Jaypee University of Engineering and Technology Campus Raghogarh, District Guna (M.P.).	Whole of Madhya Pradesh.".

नियंत्रक, शासकीय मुद्रण तथा लेखन सामग्री, मध्यप्रदेश द्वारा शासकीय केन्द्रीय मुद्रणालय, भोपाल से मुद्रित तथा प्रकाशित—2010.

इसे वेबसाइट www.govtpressmp.nic.in से भी डाउन लोड किया जा सकता है.

मध्यप्रदेश राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 244] भोपाल, बुधवार, दिनांक 4 मई 2011—वैषाख 14, शक 1933

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 4 मई 2011

क्र. 2774-172-इक्कीस-अ-(प्रा.).—मध्यप्रदेश विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 29 अप्रैल, 2011 को महामहिम राज्यपाल की अनुमति प्राप्त हो चुकी है, एतद्द्वारा सर्वसाधारण की जानकारी के लिये प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.

मध्यप्रदेश अधिनियम

क्रमांक १८ सन् २०११

मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) संशोधन अधिनियम, २०११

[दिनांक २९ अप्रैल, २०११ को राज्यपाल की अनुमति प्राप्त हुई, अनुमति ''मध्यप्रदेश राजपत्र (असाधारण)'' में दिनांक ४ मई, २०११ को प्रथम बार प्रकाशित की गई.]

मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) अधिनियम, २००७ को और संशोधित करने हेतु अधिनियम.

भारत गणराज्य के बासठवें वर्ष में मध्यप्रदेश विधान-मंडल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

संक्षिप्त नाम. १. (१) इस अधिनियम का संक्षिप्त नाम मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) संशोधन अधिनियम, २०११ है.

अनुसूची का संशोधन. २. मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) अधिनियम, २००७ (क्रमांक १७ सन् २००७) की अनुसूची में, अनुक्रमांक ३ तथा उससे संबंधित प्रविष्टियों के पश्चात्, निम्नलिखित अनुक्रमांक तथा उनसे संबंधित प्रविष्टियां अंत:स्थापित की जाएं, अर्थात्:—

अनु-क्रमांक (१)	निजी विश्वविद्यालय का नाम (२)	प्रायोजी निकाय का नाम (३)	प्रायोजी निकाय की स्थापना की पद्धति (४)	मुख्य परिसर (५)	अधिकारिता (६)
''४.	ओरिएण्टल विश्वविद्यालय, इन्दौर.	देवी शकुंतला ठकराल चेरिटेबल फाउंडेशन, भोपाल.	मध्यप्रदेश सोसाइटी रजिस्ट्रीकरण अधिनियम, १९७३ (क्रमांक ४४ सन् १९७३) के अधीन रजिस्ट्रीकृत सोसाइटी.	ओरिएण्टल विश्वविद्यालय सांवेर रोड, रेवती रेंज के सामने, जखया, इन्दौर.	सम्पूर्ण मध्यप्रदेश
५.	पीपुल्स विश्वविद्यालय, भोपाल.	सार्वजनिक जनकल्याण पारमार्थिक न्यास, भोपाल.	मध्यप्रदेश पब्लिक ट्रस्ट एक्ट, १९५१ (क्रमांक ३० सन् १९५१) के अधीन रजिस्ट्रीकृत लोक न्यास.	पीपुल्स विश्वविद्यालय, पीपुल्स ग्रुप, बाय-पास रोड, भानपुर, भोपाल.	सम्पूर्ण मध्यप्रदेश
६.	आई.टी.एम. यूनिवर्सिटी, ग्वालियर	समता लोक संस्थान ट्रस्ट ग्वालियर.	मध्यप्रदेश सोसाइटी रजिस्ट्रीकरण अधि-नियम, १९७३ (क्रमांक ४४ सन् १९७३) के अधीन रजिस्ट्रकृत सोसाइटी.	आई.टी.एम. यूनिवर्सिटी, परिसर, एन.एच.७५ झांसी रोड, सिंथौली ग्वालियर	सम्पूर्ण मध्यप्रदेश''.

भोपाल, दिनांक 4 मई 2011

क्र. 2775-172-इक्कीस-अ(प्रा.).—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) संशोधन अधिनियम, 2011 (क्रमांक 18 सन् 2011) का अंग्रेजी अनुवाद, राज्यपाल के प्राधिकार से एतद्द्वारा, प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.

MADHYA PRADESH ACT

No. 18 OF 2011

THE MADHYA PRADESH NIJI VISHWAVIDYALAYA (STHAPANA AVAM SANCHALAN) SANSHODHAN ADHINIYAM, 2011.

[Received the assent of the Governor on the 29th April, 2011; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)" dated the 4th May, 2011.]

An Act further to amend the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007.

Be it enacted by the Madhya Pradesh Legislature in the Sixty-second year of the Republic of India as follows:—

Short title.

1. This Act may be called the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Sanshodhan Adhiniyam, 2011.

Amendment of Schedule.

2. In the Schedule to the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007 (No. 17 of 2007), after serial number 3 and entries relating thereto, the following serial numbers and entries relating thereto shall be inserted, namely :—

Serial No. (1)	Name of Private University (2)	Name of Sponsoring body (3)	Mode of forming Sponsoring body (4)	Main campus (5)	Jurisdiction (6)
"4.	Oriental University, Indore.	Devi Shakuntala Thakral Charitable Foundation, Bhopal.	Registered Society under the M.P.Society Registrikaran Adhiniyam, 1973 (No. 44 of 1973).	Oriental University Sanwer Road, Opposite Rewati Range, Jakhya, Indore.	Whole of Madhya Pradesh.
5.	People's University, Bhopal.	Sarvjanik Jankalyan Parmarthik Nyas, Bhopal.	Registered Public Trust under the M. P. Public Trust Act, 1951 (No. 30 of 1951).	People's University, People's Group, By-pass Road, Bhanpur, Bhopal.	Whole of Madhya Pradesh.
6.	ITM University, Gwalior	Samta Lok Sansthan Trust, Gwalior	Registered Society under the M.P. Society Registrikaran adhiniyam, 1973 (No. 44 of 1973).	ITM University, Campus, NH-75, Jhansi Road, Sinthouli, Gwalior (M.P.)	Whole of Madhya Pradesh.".

नियंत्रक, शासकीय मुद्रण तथा लेखन सामग्री, मध्यप्रदेश द्वारा शासकीय केन्द्रीय मुद्रणालय, भोपाल से मुद्रित तथा प्रकाशित—2011.

इसे वेबसाईट www.govtpressmp.nic.in से भी डाउन लोड किया जा सकता है.

मध्यप्रदेश राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 398] भोपाल, बुधवार, दिनांक 24 अगस्त 2011—भाद्र 2, शक 1933

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 24 अगस्त 2011

क्र. 5137-295-21-अ-(प्रा).—मध्यप्रदेश विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 17 अगस्त, 2011 को महामहिम राज्यपाल की अनुमति प्राप्त हो चुकी है, एतद्द्वारा सर्वसाधारण की जानकारी के लिये प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.

मध्यप्रदेश अधिनियम

क्रमांक ३१ सन् २०११

मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) द्वितीय संशोधन अधिनियम, २०११

[दिनांक 17 अगस्त, 2011 को राज्यपाल की अनुमति प्राप्त हुई, अनुमति ''मध्यप्रदेश राजपत्र (असाधारण)'' में दिनांक 24 अगस्त, 2011 को प्रथमबार प्रकाशित की गई.]

मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) अधिनियम, २००७ को और संशोधित करने हेतु अधिनियम.

भारत गणराज्य के बासठवें वर्ष में मध्यप्रदेश विधान-मंडल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

संक्षिप्त नाम. १. इस अधिनियम का संक्षिप्त नाम मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) द्वितीय संशोधन अधिनियम, २०११ है.

अनुसूची का संशोधन. २. मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) अधिनियम, २००७ (क्रमांक १७ सन् २००७) की अनुसूची में, अनुक्रमांक ६ तथा उससे संबंधित प्रविष्टियों के पश्चात्, निम्नलिखित अनुक्रमांक तथा उससे संबंधित प्रविष्टियां अंत:स्थापित की जाएं, अर्थात्:—

अनु-क्रमांक (१)	निजी विश्वविद्यालय का नाम (२)	प्रायोजी निकाय का नाम (३)	प्रायोजी निकाय की स्थापना की पद्धति (४)	मुख्य परिसर (५)	अधिकारिता (६)
''७.	रामकृष्ण धर्मार्थ फाउण्डेशन विश्वविद्यालय.	आयुष्मति एजुकेशन एण्ड सोशल सोसाइटी, भोपाल.	मध्यप्रदेश सोसाइटी रजिस्ट्रीकरण अधिनियम, १९७३ (क्रमांक ४४ सन् १९७३) के अधीन रजिस्ट्रीकृत सोसाइटी.	रामकृष्ण धर्मार्थ फाउण्डेशन विश्वविद्यालय, आर.जी.पी.व्ही. परिसर के पास, एयरपोर्ट बायपास रोड, भोपाल (म. प्र.).	सम्पूर्ण मध्यप्रदेश''.

भोपाल, दिनांक 24 अगस्त 2011

क्र. 5138-295-इक्कीस-अ(प्रा.).—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) द्वितीय संशोधन अधिनियम, 2011 (क्रमांक 31 सन् 2011) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.

MADHYA PRADESH ACT
No. 31 of 2011.

THE MADHYA PRADESH NIJI VISHWAVIDYALAYA (STHAPANA AVAM SANCHALAN) DWITIYA SANSHODHAN ADHINIYAM, 2011.

[Received the assent of the Governor on the 17th August, 2011; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 24th August, 2011.]

An Act further to amend the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007.

Be it enacted by the Madhya Pradesh Legislature in the Sixty-second year of the Republic of India as follows:—

1. This Act may be called the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Dwitiya Sanshodhan Adhiniyam, 2011. **Short title**

2. In the Schedule to the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007 (No. 17 of 2007), after serial number 6 and entries relating thereto, the following serial number and entries relating thereto shall be inserted, namely :— **Amendment of Schedule.**

S. No. (1)	Name of private University (2)	Name of sponsoring body (3)	Mode of forming sponsoring body (4)	Main Campus (5)	Jurisdiction (6)
"7.	Ram Krishna Dharmarth Foundation University.	Ayushamati Education and Social Society, Bhopal.	Registered Society under the M. P. Society Registrikaran Adhiniyam, 1973 (No. 44 of 1973).	Ram Krishna Dharmarth Foundation University, Near R. G. P V. Campus, Airport Bypass Road, Bhopal (M. P.).	Whole of Madhya Pradesh".

नियंत्रक, शासकीय मुद्रण तथा लेखन सामग्री, मध्यप्रदेश द्वारा शासकीय केन्द्रीय मुद्रणालय, भोपाल से मुद्रित तथा प्रकाशित—2011.

इसे वेबसाईट www.govtpressmp.nic.in से भी डाउन लोड किया जा सकता है.

मध्यप्रदेश राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 595] भोपाल, शनिवार, दिनांक 31 दिसम्बर 2011—पौष 10, शक 1933

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 31 दिसम्बर 2011

क्र. 7669-462-इक्कीस-अ-(प्रा.).—मध्यप्रदेश विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 27 दिसम्बर, 2011 को महामहिम राज्यपाल की अनुमति प्राप्त हो चुकी है, एतद्द्वारा सर्वसाधारण की जानकारी के लिये प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.

मध्यप्रदेश अधिनियम

क्रमांक ४४ सन् २०११

मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) तृतीय संशोधन अधिनियम, २०११

[दिनांक 27 दिसम्बर, 2011 को राज्यपाल की अनुमति प्राप्त हुई, अनुमति "मध्यप्रदेश राजपत्र (असाधारण)" में दिनांक 31 दिसम्बर, 2011 को प्रथम बार प्रकाशित की गई.]

मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) अधिनियम, २००७ को और संशोधित करने हेतु अधिनियम.

भारत गणराज्य के बासठवें वर्ष में मध्यप्रदेश विधान-मंडल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

१. इस अधिनियम का संक्षिप्त नाम मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) तृतीय संशोधन अधिनियम, २०११ है. **संक्षिप्त नाम.**

अनुसूची का संशोधन.

२. मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) अधिनियम, २००७ (क्रमांक १७ सन् २००७) की अनुसूची में, अनुक्रमांक ७ तथा उससे संबंधित प्रविष्टियों के पश्चात्, निम्नलिखित अनुक्रमांक तथा उससे संबंधित प्रविष्टियां अंत:स्थापित की जाएं, अर्थात्:—

अनु-क्रमांक (१)	निजी विश्वविद्यालय का नाम (२)	प्रायोजी निकाय का नाम (३)	प्रायोजी निकाय की स्थापना की पद्धति (४)	मुख्य परिसर (५)	अधिकारिता (६)
"८.	स्वामी विवेकानन्द विश्वविद्यालय, सागर.	प्रखर प्रज्ञा शिक्षा प्रसार एवं समाज कल्याण समिति, सागर.	मध्यप्रदेश सोसाइटी रजिस्ट्रीकरण अधिनियम, १९७३ (क्रमांक ४४ सन् १९७३) के अधीन रजिस्ट्रीकृत सोसाइटी.	स्वामी विवेकानन्द विश्वविद्यालय, एन.एच.-26, ग्राम सिरोंजा, सागर (मध्यप्रदेश).	सम्पूर्ण मध्यप्रदेश.
९.	एकेएस विश्वविद्यालय, सतना.	एकेएस पूर्त न्यास, सतना.	मध्यप्रदेश पब्लिक ट्रस्ट एक्ट, १९५१ (क्रमांक ३० सन् १९५१) के अधीन रजिस्ट्रीकृत लोक न्यास.	एकेएस विश्वविद्यालय, शेरगंज, पन्ना रोड, सतना (मध्यप्रदेश).	सम्पूर्ण मध्यप्रदेश".

भोपाल, दिनांक 31 दिसम्बर 2011

क्र. 7670-462-इक्कीस-अ-(प्रा.).—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) तृतीय संशोधन अधिनियम, 2011 (क्रमांक 44 सन् 2011) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.

MADHYA PRADESH ACT
No. 44 of 2011.

THE MADHYA PRADESH NIJI VISHWAVIDYALAYA (STHAPANA AVAM SANCHALAN) TRITIYA SANSHODHAN ADHINIYAM, 2011.

[Received the assent of the Governor on the 27th December, 2011; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 31st December, 2011.]

An Act further to amend the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007.

Be it enacted by the Madhya Pradesh Legislature in the Sixty-second year of the Republic of India as follows:—

Short title.

1. This Act may be called the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Tritiya Sanshodhan Adhiniyam, 2011.

Amendment of Schedule.

2. In Schedule to the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007 (No. 17 of 2007), after serial number 7 and entries relating thereto, the following serial numbers and entries relating thereto shall be inserted, namely :—

S. No. (1)	Name of private University (2)	Name of sponsoring body (3)	Mode of forming sponsoring body (4)	Main Campus (5)	Jurisdiction (6)
"8.	Swami Vivekanand University Sagar.	Prakhar Pragya Shiksha Prasar Avam Samaj Kalyan Samiti, Sagar.	Registered Society under the M. P. Societies Registrikaran Adhiniyam, 1973 (No. 44 of 1973).	Swami Vivekanand University NH-26, Gram Sironja, Sagar (M. P.)	Whole of Madhya Pradesh
9.	AKS University Satna.	AKS Charitable Trust, Satna.	Registered Public Trust under the M.P. Public Trust Act, 1951 (No. 30 of 1951).	AKS University Sherganj, Panna Road, Satna (M. P.).	Whole of Madhya Pradesh..".

नियंत्रक, शासकीय मुद्रण तथा लेखन सामग्री, मध्यप्रदेश द्वारा शासकीय केन्द्रीय मुद्रणालय, भोपाल से मुद्रित तथा प्रकाशित—2011.

इसे वेबसाईट www.govtpressmp.nic.in
से भी डाउन लोड किया जा सकता है.

मध्यप्रदेश राजपत्र

(असाधारण)
प्राधिकार से प्रकाशित

क्रमांक 14] भोपाल, बुधवार, दिनांक 9 जनवरी 2013—पौष 19, शक 1934

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 9 जनवरी 2013

क्र. 175-14-इक्कीस-अ(प्रा.)/अधि.—मध्यप्रदेश विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 7 जनवरी 2013 को महामहिम राज्यपाल की अनुमति प्राप्त हो चुकी है, एतद्द्वारा, सर्वसाधारण की जानकारी के लिये प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.

मध्यप्रदेश अधिनियम

क्रमांक ७ सन् २०१३

मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) संशोधन अधिनियम, २०१२.

[दिनांक ७ जनवरी, २०१३ को राज्यपाल की अनुमति प्राप्त हुई, अनुमति ''मध्यप्रदेश राजपत्र (असाधारण)'', में दिनांक ९ जनवरी, २०१३ को प्रथम बार प्रकाशित की गई.]

मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) अधिनियम, २००७ को और संशोधित करने हेतु अधिनियम.

भारत गणराज्य के तिरसठवें वर्ष में मध्यप्रदेश विधान-मंडल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

संक्षिप्त नाम. १. इस अधिनियम का संक्षिप्त नाम मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) संशोधन अधिनियम, २०१२ है.

अनुसूची का संशोधन. २. मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) अधिनियम, २००७ (क्रमांक १७ सन् २००७) की अनुसूची में, अनुक्रमांक ९ तथा उससे संबंधित प्रविष्टियों के पश्चात्, निम्नलिखित अनुक्रमांक तथा उससे संबंधित प्रविष्टियां अंत:स्थापित की जाएं, अर्थात्:—

अनु-क्रमांक (१)	निजी विश्वविद्यालय का नाम (२)	प्रायोजी निकाय का नाम (३)	प्रायोजी निकाय की स्थापना की पद्धति (४)	मुख्य परिसर (५)	अधिकारिता (६)
''१०.	टेक्नो ग्लोबल विश्वविद्यालय, सिरोंज, जिला विदिशा.	टेक्नो इंडिया ट्रस्ट, कोलकाता.	भारतीय न्यास अधिनियम, १८८२ (१८८२ का २) के अधीन रजिस्ट्रीकृत लोक न्यास.	टेक्नो ग्लोबल विश्वविद्यालय, सिरोंज, जिला विदिशा (म.प्र.).	सम्पूर्ण मध्यप्रदेश.''

निरसन तथा व्यावृत्ति. ३. (१) मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) संशोधन अध्यादेश, २०१२ (क्रमांक ४ सन् २०१२) एतद्द्वारा निरसित किया जाता है.

(२) उक्त अध्यादेश के निरसन के होते हुए भी उक्त अध्यादेश के अधीन की गई कोई बात या की गई कोई कार्रवाई इस अधिनियम के तत्स्थानी उपबंधों के अधीन की गई बात या की गई कार्रवाई समझी जाएगी.

भोपाल, दिनांक 9 जनवरी 2013

क्र. 176-14-इक्कीस-अ(प्रा.)/अधि.—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) संशोधन अधिनियम, 2012 (क्रमांक 7 सन् 2013) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.

MADHYA PRADESH ACT

No. 7 of 2013

THE MADHYA PRADESH NIJI VISHWAVIDYALAYA (STHAPANA AVAM SANCHALAN) SANSHODHAN ADHINIYAM, 2012.

[Received the assent of the Governor on the 7th January, 2013; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 9th January, 2013.]

An Act further to amend the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007.

Be it enacted by the Madhya Pradesh Legislature in the Sixty-third year of the Republic of India as follows:—

Short title.

1. This Act may be called the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Sanshodhan Adhiniyam, 2012.

Amendment of Schedule.

2. In Schedule to the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007 (No. 17 of 2007), after serial number 9 and entries relating thereto, the following serial number and entries relating thereto shall be inserted, namely :—

S. No. (1)	Name of Private University (2)	Name of Sponsoring body (3)	Mode of forming Sponsoring body (4)	Main campus (5)	Jurisdiction (6)
"10.	Techno Global University, Sironj, District Vidisha.	Techno India, Trust, Kolkata.	Public Trust Registered under the Indian Trusts Act, 1882 (No. 2 of 1882).	Techno Global University Sironj, District Vidisha (M. P.).	Whole of Madhya Pradesh".

Repeal and saving.

3. (1) The Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Sanshodhan Adhyadesh, 2012 (No. 4 of 2012) is hereby repealed.

(2) Notwithstanding the repeal of the said Ordinance anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.

नियंत्रक, शासकीय मुद्रण तथा लेखन सामग्री, मध्यप्रदेश द्वारा शासकीय केन्द्रीय मुद्रणालय, भोपाल से मुद्रित तथा प्रकाशित—2013.

इसे वेबसाईट www.govtpressmp.nic.in से भी डाउन लोड किया जा सकता है.

मध्यप्रदेश राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 196] भोपाल, बुधवार, दिनांक 24 अप्रैल 2013—वैशाख 4, शक 1935

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 24 अप्रैल 2013

क्र. 2394-141-इक्कीस-अ (प्रा.)/अधि..—मध्यप्रदेश विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 16 अप्रैल, 2013 को महामहिम राज्यपाल की अनुमति प्राप्त हो चुकी है, एतद्द्वारा सर्वसाधारण की जानकारी के लिए प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.

मध्यप्रदेश अधिनियम

क्रमांक २२ सन् २०१३

मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) संशोधन अधिनियम, २०१३

[दिनांक १६ अप्रैल, २०१३ को राज्यपाल की अनुमति प्राप्त हुई, अनुमति "मध्यप्रदेश राजपत्र (असाधारण)", में दिनांक २४ अप्रैल २०१३ को प्रथम बार प्रकाशित की गई.]

मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) अधिनियम, २००७ को और संशोधित करने हेतु अधिनियम.

भारत गणराज्य के चौसठवें वर्ष में मध्यप्रदेश विधान-मंडल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

संक्षिप्त नाम. १. इस अधिनियम का संक्षिप्त नाम मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) संशोधन अधिनियम, २०१३ है.

अनुसूची का संशोधन. २. मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) अधिनियम, २००७ (क्रमांक १७ सन् २००७) की अनुसूची में, अनुक्रमांक १० तथा उससे संबंधित प्रविष्टियों के पश्चात्, निम्नलिखित अनुक्रमांक तथा उससे संबंधित प्रविष्टियां अंत:स्थापित की जाएं, अर्थात्:—

अनु-क्रमांक	निजी विश्वविद्यालय का नाम	प्रायोजी निकाय का नाम	प्रायोजी निकाय की स्थापना की पद्धति	मुख्य परिसर	अधिकारिता
(१)	(२)	(३)	(४)	(५)	(६)
"११.	जागरण लेकसिटी विश्वविद्यालय, भोपाल.	जागरण सोशल वेलफेयर, सोसाइटी, भोपाल.	मध्यप्रदेश सोसाइटी रजिस्ट्रीकरण अधिनियम, १९७३ (क्रमांक ४४ सन् १९७३) के अधीन रजिस्ट्रीकृत सोसाइटी.	जागरण लेकसिटी विश्वविद्यालय, ग्राम पंचायत, मुगालिया छाप, तहसील हुजूर, भोपाल.	सम्पूर्ण मध्यप्रदेश.".

भोपाल, दिनांक 24 अप्रैल 2013

क्र. 2395-141-इक्कीस-अ (प्रा.)/अधि..—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन)संशोधन अधिनियम, 2013 (क्रमांक 22 सन् 2013) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.

MADHYA PRADESH ACT

No. 22 OF 2013

THE MADHYA PRADESH NIJI VISHWAVIDYALAYA (STHAPANA AVAM SANCHALAN) SANSHODHAN ADHINIYAM, 2013.

[Received the assent of Gavernor on the 16th Aprial, 2013; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 24th April, 2013.]

An Act further to amend the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007.

Be it enacted by the Madhya Pradesh Legislature in the Sixty-fourth year of the Republic of India as follows :—

Short title. 1. This Act may be called the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Sanshodhan Adhiniyam, 2013.

Amendment of Schedule. 2. In Schedule to the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007 (No. 17 of 2007), after serial number 10 and entries relating thereto, the following serial number and entries relating thereto shall be inserted, namely :—

S. No. (1)	Name of Private University (2)	Name of Sponsoring body (3)	Mode of forming Sponsoring body (4)	Main campus (5)	Jurisdiction (6)
"11.	Jagran Lakecity University, Bhopal	Jagran Social Welfare Society, Bhopal	Society Registered under the M. P. Society Registrikaran Adhiniyam, 1973 (No. 44 of 1973)	Jagran Lakecity University, Gram Panchayat Mugaliya Chhap, Tehsil Huzur, Bhopal	Whole of Madhya Pradesh.".

नियंत्रक, शासकीय मुद्रण तथा लेखन सामग्री, मध्यप्रदेश द्वारा शासकीय केन्द्रीय मुद्रणालय, भोपाल से मुद्रित तथा प्रकाशित—2013.

इसे वेबसाईट www.govtpressmp.nic.in
से भी डाउन लोड किया जा सकता है.

मध्यप्रदेश राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 412]   भोपाल, बुधवार, दिनांक 11 सितम्बर 2013—भाद्र 20, शक 1935

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 11 सितम्बर 2013

क्र. 6085-253-इक्कीस-अ-(प्रा)-अधि.—मध्यप्रदेश विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 7 सितम्बर, 2013 को महामहिम राज्यपाल की अनुमति प्राप्त हो चुकी है, एतद्द्वारा सर्वसाधारण की जानकारी के लिये प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.

मध्यप्रदेश अधिनियम

क्रमांक ३० सन् २०१३

मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) द्वितीय संशोधन अधिनियम, २०१३

विषय-सूची.

धाराएं :

१. संक्षिप्त नाम और प्रारंभ.

२. धारा २ का संशोधन.

३. धारा ४ का संशोधन.

४. धारा ७ का संशोधन.

५. धारा ९-क का अन्त:स्थापन.

६. धारा ११ का संशोधन.

७. धारा १२ का संशोधन.

८. धारा १७ का संशोधन.

९. धारा २६ का संशोधन.

१०. धारा २७ का संशोधन.

११. धारा २८ का संशोधन.

१२. धारा २९ का स्थापन.

१३. धारा ३५ का स्थापन.

१४. धारा ३६ का संशोधन.

१५. धारा ३६-क का अंत:स्थापन.

१६. धारा ४१ का संशोधन.

मध्यप्रदेश अधिनियम

क्रमांक ३० सन् २०१३

मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) द्वितीय संशोधन अधिनियम, २०१३

[दिनांक ७ सितम्बर २०१३ को राज्यपाल की अनुमति प्राप्त हुई; अनुमति "मध्यप्रदेश राजपत्र (असाधारण)" में दिनांक ११ सितम्बर, २०१३ को प्रथमबार प्रकाशित की गई.]

मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) अधिनियम, २००७ को और संशोधित करने हेतु अधिनियम.

भारत गणराज्य के चौंसठवें वर्ष में मध्यप्रदेश विधान-मंडल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

संक्षिप्त नाम और प्रारंभ.

१. (१) इस अधिनियम का संक्षिप्त नाम मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) द्वितीय संशोधन अधिनियम, २०१३ है.

(२) यह राजपत्र में इसके प्रकाशन की तारीख से प्रवृत्त होगा.

धारा २ का संशोधन.

२. मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) अधिनियम, २००७ (क्रमांक १७ सन् २००७) (जो इसमें इसके पश्चात् मूल अधिनियम के नाम से निर्दिष्ट है) की धारा २ में.—

(एक) खण्ड (त) के पश्चात्, निम्नलिखित खण्ड अंत:स्थापित किया जाए, अर्थात्:—

"(त क) "व्यावसायिक पाठ्यक्रम" से अभिप्रेत है, निजी व्यावसायिक शिक्षण संस्था अधिनियम की धारा ३ के खण्ड (ड) में यथा परिभाषित व्यावसायिक पाठ्यक्रम;";

(दो) खण्ड (न) का लोप किया जाए;

(तीन) खण्ड (फ) के स्थान पर, निम्नलिखित खण्ड स्थापित किया जाए, अर्थात्:—

(फ) "विनियामक परिषद्" से अभिप्रेत है, यथास्थिति, अखिल भारतीय तकनीकी शिक्षा परिषद् अधिनियम, १९८७ (१९८७ का ५२) के अधीन स्थापित अखिल भारतीय तकनीकी शिक्षा परिषद्, अधिवक्ता अधिनियम, १९६१ (१९६१ का २५) की धारा ४ के अधीन गठित भारतीय विधिज्ञ परिषद् वास्तुविद् अधिनियम, १९७२ (१९७२ का २०) के अधीन स्थापित वास्तुविद् परिषद्, भारतीय आयुर्विज्ञान परिषद् अधिनियम, १९५६ (१९५६ का १०२) के अधीन गठित भारतीय आयुर्विज्ञान परिषद्, मध्यप्रदेश सह-चिकित्सीय परिषद् अधिनियम, २००० (क्रमांक १ सन् २००१) के अधीन स्थापित मध्यप्रदेश सह-चिकित्सीय परिषद् या भेषजी अधिनियम, १९४८ (१९४८ का ८) के अधीन गठित भारतीय भेषजी परिषद्, दंत चिकित्सक अधिनियम, १९४८ (१९४८ का १६) के अधीन गठित भारतीय दंत चिकित्सा परिषद्, भारतीय नर्स परिषद् अधिनियम, १९४७ (१९४७ का ४८) के अधीन गठित भारतीय नर्स परिषद्, भारतीय चिकित्सा केन्द्रीय परिषद् अधिनियम, १९७० (१९७० का ४८) के अधीन गठित भारतीय चिकित्सा केन्द्रीय परिषद्, होम्योपैथी केन्द्रीय परिषद् अधिनियम, १९७३ (१९७३ का ५९) के अधीन गठित होम्योपैथी केन्द्रीय परिषद्, राष्ट्रीय अध्यापक शिक्षा परिषद् अधिनियम, १९९३ (१९९३ का ७३) के अधीन स्थापित राष्ट्रीय अध्यापक शिक्षा परिषद्, स्वास्थ्य तथा परिवार कल्याण मंत्रालय, भारत सरकार के आयुष विभाग के अधीन किसी स्वायत्त निकाय के रूप में स्थापित योग तथा प्राकृतिक चिकित्सा केन्द्रीय अनुसंधान परिषद्, कृषि मंत्रालय, भारत सरकार के कृषि, अनुसंधान एवं शिक्षा विभाग के अधीन किसी रजिस्ट्रीकृत सोसाइटी के रूप में स्थापित भारतीय कृषि अनुसंधान परिषद् या यथास्थिति, अन्य कोई केन्द्रीय या राज्य विनियामक निकाय जो केन्द्रीय सरकार या राज्य सरकार द्वारा, समय-समय पर, उच्च शिक्षा के मानक सुनिश्चित करने हेतु मानक तथा शर्तें अधिकथित करने के लिए, स्थापित किया गया है;".

धारा ४ का संशोधन.

३. मूल अधिनियम की धारा ४ में, उपधारा (२) में, खण्ड (ज) के स्थान पर, निम्नलिखित खण्ड स्थापित किया जाए, अर्थात् :—

"(ज) संकाय, जैसे विज्ञान, कला, वाणिज्य, प्रौद्योगिकी, शिक्षा, स्वास्थ्य विज्ञान आदि की प्रकृति तथा संख्या, निजी विश्वविद्यालयों द्वारा प्रत्येक संकाय में किए जाने वाले प्रस्तावित अध्ययन तथा गवेषणा कार्यक्रम (स्नातक पूर्व और स्नातकोत्तर) के प्रकार एवं ऐसा क्रमिक कार्यक्रम जो पाठ्यक्रमानुसार नामांकन लक्ष्य के साथ पांच वर्ष के लिए हों :

परन्तु निजी विश्वविद्याल, विश्वविद्यालय अनुदान आयोग की पूर्व अनुज्ञा प्राप्त किए बिना कोई ऐसा कार्यक्रम या पाठ्यक्रम प्रारंभ करने का प्रस्ताव नहीं करेगा जो विश्वविद्यालय अनुदान आयोग की अनुमोदित सूची में न हो;".

धारा ७ का संशोधन.

४. मूल अधिनियम की धारा ७ में,—

"(एक) खण्ड (एक) में, उपखण्ड (क) के स्थान पर, निम्नलिखित उपखण्ड स्थापित किया जाए, अर्थात्:—

"(क) मुख्य परिसर तथा ऐसे अन्य परिसर जो विनियामक आयोग द्वारा समय-समय पर यथासंशोधित विश्वविद्यालय अनुदान आयोग विनियम, २००३ के उपबंधों के अनुसार अनुज्ञात किए जाएं;";

(दो) खण्ड (दो) और (तीन) के स्थान पर, निम्नलिखित खण्ड स्थापित किए जाएं, अर्थात्:—

"(दो) वह विश्वविद्यालय अनुदान आयोग की संबंधित विनियामक परिषद् या परिषदों के मानकों के, यदि कोई हों, अध्यधीन रहते हुए, स्थापित किए जाने वाले मुख्य परिसर के लिए न्यूनतम १० हेक्टर भूमि प्राप्त करेगा और उसके स्वामित्व संबंधी कागजात प्रस्तुत करेगा;

(तीन) वह विश्वविद्यालय अनुदान आयोग की संबंधित विनियामक परिषद् या परिषदों के मानकों के, यदि कोई हों, अध्यधीन रहते हुए, प्रशासकीय प्रयोजन तथा शैक्षणिक कार्यक्रम संचालित करने के लिए भवन तथा अनुषंगी संरचना के रूप में न्यूनतम २५०० वर्गमीटर निर्मित क्षेत्र उपलब्ध कराएगा;";

(तीन) खण्ड (चार) में,—

(क) उपखण्ड (च) के स्थान पर, निम्नलिखित उपखण्ड स्थापित किया जाए, अर्थात्:—

"(च) वह ऐसी अन्य शर्तों को पूरा करेगा तथा ऐसी अन्य जानकारी प्रस्तुत करेगा जैसी कि विश्वविद्यालय अनुदान आयोग, विनियामक आयोग और विनियामक परिषदों द्वारा, समय-समय पर, विहित की जाएं;";

(ख) उपखण्ड (झ) के स्थान पर, निम्नलिखित उपखण्ड स्थापित किया जाए, अर्थात्:—

"(झ) वह, यथास्थिति, विश्वविद्यालय अनुदान आयोग या विनियामक परिषदों या विनियामक आयोग के मानकों, दिशा-निर्देशों या निदेशों के अनुसार, यदि कोई हों, प्रवेश प्रक्रिया एवं फीस के नियतन को अवधारित करेगा;";

(ग) उपखण्ड (ट) के स्थान पर, निम्नलिखित उपखण्ड स्थापित किया जाए, अर्थात्:—

"(ट) निजी विश्वविद्यालय का अध्यापन कर्मचारिवृंद, विश्वविद्यालय अनुदान आयोग या संबंधित विनियामक परिषद् या निकाय द्वारा यथाविहित न्यूनतम अर्हता रखेगा तथा कर्मचारिवृंद को समुचित पारिश्रमिक संदत्त किया जाएगा;".

(घ) उपखण्ड (ड) के स्थान पर, निम्नलिखित उपखण्ड स्थापित किया जाए, अर्थात्:—

"(ड) धारा ३५ के उपबंध के अनुसार संबंधित परिनियमों या अध्यादेशों के राजपत्र में प्रकाशित हो जाने तक प्रवेश तथा कक्षाएं प्रारंभ नहीं होंगे;";

(चार) खण्ड (चार) के पश्चात्, निम्नलिखित नए खण्ड अन्त:स्थापित किए जाएं, अर्थात् :—

"(पांच) वह धारा ९-क में उपबंधित प्रक्रिया अपनाए बिना किसी ऐसे विद्यमान महाविद्यालय या संस्था को, चाहे वह किसी भी नाम से जाना जाता हो, जो किसी अन्य विश्वविद्यालय से किसी विभाग, विद्या शाखा या निजी विश्वविद्यालय की संघटक इकाई के रूप में संबद्ध हो, अधिसूचित नहीं करेगा;

(छह) वह विनियामक आयोग की पूर्व अनुमति के बिना कोई संकाय स्थापित नहीं करेगा;";

(पांच) धारा ७ को उसकी उपधारा (१) के रूप में पुनर्क्रमांकित किया जाए तथा इस प्रकार पुनर्क्रमांकित की गई उपधारा (१) के पश्चात्, निम्नलिखित नई उपधारा अंत:स्थापित किया जाए, अर्थात्:—

"(२) आशय पत्र, इसके जारी होने की तारीख से दो वर्ष की कालावधि के लिए वैध होगा तथा राज्य सरकार, विनियामक आयोग की सिफारिश पर वैधता की कालावधि को एक वर्ष से अनधिक के लिए बढ़ा सकेगी:

परन्तु मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) द्वितीय संशोधन अधिनियम, २०१३ के प्रवृत्त होने के पूर्व जारी किए गए आशय पत्र की वैधता उपरोक्त अधिनियम के प्रारंभ होने की तारीख से एक वर्ष के लिए होगी.".

धारा ९-क का अंत:स्थापन.

५. मूल अधिनियम की धारा ९ के पश्चात्, अध्याय दो में, निम्नलिखित धारा अंत:स्थापित की जाए, अर्थात् :—

निजी विश्वविद्यालय द्वारा महाविद्यालय या संस्था को अधिसूचित करने हेतु आवेदन प्रस्तुत किया जाना.

"९-क (१) निजी विश्वविद्यालय, उसके निगमन के पश्चात्, विनियामक आयोग को किसी अन्य विद्यमान विश्वविद्यालय से किसी विभाग या विद्या शाखा या निजी विश्वविद्यालय की किसी अन्य संघटक इकाई के रूप में संबद्ध किसी महाविद्यालय या संस्था को अधिसूचित करने हेतु आवेदन प्रस्तुत कर सकेगा.

(२) उपधारा (१) में निर्दिष्ट आवेदन तब तक ग्रहण नहीं किया जाएगा जब तक कि उसके साथ:—

(क) उस विद्यमान विश्वविद्यालय का जिससे कि महाविद्यालय संबद्ध हो, और

(ख) संबंधित विनियामक परिषद् का, यदि कोई हो,

अनापत्ति प्रमाण-पत्र संलग्न न हो.

(३) विनियामक आयोग, उपधारा (१) के अधीन दिए गए आवेदन पर, ऐसी जांच करने के पश्चात् जैसी कि वह ठीक समझे, आदेश द्वारा, ऐसी तारीख से जैसी कि आदेश में विनिर्दिष्ट की जाए, अनुज्ञा प्रदान कर सकेगा.

(४) उपधारा (३) के अधीन विनियामक आयोग द्वारा किए गए आदेश में विनिर्दिष्ट तारीख से, महाविद्यालय, यथास्थिति, निजी विश्वविद्यालय के किसी विभाग, विद्या शाखा या संघटक इकाई के रूप में स्थापित किया गया समझा जाएगा.

(५) उपधारा (१) से (४) तक में अंतर्विष्ट किसी बात के होते हुए भी, इस धारा के अधीन किए गए आदेश में विनिर्दिष्ट तारीख के पूर्व महाविद्यालय या संस्था में प्रवेशित छात्र विद्यमान विश्वविद्यालय के छात्र बने रहेंगे.''.

धारा ११ का संशोधन.

६. मूल अधिनियम की धारा ११ में,—

''(एक) उपधारा (१) के पश्चात्, निम्नलिखित उपधारा अंत:स्थापित की जाए, अर्थात् :—

''(१-क) विनियामक आयोग की सिफारिश पर यदि राज्य सरकार का यह समाधान हो जाता है कि संकायों, पाठ्यक्रमों, छात्रों की संख्या में वृद्धि होने से अथवा किसी अन्य कारण से विन्यास निधि की रकम में वृद्धि करना आवश्यक हो गया है, तो वह आदेश द्वारा, प्रायोजी निकाय को ऐसी अतिरिक्त रकम जैसी कि वह उचित समझे, विन्यास निधि में जमा करने का निदेश दे सकेगी तथा प्रायोजी निकाय ऐसे निदेश का अनुपालन, ऐसे समय के भीतर करेगा जैसा कि आदेश में विनिर्दिष्ट किया जाए.'';

(दो) उपधारा (३) के स्थान पर, निम्नलिखित उपधारा स्थापित की जाए, अर्थात् :—

''(३) निजी विश्वविद्यालय की अवसंरचना के विकास के लिए विन्यास निधि से आय का उपयोग ऐसी रीति में, जैसी कि विहित की जाए, किया जा सकेगा किन्तु इसका उपयोग निजी विश्वविद्यालय के आवर्ती व्यय हेतु नहीं किया जाएगा.''.

धारा १२ का संशोधन.

७. मूल अधिनियम की धारा १२ में, विद्यमान परन्तुक के स्थान पर, निम्नलिखित परन्तुक स्थापित किया जाए, अर्थात् :—

''परन्तु खण्ड (क) के अधीन छात्रों से संग्रहीत फीस का एक प्रतिशत संबंधित पाठ्यक्रम में प्रवेश के लिए नियत अंतिम तारीख से तीस दिन के भीतर विनियामक आयोग के पास ऐसी रीति में, जैसी कि विहित की जाए, जमा किया जाएगा.''.

धारा १७ का संशोधन.

८. मूल अधिनियम की धारा १७ में,—

(एक) उपधारा (१) में, पूर्ण विराम के स्थान पर, कोलन स्थापित किया जाए और उसके पश्चात् निम्नलिखित परन्तुक अंत:स्थापित किया जाए, अर्थात् :—

''परन्तु केवल ऐसा व्यक्ति, जो विश्वविद्यालय अनुदान आयोग द्वारा इस निमित्त विहित मानकों को पूरा करता हो, कुलपति के रूप में नियुक्त होने के लिए पात्र होगा.'';

(दो) उपधारा (५) में, पूर्ण विराम के स्थान पर, कोलन स्थापित किया जाए और उसके पश्चात् निम्नलिखित परन्तुक अंत:स्थापित किया जाए, अर्थात् :—

''परन्तु केवल ऐसा व्यक्ति, जो विश्वविद्यालय अनुदान आयोग द्वारा इस निमित्त विहित मानकों को पूरा करता हो, कुलपति के रूप में नियुक्त होने के लिए पात्र होगा.'';

धारा २६ का संशोधन.

९. मूल अधिनियम की धारा २६ में,—

(एक) उपधारा (१) में, शब्द ''इस अधिनियम तथा उसके अधीन बनाए गए नियमों के उपबंधों के अध्यधीन रहते हुए'' के स्थान पर, शब्द ''इस अधिनियम तथा उसके अधीन बनाए गए नियमों के उपबंधों, और विनियामक परिषद् के मानकों तथा दिशा-निर्देशों के अध्यधीन रहते हुए'' स्थापित किए जाएं;

(दो) उपधारा (२), (३) और (४) के स्थान पर, निम्नलिखित उपधाराएं स्थापित की जाएं, अर्थात्:—

"(२) निजी विश्वविद्यालय के प्रथम परिनियमों का प्रारूप, शासी निकाय द्वारा बनाया जाएगा तथा विनियामक आयोग को अनुमोदन के लिए प्रस्तुत किया जाएगा.

(३) विनियामक आयोग, निजी विश्वविद्यालय द्वारा प्रस्तुत प्रथम परिनियमों के प्रारूप पर उसकी प्राप्ति की तारीख से दो मास के भीतर विचार करेगा और किसी ऐसे उपान्तरण के संबंध में, जिसे कि वह आवश्यक समझे, निजी विश्वविद्यालय से परामर्श करने के पश्चात्, प्रारूप को उपान्तरण सहित या उपान्तरण के बिना राज्य सरकार को अग्रेषित करेगा.

(४) प्रबंधन बोर्ड, प्रथम परिनियमों में किसी संशोधन के प्रारूप को शासी निकाय के अनुमोदन के साथ विनियामक आयोग को प्रस्तुत करेगा. विनियामक आयोग, संशोधन के प्रारूप पर विचार करने के पश्चात्, उसे ऐसे उपांतरणों के साथ, जिन्हें कि वह आवश्यक समझे, राज्य सरकार को अग्रेषित करेगा.".

धारा २७ का संशोधन.

१०. मूल अधिनियम की धारा २७ में,—

(एक) उपधारा (१) में, शब्द "इस अधिनियम तथा उसके अधीन बनाए गए नियमों के उपबंधों के अध्यधीन रहते हुए" के स्थान पर, शब्द "इस अधिनियम तथा उसके अधीन बनाए गए नियमों के उपबंधों, और विनियामक परिषद् के मानकों तथा दिशा निर्देशों के अध्यधीन रहते हुए" स्थापित किए जाएं;

(दो) उपधारा (२) के स्थान पर, निम्नलिखित उपधारा स्थापित की जाए, अर्थात् :—

"(२) निजी विश्वविद्यालय के प्रथम परिनियमों के प्रारूप से भिन्न अन्य परिनियमों का प्रारूप, प्रबंधन बोर्ड द्वारा शासी निकाय के अनुमोदन से बनाया जाएगा.";

(तीन) उपधारा (३) में शब्द, कोष्ठक तथा अंक "उपधारा (२) के अधीन बनाए गए परिनियम" के स्थान पर, शब्द, कोष्ठक तथा अंक "उपधारा (२) के अधीन बनाए गए परिनियमों का प्रारूप" स्थापित किए जाएं;

(चार) उपधारा (५) के स्थान पर, निम्नलिखित उपधारा स्थापित की जाए, अर्थात् :—

"(५) विनियामक आयोग, शासी निकाय द्वारा दिए गए सुझावों पर विचार करेगा तथा परिनियमों के प्रारूप को ऐसे उपांतरणों के साथ, जिन्हें कि वह आवश्यक समझे, राज्य सरकार को अग्रेषित करेगा.";

(पांच) उपधारा (५) के पश्चात्, निम्नलिखित नई उपधारा अन्तःस्थापित की जाए, अर्थात् :—

"(६) प्रबंधन बोर्ड, शासी निकाय के अनुमोदन से, प्रथम परिनियमों से भिन्न अन्य परिनियमों में किसी संशोधन के प्रारूप को विनियामक आयोग को प्रस्तुत करेगा. विनियामक आयोग संशोधन के प्रारूप पर विचार करने के पश्चात्, इसे ऐसे उपांतरणों के साथ, जिन्हें कि वह आवश्यक समझे, राज्य सरकार को अग्रेषित करेगा.".

धारा २८ का संशोधन.

११. मूल अधिनियम की धारा २८ में,—

(एक) उपधारा (१) में, शब्द "इस अधिनियम तथा उसके अधीन बनाए गए नियमों या परिनियमों के उपबंधों के अध्यधीन रहते हुए" के स्थान पर, शब्द "इस अधिनियम तथा उसके अधीन बनाए गए नियमों के उपबंधों, और विनियामक परिषद् के मानकों तथा दिशा-निर्देशों तथा परिनियमों के अध्यधीन रहते हुए" स्थापित किए जाएं;

(दो) उपधारा (२) के स्थान पर, निम्नलिखित उपधारा स्थापित की जाए, अर्थात् :—

"(२) निजी विश्वविद्यालय के प्रथम अध्यादेशों का प्रारूप कुलपति द्वारा बनाया जाएगा जो कि अनुमोदन के लिए विनियामक आयोग को प्रस्तुत किया जाएगा.";

(तीन) उपधारा (४) के स्थान पर, निम्नलिखित उपधारा स्थापित की जाए, अर्थात् :—

"(४) कुलपति, विनियामक आयोग द्वारा दिए गए सुझावों पर अपनी टिप्पणी देगा तथा प्रथम अध्यादेशों का प्रारूप विनियामक आयोग को लौटा देगा और विनियामक आयोग, कुलपति की टिप्पणियों पर विचार करने के पश्चात्, प्रथम अध्यादेशों को ऐसे उपांतरणों के साथ, जैसे कि वह आवश्यक समझे, राज्य सरकार को अग्रेषित करेगा.".

धारा २९ का स्थापन.

१२. मूल अधिनियम की धारा २९ के स्थान पर, निम्नलिखित धारा स्थापित की जाए, अर्थात् :—

पश्चात्वर्ती अध्यादेश.

"२९ (१) प्रथम अध्यादेश से भिन्न समस्त अध्यादेश, विद्या परिषद् द्वारा प्रबंधन बोर्ड के अनुमोदन से बनाए जाएंगे.

(२) कुलपति, प्रथम अध्यादेश में किसी संशोधन के प्रारूप को विनियामक आयोग को प्रस्तुत कर सकेगा, विनियामक आयोग, संशोधन के प्रारूप पर विचार करने के पश्चात्, प्रारूप को ऐसे उपांतरणों के साथ, जिन्हें कि वह आवश्यक समझे, राज्य सरकार को अग्रेषित करेगा.

राज्य सरकार के निदेश.

२९-क. विनियामक आयोग, राज्य सरकार के निदेश पर या किसी भी समय स्वप्रेरणा से, निजी विश्वविद्यालय को किसी परिनियम या अध्यादेश को संशोधित करने या निरसित करने, या ऐसे नए परिनियम या अध्यादेश बनाने का निदेश दे सकेगा, जैसा कि वह आवश्यक समझे और निजी विश्वविद्यालय ऐसे निदेश का ऐसे समय के भीतर, जैसा कि निदेश में विनिर्दिष्ट किया जाए, अनुपालन करेगा:

परन्तु यदि निजी विश्वविद्यालय विनिर्दिष्ट समय के भीतर विनियामक आयोग के निदेशों का अनुपालन करने में असफल रहता है तो विनियामक आयोग, धारा ३५ के अधीन किसी परिनियम या अध्यादेश के ऐसे संशोधन या निरसन को या नए परिनियम या अध्यादेश को, राजपत्र में प्रकाशन के लिए, राज्य सरकार को प्रस्तुत करेगा.".

धारा ३५ का स्थापन.

१३. मूल अधिनियम की धारा ३५ के स्थान पर, निम्नलिखित धारा स्थापित की जाए, अर्थात् :—

परिनियमों, अध्यादेशों तथा विनियमों का प्रवर्तन.

"३५ (१) समस्त परिनियम, अध्यादेश तथा विनियम, विनियामक आयोग द्वारा राजपत्र में प्रकाशन के लिए, राज्य सरकार को प्रस्तुत किए जाएंगे.

(२) राज्य सरकार, स्वयं का यह समाधान करने के लिए कि परिनियम, अध्यादेश तथा विनियम इस अधिनियम तथा उसके अधीन बनाए गए नियमों के अनुरूप हैं, विनियामक आयोग से ऐसी जानकारी या स्पष्टीकरण के लिए कह सकेगी या विनियामक आयोग को ऐसे निदेश दे सकेगी जैसा कि वह आवश्यक समझे.

(३) समस्त परिनियम, अध्यादेश तथा विनियम राजपत्र में उनके प्रकाशन की तारीख से प्रवृत्त होंगे.

धारा ३६ का संशोधन.

१४. मूल अधिनियम की धारा ३६ में,—

(एक) उपधारा (३) को उसके खण्ड (क) के रूप में पुनर्क्रमांकित किया जाए, और इस प्रकार पुनर्क्रमांकित खण्ड (क) के पश्चात् निम्नलिखित खण्ड अन्तःस्थापित किए जाएं, अर्थात् :—

"(ख) विनियामक आयोग, व्यावसायिक पाठ्यक्रम से संबंधित किसी भी विषय पर विचार करते समय राज्य सरकार के विभागों और प्रशासकीय विभाग के प्रतिनिधियों को आमंत्रित करेगा.

(ग) विनियामक आयोग तथा खण्ड (ख) के अधीन आमंत्रित किए गए प्रतिनिधियों के बीच किसी विषय पर मत भिन्नता होने की दशा में, ऐसा विषय विनिश्चिय के लिए राज्य सरकार को निर्दिष्ट किया जाएगा.".

(दो) उपधारा ११ के पश्चात्, निम्नलिखित नई उपधारा अन्त:स्थापित की जाए, अर्थात् :—

"(१२) (क) विनियामक आयोग को कृत्यों के निष्पादन एवं कर्तव्यों के निर्वहन के लिए समस्त आवश्यक शक्तियां होंगी.

(ख) पूर्वगामी शक्तियों की व्यापकता पर प्रतिकूल प्रभाव डाले बिना, विनियामक आयोग को निम्नलिखित विषयों के संबंध में, वही शक्तियां होंगी जो सिविल प्रक्रिया संहिता, १९०८ (१९०८ का ५) के अधीन सिविल न्यायालय में निहित हैं, अर्थात्:—

(एक) निजी विश्वविद्यालय के किसी अधिकारी या कर्मचारी को समन भेजना और हाजिर कराना तथा शपथ पर उसका परीक्षण करना;

(दो) निजी विश्वविद्यालय से किसी दस्तावेज या सामग्री का प्रकटीकरण या प्रस्तुत करवाना;

(तीन) निजी विश्वविद्यालय के किसी अधिकारी या कर्मचारी से शपथ-पत्र पर साक्ष्य लेना;

(चार) निजी विश्वविद्यालय के किसी अधिकारी या कर्मचारी के परीक्षण के लिए कमीशन जारी करना; या

(पांच) कोई अन्य विषय जो कि विहित किया जाए.

(ग) खण्ड (क) तथा (ख) में विनिर्दिष्ट शक्तियों के अतिरिक्त, विनियामक आयोग को यह शक्ति होगी कि—

(एक) निजी विश्वविद्यालय को ऐसे निदेश जारी करे जैसे कि वह उचित समझे और ऐसे समय के भीतर, जैसा कि निदेशों में नियत किया गया है, अनुपालन रिपोर्ट मंगाना;

(दो) निजी विश्वविद्यालय में व्यावसायिक शिक्षा पाठ्यक्रम से भिन्न किसी अन्य पाठ्यक्रम में, ऐसी कालावधि के लिए जैसी कि वह उचित समझे, प्रवेश को रोकने या स्वीकृत अन्तर्ग्रहण को कम करने के लिए, निजी विश्वविद्यालय को निदेश देना;

(तीन) निजी विश्वविद्यालय पर, इस अधिनियम या उसके अधीन बनाए गए नियमों के किसी उपबंध, विश्वविद्यालय के किसी परिनियम, अध्यादेश या विनियम या विनियामक आयोग द्वारा दिए गए निदेशों का उल्लंघन करने पर शास्ति अधिरोपित करना जो कि प्रथम उल्लंघन पर एक लाख रुपये तक की हो सकेगी और पश्चात्वर्ती उल्लंघन के लिए दस लाख रुपये तक की हो सकेगी और सम्पूर्ण शास्ति या उसके किसी भाग का भुगतान उन छात्रों को करने का आदेश देना जो कि निजी विश्वविद्यालय की गलत कार्रवाई के कारण प्रभावित हुए हों;

(चार) धारा ११ की उपधारा (२) के अधीन या धारा ४१ की उपधारा (१) के अधीन निजी विश्वविद्यालय के विरुद्ध कार्रवाई करने के लिए राज्य सरकार को सिफारिश करना.".

धारा ३६-क का अंत:स्थापन.

१५. मूल अधिनियम की धारा ३६ के पश्चात्, निम्नलिखित धारा अंत:स्थापित की जाए, अर्थात् :—

अपील फाईल किया जाना.

"३६-क. (१) विनियामक आयोग द्वारा पारित किसी आदेश से व्यथित कोई व्यक्ति अथवा निजी विश्वविद्यालय, मध्यप्रदेश निजी व्यावसायिक शिक्षण संस्था (प्रवेश का विनियमन एवं शुल्क का

निर्धारण) अधिनियम, २००७ (क्रमांक २१ सन् २००७) की धारा १० के अधीन नियुक्त अपील प्राधिकारी को आदेश प्राप्त होने की तारीख से ३० दिन के भीतर, अपील फाईल कर सकेगा:

परन्तु अपील प्राधिकारी उक्त ३० दिन की कालावधि की समाप्ति के पश्चात् अपील ग्रहण कर सकेगा, यदि उसका यह समाधान हो जाता है कि अपीलार्थी समय से अपील फाईल करने में पर्याप्त कारण से प्रविरत रहा है.

(२) उपधारा (१) के अधीन अपील प्राप्त होने पर अपील प्राधिकारी, प्रत्यर्थी को सुनवाई का अवसर देने के पश्चात् यथासंभव शीघ्रता से विनियामक आयोग के आदेश की पुष्टि कर सकेगा, उसे उपांतरित कर सकेगा या उसे उलट सकेगा.

(३) अपील प्राधिकारी, स्वविवेकानुसार यह निदेश भी दे सकेगा कि अपील के लंबित रहने के दौरान उस आदेश का, जिसके विरुद्ध अपील की गई है, निष्पादन स्थगित बना रहेगा.

(४) ऐसी अपील में अपील प्राधिकारी द्वारा पारित आदेश अंतिम होगा.''.

धारा ४१ का संशोधन.

१६. मूल अधिनियम की धारा ४१ में,—

(एक) उपधारा (१) और (२) के स्थान पर, निम्नलिखित उपधाराएं स्थापित की जाएं, अर्थात्:—

''(१) विनियामक आयोग की रिपोर्ट पर या अन्यथा, यदि राज्य सरकार को यह प्रतीत होता है कि—

(क) निजी विश्वविद्यालय में कुशासन या वित्तीय कुप्रबंध की स्थिति उद्भूत हो गई है; या

(ख) निजी विश्वविद्यालय ने इस अधिनियम या उसके अधीन बनाए गए नियमों, या विश्वविद्यालय के परिनियमों, अध्यादेशों या विनियमों के उपबंधों का गंभीर उल्लंघन किया है; या

(ग) निजी विश्वविद्यालय ने विनियामक आयोग के निदेशों का अनुपालन करने में लगातार व्यतिक्रम किया है; या

(घ) निजी विश्वविद्यालय की कार्रवाइयां, उसके विद्यार्थियों के हितों के प्रतिकूल हैं,

तो वह निजी विश्वविद्यालय से सात दिन के भीतर कारण दर्शाने की अपेक्षा करते हुए नोटिस जारी करेगा कि उसके परिसमापन का आदेश क्यों न किया जाए.

(२) यदि राज्य सरकार का, उपधारा (१) के अधीन जारी सूचना का प्रत्युत्तर प्राप्त होने पर या अन्यथा समाधान हो जाता है कि ऐसी स्थिति उद्भूत हो गई है जिसमें विश्वविद्यालय का प्रशासन इस अधिनियम के उपबंधों के अनुसार नहीं चलाया जा सकता है, तो राज्य सरकार राजपत्र में, प्रकाशित अधिसूचना द्वारा शासी निकाय, प्रबंधन बोर्ड, कुलाधिपति और कुलपति के निलंबन का आदेश करेगी और निजी विश्वविद्यालय के कारबार के प्रशासन हेतु एक प्रशासक नियुक्त करेगी, जो शासी निकाय, प्रबंधन बोर्ड, कुलाधिपति और कुलपति की शक्तियों का प्रयोग करेगा. ऐसी अधिसूचना प्रथम बार में छह मास की कालावधि के लिए जारी की जाएगी और छह मास से अनधिक की ऐसी कालावधि के लिए जैसी कि राज्य सरकार आवश्यक समझे, बढ़ाई जा सकेगी:

परन्तु राज्य सरकार किसी भी समय राजपत्र में, अधिसूचना द्वारा, इस प्रकार नियुक्त प्रशासक की नियुक्ति को प्रतिसंहृत कर सकेगी और शासी निकाय, प्रबंधन बोर्ड, कुलाधिपति और कुलपति को पुन: स्थापित कर सकेगी.'';

(दो) उपधारा (७) के स्थान पर, निम्नलिखित उपधारा स्थापित की जाए, अर्थात्:—

"(७) जांच रिपोर्ट प्राप्त होने पर, यदि राज्य सरकार का यह समाधान हो जाता है कि:—

(क) कुप्रशासन या वित्तीय कुप्रबंधन के कारण ऐसी स्थिति उत्पन्न हो गई है कि निजी विश्वविद्यालय की वित्तीय स्थिरता या प्रशासन असुरक्षित हो गया है, या

(ख) इस अधिनियम या उसके अधीन बनाए गए नियमों या निजी विश्वविद्यालय के परिनियमों, अध्यादेशों या विनियमों के उपबंधों के गंभीर उल्लंघन के कारण या निजी विश्वविद्यालय विनियामक आयोग के निदेश के अनुपालन में लगातार व्यतिक्रम कर रहा है या विद्यार्थियों के हित गंभीर रूप से प्रभावित हो रहे हैं, या

(ग) निजी विश्वविद्यालय को बनाए रखना जनहित में नहीं है, तो वह राजपत्र में, अधिसूचना द्वारा निजी विश्वविद्यालय के समापन का आदेश देगी या प्रशासक की नियुक्ति करके, जिसमें शासी निकाय की शक्तियां होंगी, निजी विश्वविद्यालय को चालू रखवाएगी:

परन्तु समापन का कोई आदेश तब तक प्रभावी नहीं होगा जब तक कि अधिनियम की अनुसूची से ऐसे निजी विश्वविद्यालय से संबंधित प्रविष्टि को हटा न दिया जाए.".

भोपाल, दिनांक 11 सितम्बर 2013

क्र. 6086-253-इक्कीस-अ-(प्रा)-अधि.—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) द्वितीय संशोधन अधिनियम, 2013 (क्रमांक 30 सन् 2013) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.

MADHYA PRADESH ACT
No. 30 OF 2013

THE MADHYA PRADESH NIJI VISHWAVIDYALAYA (STHAPANA AVAM SANCHALAN) DWITIYA SANSHODHAN ADHINIYAM, 2013

TABLE OF CONTENTS.

Sections :

1. Short title and commencement.
2. Amendment of Section 2.
3. Amendment of Section 4.
4. Amendment of Section 7.
5. Insertion of Section 9-A.
6. Amendment of Section 11.
7. Amendment of Section 12.
8. Amendment of Section 17.
9. Amendment of Section 26.
10. Amendment of Section 27.
11. Amendment of Section 28.
12. Substitution of Section 29.
13. Substitution of Section 35.
14. Amendment of Section 36.
15. Insertion of Section 36-A.
16. Amendment of Section 41.

MADHYA PRADESH ACT
No. 30 OF 2013

THE MADHYA PRADESH NIJI VISHWAVIDYALAYA (STHAPANA AVAM SANCHALAN) DWITIYA SANSHODHAN ADHINIYAM, 2013

[Received the assent of the Governor on the 7th September 2013; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 11th September, 2013.]

An Act further to amend the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007.

Be it enacted by the Madhya Pradesh Legislature in the sixty-fourth year of the Republic of India as follows :—

Short title and commencement.

1. (1) This Act may be called the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Dwitiya Sanshodhan Adhiniyam, 2013.

(2) It shall come into force on the date of its publication in the official Gazette.

Amendment of Section 2.

2. In Section 2 of the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007 (No. 17 of 2007) (hereinafter referred to as the Principal Act),—

(i) after clause (p), the following clause shall be inserted, namely :—

"(pa) "professional course" means a professional course as defined in clause (m) of Section 3 of the Niji Vyavsayik Shikshan Sanstha Act;";

(ii) clause (t) shall be omitted;

(iii) for clause (v), the following clause shall be substituted, namely :—

"(v) Regulatory Council" means the All India Council for Technical Education established under the All India Council for Technical Education Act, 1987 (52 of 1987), the Bar Council of India constituted under section 4 of the Advocates Act, 1961 (25 of 1961), the Council of Architects established under the Architects Act, 1972 (20 of 1972) , the Medical Council of India constituted under the Indian Medical Council Act, 1956 (102 of 1956), the Paramedical Council of Madhya Pradesh established under the Madhya Pradesh Sah Chikitsiy Parishad Adhiniyam, 2000 (No. 1 of 2001), the Pharmacy Council of India constituted under the Pharmacy Act, 1948 (8 of 1948), the Dental Council of India constituted under the Dentists Act, 1948 (16 of 1948), the Indian Nursing Council constituted under the Indian Nursing Council Act, 1947 (48 of 1947), the Central Council of Indian Medicine constituted under the Indian Medicine Central Council Act, 1970 (48 of 1970), the Central Council of Homoeopathy constituted under the Homoeopathy Central Council Act, 1973 (59 of 1973), the National Council for Teacher Education established under the National Council for Teacher Education Act, 1993 (73 of 1993), the Central Council for Research in Yoga and Naturopathy established as an autonomous body under the Department of Ayush, Ministry of Health and Family Welfare, Government of India, the Indian Council of Agriculture Research established as a registered society under the Department of Agriculture, Research and Education, Ministry of Agriculture, Government of India or any other Central or a State regulatory body which is established by the Central Government or State Government for laying down norms and conditions for ensuring standards of higher education from time to time, as the case may be;".

3. In Section 4 of the Principal Act, in sub-section (2), for clause (h), the following clause shall be substituted, namely :— **Amendment of Section 4.**

"(h) the nature and the number of faculties such as Science, Arts, Commerce, Technology, Education, Health Sciences etc, types of Programmes (under graduate or post graduate) of study and research proposed to be undertaken by the Private University in each faculty and phasing of such Programme for five years with course wise enrollment targets :

Provided that the Private University shall not propose to start any Programme or course which is not in the approved list of the University Grants Commission without obtaining previous permission of the University Grants Commission;".

4. In Section 7 of the Principal Act,— **Amendment of Section 7.**

(i) in clause (i), for sub-clause (a), the following sub-clause shall be substituted, namely :—

"(a) the main campus and such other campuses as may be permitted by the Regulatory Commission in accordance with the provisions of the University Grants Commission Regulation, 2003 as amended from time to time;";

(ii) for clauses (ii) and (iii), the following clauses shall be substituted, namely :—

"(ii) subject to prescribed norms, if any, of the concerned Regulatory Council or Councils or the University Grants Commission, it shall procure a minimum 10 hectares of land for the main campus to be established and submit its papers of ownership;

(iii) subject to the prescribed norms, if any, of the concerned Regulatory Council or Councils or the University Grants Commission, it shall make available a minimum built-up area of 2500 square metres in the form of buildings and ancillary structure for administrative purposes and for conducting the academic programmes;";

(iii) in clause (iv),—

(a) for sub-clause (f), the following sub-clause shall be substituted, namely :—

"(f) that it shall fulfill such other conditions and furnish such other information as may be prescribed by the University Grants Commission, Regulatory Commission and Regulatory Councils from time to time;";

(b) for sub-clause (i), the following sub-clause shall be substituted, namely :—

"(i) that it shall determine the admission procedure and fixation of fees in accordance with the norms, guidelines or directions, if any, of the University Grants Commission or the Regulatory Councils or the Regulatory Commission, as the case may be;";

(c) for sub-clause (k), the following sub-clause shall be substituted namely :—

"(k) that the teaching staff of the Private University shall have minimum qualification as prescribed by the University Grants Commission or the concerned Regulatory Council or body and the staff shall be paid appropriate emoluments;";

(d) for sub-clause (m), the following sub-clause shall be substituted, namely :—

"(m) that the admission and conduct of classes shall not be commenced till concerned statutes or ordinances are published in the official Gazette as per provision of Section 35;";

(iv) after clause (iv), the following new clauses shall be inserted, namely :—

"(v) it shall not notify an existing college or institution by whatever name called, which is affiliated to another University as a Department, School of Studies or constituent unit of the Private University without adopting the procedure provided in Section 9-A;

(vi) it shall not establish any faculty without previous permission of the Regulatory Commission;";

(v) Section 7 shall be renumbered as sub-section (1) thereof and after sub-section (1) as so renumbered, the following new sub-section shall be inserted, namely :—

"(2) The letter of intent shall be valid for a period of two years from the date of its issue and the State Government may, on the recommendation of the Regulatory Commission, extend the period of validity not exceeding one year :

Provided that the validity of a letter of intent issued, prior to the coming into force of the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Dwitiya Sanshodhan Adhiniyam, 2013, shall be one year from the date of commencement of the aforesaid Act.".

Insertion of Section 9-A.

5. After Section 9 of the Principal Act, the following section shall be inserted in Chapter II, namely :—

Submission of application by Private University to notify college or institution.

" 9-A. (1) The Private University, after its incorporation, may submit an application to the Regulatory Commission to notify a college or institution affiliated to any other existing University as a Department or School of Studies or any other constituent unit of the Private University.

(2) The application referred to in sub-section (1) shall not be entertained unless it is accompanied by a no objection certificate of :-

(a) the existing University to which the college is affiliated, and

(b) the concerned Regulatory Council, if any.

(3) The Regulatory Commission may by order after making such enquiries as it may deem fit, grant permission on the application made under sub-section (1) from such date as may be specified in the order.

(4) As from the date specified in the order made by the Regulatory Commission under sub-section (3), the college shall be deemed to have been established as a Department, School of Studies or constituent unit of the Private University, as the case may be.

(5) Notwithstanding anything contained in sub-section (1) to (4), the students admitted in the college or institution prior to the date specified in the order made under this section shall continue to be the students of the existing University.".

Amendment of Section 11.

6. In section 11 of the principal Act,-

(i) after sub-section (1), the following sub-section shall be inserted, namely:—

"(1-A) On the recommendation of the Regulatory Commission, if the State Government is satisfied that due to increase in the number of faculties, courses, students or any other reason the amount of endowment fund needs to be augmented, it may, by order, direct the sponsoring body to deposit such additional amount in the endowment fund as it may deem fit and the sponsoring body shall comply with such direction within such time as may be specified in the order.";

(ii) for sub-section (3), the following sub-section shall be substituted, namely :—

"(3) Income from the endowment fund may be utilized for development of infrastructure of the Private University in such manner as may be prescribed but shall not be utilized for recurring expenditure of the private university.".

Amendment of Section 12.

7. In section 12 of the principal Act, for the existing proviso, the following proviso shall be substituted, namely :—

"Provided that one percent of the fees collected from the students under clause (a), shall be deposited with the Regulatory Commission within thirty days from the last date fixed for admission to the concerned course in such manner as may be prescribed.".

Amendment of Section 17.

8. In section 17 of the principal Act,—

(i) in sub-section (1), for full stop, a colon shall be substituted and thereafter the following proviso shall be inserted, namely :—

"Provided that only such person who fulfills the norms prescribed by the University Grants Commission in this behalf shall be eligible to be appointed as Vice-Chancellor.";

(ii) in sub-section (5), for full stop, a colon shall be substituted and thereafter the following proviso shall be inserted, namely :—

"Provided that only such person who fulfills the norms prescribed by the University Grants Commission in this behalf, shall be eligible to be appointed as Vice-Chancellor.".

Amendment of Section 26.

9. In section 26 of the principal Act,—

(i) in sub-section (1), for the words "Subject to the provisions of this Act and the rules made thereunder", the words "Subject to the provisions of this Act and the rules made thereunder and the norms and guidelines of the Regulatory Council" shall be substituted;

(ii) for sub-sections (2), (3) and (4), the following sub-sections shall be substituted, namely:—

"(2) The draft of first Statutes of the Private University shall be made by the governing body and shall be submitted to the Regulatory Commission for approval.

(3) The Regulatory Commission shall consider the draft of first Statutes, submitted by the Private University, within two months from the date of its receipt and shall, after consulting the Private University in respect of any modification as it may deem necessary, forward the draft to the State Government with or without modification.

(4) The Board of Management with the approval of the governing body shall submit draft of any amendment in the first Statutes to the Regulatory Commission. The Regulatory Commission shall, after considering the draft of amendment, forward it to the State Government with such modifications as it may deem necessary.".

Amendment of Section 27.

10. In section 27 of the principal Act,—

(i) in sub-section (1), for the words "Subject to the provisions of this Act and the rules made thereunder", the words "Subject to the provisions of this Act and the rules made thereunder and norms and guidelines of the Regulatory Council" shall be substituted;

(ii) for sub-section (2), the following sub-section shall be substituted, namely :—

"(2) The draft of the Statutes of the Private University other than the draft of first Statutes shall be made by the Board of Management with the approval of the governing body.";

(iii) in sub-section (3), for the words, bracket and figure " The statutes made under sub-section (2)", the words, bracket and figure "The draft of the Statutes made under sub-section (2)" shall be substituted;

(iv) for sub-section (5), the following sub-section shall be substituted, namely :—

"(5) The Regulatory Commission shall consider the suggestions made by the governing body and forward the draft of Statutes to the State Government with such modifications as it may deem necessary.";

(v) after sub-section (5), the following new sub-section shall be inserted, namely :—

"(6) The Board of Management with the approval of the governing body shall submit the draft of any amendment in the Statutes other than the first Statutes to the Regulatory Commission. The Regulatory Commission shall, after considering the draft of amendments, forward it to the State Government with such modifications as it may deem necessary.".

Amendment of Section 28.

11. In section 28 of the principal Act,—

(i) in sub-section (1), for the words "Subject to the provisions of this Act and the rules or Statutes made thereunder", the words "Subject to the provisions of this Act and the rules made thereunder and the norms and guidelines of the Regulatory Councils and Statutes" shall be substituted;

(ii) for sub-section (2), the following sub-section shall be substituted, namely :—

"(2) The draft of the first Ordinances of the Private University shall be made by the Vice-Chancellor which shall be submitted to the Regulatory Commission for approval.";

(iii) for sub-section (4), the following sub-section shall be substituted, namely :—

"(4) The Vice-Chancellor shall give his comments on the suggestions made by the Regulatory Commission and shall return the draft of first Ordinances to the

Regulatory Commission and the Regulatory Commission shall, after considering the comments of the Vice-Chancellor forward the first Ordinances to the State Government with such modifications as it may deem necessary.".

12. For section 29 of the principal Act, the following Sections shall be substituted, namely :— **Substitution of Section 29.**

"29. (1) All Ordinances other than the first Ordinances shall be made by the Academic Council with the approval of the Board of Management. **Subsequent Ordinances.**

(2) The Vice-Chancellor may submit draft of any amendment in the first Ordinances to the Regulatory Commission, the Regulatory Commission shall after considering the draft of amendment, forward the draft to the State Government with such modifications as it may deem necessary.

29-A. The Regulatory Commission shall on the direction of the State Government or on its own motion at any time, direct the Private University to amend or repeal any Statute or Ordinance or make such new Statute or Ordinance as it may deem fit and the Private University shall comply with such direction within such time as may be specified in the direction: **Direction of State Government.**

Provided that if the Private University fails to comply with the directions of the Regulatory Commission within the specified time the Regulatory Commission shall submit to the State Government such amendment or repeal of any Statute or Ordinance or new Statute or Ordinance for publication in the official Gazette under section 35.".

13. For section 35 of the principal Act, the following Section shall be substituted, namely :— **Substitution of Section 35.**

"35. (1) All Statutes, Ordinances and Regulations shall be submitted by the Regulatory Commission to the State Government for publication in the official Gazette. **Enforcement of Statutes, Ordinances and Regulations.**

(2) The State Government may, in order to satisfy itself that the Statutes, Ordinances and Regulations are conformed to the provisions of this Act and rules made thereunder, ask for such information or clarification from the Regulatory Commission or may give such directions to the Regulatory Commission as it may deem fit.

(3) All Statutes, Ordinances and Regulations shall come into force from the date of their publication in the official Gazette.".

14. In section 36 of the principal Act,— **Amendment of Section 36.**

(i) sub-section (3) shall be renumbered as clause (a) thereof and after clause (a) as so renumbered, the following clauses shall be inserted, namely:—

"(b) The Regulatory Commission shall invite the representatives of the State Government departments and administrative department while considering any matter relating to a professional course.

(c) In case of difference of opinion on any matter between the Regulatory Commission and the representatives invited under clause (b), the matter shall be referred to the State Government for the decision.".

(ii) after sub-section (11), the following new sub-section shall be inserted namely :—

"(12) (a) The Regulatory Commission shall have all the necessary powers for discharging the functions and performing the duties.

(b) Without prejudice to the generality of the foregoing powers, the Regulatory Commission shall have the same powers as are vested in a Civil Court under the Code of Civil Procedure, 1908 (No. 5 of 1908) in respect of the following matters, namely :—

(i) summoning and enforcing the attendance of any officer or employee of the Private University and examining him on oath;

(ii) discovery and production of any document or material from the private university;

(iii) receiving evidence on affidavits of any officer or employee of a Private University;

(iv) issuing commission for the examination of any officer or employee of a Private University; or

(v) any other matter which may be prescribed.

(c) In addition to the powers specified in clause (a) and (b) the Regulatory Commission shall have power :—

(i) to issue such directions as it may deem fit to the Private University and ask for the compliance report within such time as stipulated in the directions;

(ii) to direct the Private University to stop admission or reduce the sanctioned intake in any course other than a professional education course in the Private University for such period as it may deem fit;

(iii) to impose a fine on the Private University for contravention of any provision of this Act or the rules made thereunder, the Statutes, Ordinances, Regulations of the University or directions issued by the Regulatory Commission which may extend upto one lakh rupees at the first contravention and upto ten lakh rupees for the subsequent contravention and to order the payment of whole or part of the fine to the students who suffered due to wrong action of the Private University;

(iv) to recommend to the State Government for taking action against the Private University under sub-section (2) of section 11 or under sub-section (1) of section 41.".

Insertion of Section 36-A.

15. After section 36 of the principal Act, the following section shall be inserted, namely :—

Filing of Appeal.

"36-A. (1) Any person or Private University aggrieved by an order passed by the Regulatory Commission may file an appeal within 30 days from the date of receipt of the order to the appellate authority appointed under section 10 of the Madhya Pradesh Niji Vyavsayik Shikshan Sanstha (Pravesh Ka Viniyaman Avam Shulk Ka Nirdharan) Adhiniyam, 2007 (No. 21 of 2007) :

Provided that the appellate authority may entertain the appeal after the expiry of the said period of 30 days if he is satisfied that the appellant was prevented by sufficient cause from filing the appeal in time.

(2) On receipt of an appeal under sub-section (1), the appellate authority shall, after giving the non appellant an opportunity of being heard confirm, modify or reverse the order of the Regulatory Commission as expeditiously as possible.

(3) The appellate authority may also, in its discretion, direct that during pendency of appeal, the execution of the order appealed against shall remain stayed.

(4) The order passed by the appellate authority in such appeal shall be final.".

16. In section 41 of the Principal Act,— **Amendment of Section 41.**

(i) for sub-sections (1) and (2), the following sub-sections shall be substituted, namely:—

"(1) On report of the Regulatory Commission or otherwise if it appears to the State Government that—

(a) a situation of maladministration or financial mismanagement has arisen in a Private University, or

(b) the Private University has made serious contravention of the provision of this Act or rules made thereunder, or the Statutes, Ordinances or Regulations of the University, or

(c) the Private University has made repeated default in complying with directions of the Regulatory Commission, or

(d) the actions of the Private University are prejudicial to the interest of its students,

it may issue notice requiring the Private University to show cause within seven days as to why an order of its liquidation should not be made.

(2) If the State Government, on receipt of the reply of the notice issued under sub-section (1) or otherwise, is satisfied that a situation has arisen in which the administration of the University can not be carried out in accordance with the provisions of the Act, the State Government may, by a notification published in the official Gazette order suspension of the Governing Body, Board of Management, Chancellor and the Vice-Chancellor and appoint an Administrator for the administration of the business of the Private University who shall exercise the powers of the Governing Body, Board of Management, the Chancellor and the Vice-Chancellor. Such notification shall be issued for a period of six months at the first instance and may be extended for such period not exceeding six months as the State Government may consider necessary :

Provided that the State Government may at any time by a notification in the official Gazette revoke the appointment of Administrator so appointed and reinstate the Governing Body, Board of Management, Chancellor and the Vice-Chancellor.";

(ii) for sub-section (7), the following sub-section shall be substituted, namely :—

"(7) If the State Government, on receipt of the enquiry report is satisfied that :—

(a) owing to the maladministration or financial mismanagement a situation has

arisen due to which the financial stability or administration of the Private University has become insecure, or

(b) owing to serious contravention of the provisions of this Act or rules made thereunder, or the Statutes, Ordinances or Regulations of the Private University, or the private University is making repeated default in complying with the direction of the Regulatory Commission or the interest of its students are seriously affected, or

(c) the continuance of the Private University is not in the public interest,

it shall by notification in the official Gazette, order liquidation of the Private University or may cause the functioning of the Private University to continue by appointing an Administrator who shall have the powers vested in the governing body :

Provided that no order of liquidation shall take effect unless the entry relating to such Private University is deleted from the Schedule to this Act.".

नियंत्रक, शासकीय मुद्रण तथा लेखन सामग्री, मध्यप्रदेश द्वारा शासकीय केन्द्रीय मुद्रणालय, भोपाल से मुद्रित तथा प्रकाशित—2013.

इसे वेबसाईट www.govtpressmp.nic.in से भी डाउन लोड किया जा सकता है.

मध्यप्रदेश राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 80] भोपाल, बुधवार, दिनांक 12 फरवरी 2014—माघ 23, शक 1935

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 12 फरवरी 2014

क्र. 1028-49-इक्कीस-अ-(प्रा.)-अधि.—मध्यप्रदेश विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 11 फरवरी 2014 को महामहिम राज्यपाल की अनुमति प्राप्त हो चुकी है, एतद्द्वारा सर्वसाधारण की जानकारी के लिये प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.

मध्यप्रदेश अधिनियम

क्रमांक ६ सन् २०१४

मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) संशोधन अधिनियम, २०१४

[दिनांक ११ फरवरी, २०१४ को राज्यपाल की अनुमति प्राप्त हुई, अनुमति ''मध्यप्रदेश राजपत्र (असाधारण)'' में दिनांक १२ फरवरी, २०१४ को प्रथम बार प्रकाशित की गई.]

मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) अधिनियम, २००७ को और संशोधित करने हेतु अधिनियम.

भारत गणराज्य के चौसठवें वर्ष में मध्यप्रदेश विधान-मंडल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

संक्षिप्त नाम. १. इस अधिनियम का संक्षिप्त नाम मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) संशोधन अधिनियम, २०१४ है.

अनुसूची का संशोधन. २. मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) अधिनियम, २००७ (क्रमांक १७ सन् २००७) की अनुसूची में, अनुक्रमांक ११ तथा उससे संबंधित प्रविष्टियों के पश्चात्, निम्नलिखित अनुक्रमांक तथा उससे संबंधित प्रविष्टियां अंत:स्थापित की जाएं, अर्थात्:—

अनु-क्रमांक	निजी विश्वविद्यालय का नाम	प्रायोजी निकाय का नाम	प्रायोजी निकाय की स्थापना की पद्धति	मुख्य परिसर	अधिकारिता
(१)	(२)	(३)	(४)	(५)	(६)
''१२.	श्री सत्य सांई प्रौद्योगिकी एवं चिकित्सा विज्ञान विश्वविद्यालय.	आयुष्मति एजुकेशन एण्ड सोशल सोसाइटी, भोपाल.	मध्यप्रदेश सोसाइटी रजिस्ट्रीकरण अधिनियम, १९७३ (क्रमांक ४४ सन् १९७३) के अधीन रजिस्ट्रीकृत सोसाइटी.	श्री सत्य सांई प्रौद्योगिकी एवं चिकित्सा विज्ञान विश्वविद्यालय, सीहोर.	सम्पूर्ण मध्यप्रदेश.''.

निरसन तथा व्यावृत्ति. ३. (१) मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) अध्यादेश, २०१३ (क्रमांक ५ सन् २०१३) एतद्द्वारा निरसित किया जाता है.

(२) उक्त अध्यादेश के निरसित होते हुए भी उक्त अध्यादेश के अधीन की गई कोई बात अथवा की गई कोई कार्रवाई इस अधिनियम के तत्स्थानी उपबंधों के अधीन की गई बात या की गई कार्रवाई समझी जाएगी.

भोपाल, दिनांक 12 फरवरी 2014

क्र. 1029-49-इक्कीस-अ-(प्रा.)-अधि.—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) संशोधन अधिनियम, 2014 (क्रमांक 6 सन् 2014) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.

MADHYA PRADESH ACT

No. 6 of 2014

THE MADHYA PRADESH NIJI VISHWAVIDYALAYA (STHAPANA AVAM SANCHALAN) SANSHODHAN ADHINIYAM, 2014.

[Received the assent of the Governor on the 11th February, 2014, assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 12th February, 2014.]

An Act further to amend the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007.

Be it enacted by the Madhya Pradesh Legislature in the Sixty-fourth year of the Republic of India as follows:—

Short title. 1. This Act may be called the Madhya Pradesh Niji Vishwavidyalaya (Sthapna Avam Sanchalan) Sanshodhan Adhiniyam, 2014.

Amendment of Schedule. 2. In the Schedule to the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007 (No. 17 of 2007), after serial number 11 and entries relating thereto, the following serial number and entries relating thereto shall be inserted, namely:—

S. No. (1)	Name of Private University (2)	Name of Sponsoring body (3)	Mode of forming Sponsoring body (4)	Main campus (5)	Jurisdiction (6)
"12.	Sri Satya Sai University of Technology and Medical Sciences.	Ayushmati Education and Social Society, Bhopal.	Society registered under the Madhya Pradesh Society Registrikaran Adhiniyam, 1973 (No. 44 of 1973).	Sri Satya Sai University of Technology and Medical Sciences, Sehore.	Whole of Madhya Pradesh.".

Repeal and savings. 3. (1) The Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Sanshodhan Adhyadesh, 2013 (No. 5 of 2013) is hereby repealed.

(2) Notwithstanding the repeal of the said Ordinance, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.

नियंत्रक, शासकीय मुद्रण तथा लेखन सामग्री, मध्यप्रदेश द्वारा शासकीय केन्द्रीय मुद्रणालय, भोपाल से मुद्रित तथा प्रकाशित—2014.

इसे वेबसाईट www.govtpressmp.nic.in से भी डाउन लोड किया जा सकता है.

मध्यप्रदेश राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 12]   भोपाल, गुरुवार, दिनांक 8 जनवरी 2015—पौष 18, शक 1936

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 8 जनवरी 2015

क्र. 172-7-इक्कीस-अ-(प्रा.)-अधि.—मध्यप्रदेश विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 6 जनवरी 2015 को राज्यपाल महोदय की अनुमति प्राप्त हो चुकी है, एतद्द्वारा, सर्वसाधारण की जानकारी के लिये प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
परितोष कुमार तिवारी, उपसचिव.

मध्यप्रदेश अधिनियम

क्रमांक ४ सन् २०१५

मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) द्वितीय संशोधन अधिनियम, २०१४

[दिनांक ६ जनवरी, २०१५ को राज्यपाल की अनुमति प्राप्त हुई, अनुमति "मध्यप्रदेश राजपत्र (असाधारण)" में दिनांक ८ जनवरी, २०१५ को प्रथम बार प्रकाशित की गई.]

मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) अधिनियम, २००७ को और संशोधित करने हेतु अधिनियम.

भारत गणराज्य के पैंसठवें वर्ष में मध्यप्रदेश विधान-मंडल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

संक्षिप्त नाम. १. इस अधिनियम का संक्षिप्त नाम मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) द्वितीय संशोधन अधिनियम, २०१४ है.

धारा ७ का संशोधन. २. मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) अधिनियम, २००७ (क्रमांक १७ सन् २००७) (जो इसमें इसके पश्चात् मूल अधिनियम के नाम से निर्दिष्ट है) की धारा ७ में, उपधारा (२) में, परन्तुक में.—

(एक) शब्द "एक वर्ष" के स्थान पर, शब्द "दो वर्ष" स्थापित किए जाएं.

(दो) अंत में, शब्द "और राज्य सरकार, विनियामक आयोग की सिफारिश पर वैधता की कालावधि को एक वर्ष से अनधिक के लिये बढ़ा सकेगी" जोड़े जाएं.

अनुसूची का संशोधन. ३. मूल अधिनियम की अनुसूची में, अनुक्रमांक १२ और उससे संबंधित प्रविष्टियों, के पश्चात्, निम्नलिखित अनुक्रमांक तथा उससे संबंधित प्रविष्टियां अंत:स्थापित की जाएं, अर्थात् :—

अनु-क्रमांक (१)	निजी विश्वविद्यालय का नाम (२)	प्रायोजी निकाय का नाम (३)	प्रायोजी निकाय की स्थापना की पद्धति (४)	मुख्य परिसर (५)	अधिकारिता (६)
"१३.	सर्वपल्ली राधाकृष्णन विश्वविद्यालय, भोपाल.	आर.के.डी.एफ. एजुकेशन सोसायटी, २०२ गंगा-जमुना, काम्पलेक्स, जोन-१, एम. पी. नगर, भोपाल.	मध्यप्रदेश सोसाइटी रजिस्ट्रीकरण अधिनियम, १९७३ (क्रमांक ४४ सन् १९७३) के अधीन रजिस्ट्रीकृत सोसाइटी.	सर्वपल्ली राधाकृष्णन विश्वविद्यालय, एन. एच. १२, होशंगाबाद रोड, जाटखेड़ी, भोपाल.	सम्पूर्ण मध्यप्रदेश
१४.	एल एन सी टी विश्वविद्यालय, भोपाल.	एच. के. कल्चुरी एज्युकेशन ट्रस्ट, ३१-श्यामला हिल्स, भारत भवन रोड, भोपाल.	मध्यप्रदेश पब्लिक ट्रस्ट एक्ट, १९५१ (क्रमांक ३० सन् १९५१) के अधीन रजिस्ट्रीकृत लोक न्यास.	एल एन सी टी विश्वविद्यालय, जे. के. टाऊन, सर्वधर्म सी-सेक्टर, कोलार रोड, भोपाल.	सम्पूर्ण मध्यप्रदेश
१५.	श्री वैष्णव विद्यापीठ विश्वविद्यालय, इन्दौर.	श्री वैष्णव विद्यापीठ ट्रस्ट श्री वैष्णव विद्या परिसर, १७७-जवाहर मार्ग, साऊथ राज मोहल्ला, इंदौर.	मध्यप्रदेश पब्लिक ट्रस्ट एक्ट, १९५१ (क्रमांक ३० सन् १९५१) के अधीन रजिस्ट्रीकृत लोक न्यास.	श्री वैष्णव विद्यापीठ विश्वविद्यालय, विश्वविद्यालय परिसर, ग्राम बारोली, सांवेर रोड, इंदौर.	सम्पूर्ण मध्यप्रदेश.".

४. (१) मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) संशोधन अध्यादेश, २०१४ (क्रमांक २ सन् २०१४) तथा मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) द्वितीय संशोधन अध्यादेश, २०१४ (क्रमांक ३ सन् २०१४) एतद्द्वारा निरसित किए जाते हैं. निरसन तथा व्यावृत्ति.

(२) उक्त अध्यादेशों के निरसन के होते हुए भी, उक्त अध्यादेशों के अधीन की गई कोई बात या की गई कोई कार्रवाई इस अधिनियम के तत्स्थानी उपबंधों के अधीन की गई बात या की गई कार्रवाई समझी जाएगी.

भोपाल, दिनांक 8 जनवरी 2015

क्र. 173-7-इक्कीस-अ-(प्रा.)-अधि.—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) द्वितीय संशोधन अधिनियम, 2014 (क्रमांक 4 सन् 2015) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
परितोष कुमार तिवारी, उपसचिव.

MADHYA PRADESH ACT

No.4 of 2015

THE MADHYA PRADESH NIJI VISHWAVIDYALAYA (STHAPANA AVAM SANCHALAN) DWITIYA SANSHODHAN ADHINIYAM, 2014.

[Received the assent of the Governor on the 6th January, 2015; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 8th January, 2015.]

An Act further to amend the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007.

Be it enacted by the Madhya Pradesh Legislature in the Sixty-fifth year of the Republic of India as follows:—

1. This Act may be called the Madhya Pradesh Niji Vishwavidyalaya (Sthapna Avam Sanchalan) Dwitiya Sanshodhan Adhiniyam, 2014. **Short title.**

2. In Section 7 of the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007 (No. 17 of 2007), (hereinafter referred to as the principal Act), in sub-section (2), in the proviso,— **Amendment of Section 7.**

(i) for the words "one year", the words "two years" shall be substituted;

(ii) at the end, the words "and the State Government may, on the recommendation of the Regulatory Commission, extend the period of validity not exceeding one year" shall be added.

Amendment of Schedule.

3. In the Schedule to the principal Act, after serial number 12 and entries relating thereto, the following serial number and entries relating thereto shall be inserted, namely :—

S. No. (1)	Name of Private University (2)	Name of Sponsoring body (3)	Mode of forming Sponsoring body (4)	Main Campus (5)	Jurisdiction (6)
"13.	Sarvepalli Radhakrishnan University, Bhopal.	R.K.D.F. Education Society, 2002 Ganga-Jamuna Complex, Zone-1 M.P. Nagar, Bhopal.	Society registered under the Madhya Pradesh Society Registrikaran Adhiniyam, 1973 (No. 44 of 1973).	Sarvepalli Radhakrishnan University, NH-12, Hoshangabad Road, Jatkhedi, Bhopal.	Whole of Madhya Pradesh.
14.	LNCT University, Bhopal.	H.K. Kalchuri Education Trust, 31-Shyamla Hills, Bharat Bhawan Road, Bhopal.	Public Trust Registered under the M.P. Public Trust Act, 1951 (No. 30 of 1951).	LNCT University, J.K. Town, Sarvadharam C-Sector, Kolar Road Bhopal.	Whole of Madhya Pradesh.
15.	Shri Vaishnav Vidyapeeth Vishwavidyalaya Indore.	Shri Vaishnav Vidyapeeth Trust, Shri Vaishnav Vidya Parisar, 177, Jawahar Marg, South Raj Mohalla, Indore.	Public Trust Registered under the M.P. Public Trust Act, 1951 (No. 30 of 1951).	Shri Vaishnav Vidyapeeth Vishwavidyalaya, Univeristy Campus-Gram Baroli, Sanvar Road, Indore.	Whole of Madhya Pradesh.".

Repeal and saving.

4. (1) The Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Sanshodhan Adhyadesh, 2014 (No. 2 of 2014) and the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Dwitiya Sanshodhan Adhyadesh, 2014 (No. 3 of 2014) are hereby repealed.

(2) Notwithstanding the repeal of the said Ordinances, anything done or any action taken under the said Ordinances shall be deemed to have been done or taken under the corresponding provisions of this Act.

नियंत्रक, शासकीय मुद्रण तथा लेखन सामग्री, मध्यप्रदेश द्वारा शासकीय केन्द्रीय मुद्रणालय, भोपाल से मुद्रित तथा प्रकाशित—2015.

इसे वेबसाईट **www.govtpressmp.nic.in**
से भी डाउन लोड किया जा सकता है.

मध्यप्रदेश राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 332] भोपाल, बुधवार, दिनांक 19 अगस्त 2015—श्रावण 28, शक 1937

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 19 अगस्त 2015

क्र. 3770-260-इक्कीस-अ-(प्रा.)-अधि.—मध्यप्रदेश विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 14 अगस्त, 2015 को राज्यपाल महोदय की अनुमति प्राप्त हो चुकी है, एतद्द्वारा सर्वसाधारण की जानकारी के लिये प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अतिरिक्त सचिव.

मध्यप्रदेश अधिनियम

क्रमांक १७ सन् २०१५

मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) संशोधन अधिनियम, २०१५

[दिनांक १४ अगस्त, २०१५ को राज्यपाल की अनुमति प्राप्त हुई, अनुमति ''मध्यप्रदेश राजपत्र (असाधारण)'' में दिनांक १९ अगस्त, २०१५ को प्रथम बार प्रकाशित की गई.]

मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) अधिनियम, २००७ को और संशोधित करने हेतु अधिनियम.

भारत गणराज्य के छियासठवें वर्ष में मध्यप्रदेश विधान-मंडल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

संक्षिप्त नाम. १. इस अधिनियम का संक्षिप्त नाम मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) संशोधन अधिनियम, २०१५ है.

अनुसूची का संशोधन. २. मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) अधिनियम, २००७ (क्रमांक १७ सन् २००७) की अनुसूची में अनुक्रमांक १५ तथा उससे संबंधित प्रविष्टियों के पश्चात्, निम्नलिखित अनुक्रमांक तथा उनसे संबंधित प्रविष्टियां अंत:स्थापित की जाएं, अर्थात् :—

अनु-क्रमांक (१)	निजी विश्वविद्यालय का नाम (२)	प्रायोजी निकाय का नाम (३)	प्रायोजी निकाय की स्थापना की पद्धति (४)	मुख्य परिसर (५)	अधिकारिता (६)
''१६.	पी. के. विश्वविद्यालय, शिवपुरी.	सोनल एजूकेशन सोसायटी, ग्राम तेहरा, हाथरस रोड, पोस्ट सोनई, जिला मथुरा, उ. प्र.	सोसायटी रजिस्ट्रीकरण अधिनियम, १८६० (सन् १८६० का २१) के अधीन रजिस्ट्रीकृत.	पी. के. विश्वविद्यालय, ग्राम थानरा, तहसील करैरा, एन. एच.-25 शिवपुरी.	सम्पूर्ण मध्यप्रदेश
१७.	मंदसौर विश्वविद्यालय, मंदसौर.	भंवरलाल नाहटा स्मृति संस्थान, महू-नीमच रोड, भंवरलाल नाहटा मार्ग, मंदसौर.	मध्यप्रदेश पब्लिक ट्रस्ट अधिनियम, १९५१ (क्रमांक ३० सन् १९५१) के अधीन रजिस्ट्रीकृत.	मंदसौर विश्वविद्यालय, बायपास स्क्वायर, रेवास देवड़ा रोड, मंदसौर.	सम्पूर्ण मध्यप्रदेश
१८.	मेडीकेप्स विश्वविद्यालय, इन्दौर.	मेडीकेप्स चेरिटेबल ट्रस्ट, २०१, पुष्परत्न पैराडाइज, ९/५ न्यू पलासिया, इन्दौर.	मध्यप्रदेश पब्लिक ट्रस्ट अधिनियम, १९५१ (क्र ३० सन् १९५१) के अधीन रजिस्ट्रीकृत.	मेडीकेप्स विश्वविद्यालय, ए. बी. रोड, पिग्दाम्बर राउ, इन्दौर.	सम्पूर्ण मध्यप्रदेश''.

भोपाल, दिनांक 19 अगस्त 2015

क्र. 3771-260-इक्कीस-अ-(प्रा.)-अधि.—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) संशोधन अधिनियम, 2015 (क्रमांक 17 सन् 2015) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अतिरिक्त सचिव.

MADHYA PRADESH ACT
No. 17 OF 2015

THE MADHYA PRADESH NIJI VISHWAVIDYALAYA (STHAPANA AVAM SANCHALAN) SANSHODHAN ADHINIYAM 2015

[Received the assent of the Governor on the 14th August, 2015; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 19th August, 2015].

An Act further to amend the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007.

Be it enacted by the Madhya Pradesh Legislature in the sixtry-sixth year of the Republic of India as follows :—

Short title. 1. This Act may be called the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Sanshodhan Adhiniyam, 2015.

Amendment of Schedule. 2. In the Schedule to the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007 (No. 17 of 2007), after serial number 15 and entries relating thereto, the following serial numbers and entries relating thereto shall be inserted, namely :—

S. No. (1)	Name of private university (2)	Name of sponsoring body (3)	Mode of forming sponsoring body (4)	Main campus (5)	Jurisdiction (6)
"16.	P. K. University Shivpuri	Sonai Education Society, Village Tehra, Hathras Road, Post Sonai, District Mathura, U. P.	Registgered under the Societies Registration Act, 1860 (No. 21 of 1860)	P. K. University Village Thanra Tehsil Karera N.H. 25, Shivpuri	Whole of Madhya Pradesh
17.	Mandsaur University Mandsaur	Bhanwarlal Nahta Smriti Sansthan, Mhow-Neemuch Road, Bhanwarlal Nahta Marg, Mandsaur	Registered under the Madhya Pradesh Public Trust Act, 1951 (No. 30 of 1951)	Mandsaur University, by pass Square, Rewas Devda Road, S.H. 31, Mandsaur	Whole of Madhya Pradesh
18.	Medi-Caps University, Indore.	Medi-Caps Charitable Trust, 201, Pushparatna Paradise, 9/5 New Palasia, Indore	Registered under the Madhya Pradesh Public Trust Act, 1951	Medi-Caps University, A. B. Road, Pigdamber Rau, Indore	Whole of Madhya Pradesh".

नियंत्रक, शासकीय मुद्रण तथा लेखन सामग्री, मध्यप्रदेश द्वारा शासकीय केन्द्रीय मुद्रणालय, भोपाल से मुद्रित तथा प्रकाशित—2015.

इसे वेबसाईट www.govtpressmp.nic.in
से भी डाउन लोड किया जा सकता है.

मध्यप्रदेश राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 468]   भोपाल, गुरुवार, दिनांक 24 अगस्त 2017—भाद्र 2, शक 1939

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 24 अगस्त 2017

क्र. 13943-193-इक्कीस-अ-(प्रा.)-अधि.—मध्यप्रदेश विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 18 अगस्त 2017 को राज्यपाल महोदय की अनुमति प्राप्त हो चुकी है, एतद्द्वारा सर्वसाधारण की जानकारी के लिये प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अतिरिक्त सचिव.

मध्यप्रदेश अधिनियम

क्रमांक २५ सन् २०१७

मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) संशोधन अधिनियम, २०१७

[दिनांक १८ अगस्त, २०१७ को राज्यपाल की अनुमति प्राप्त हुई, अनुमति "मध्यप्रदेश राजपत्र (असाधारण)" में दिनांक २४ अगस्त, २०१७ को प्रथम बार प्रकाशित की गई.]

मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) अधिनियम, २००७ को और संशोधित करने हेतु अधिनियम.

भारत गणराज्य के अड़सठवें वर्ष में मध्यप्रदेश विधान-मंडल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

संक्षिप्त नाम. १. इस अधिनियम का संक्षिप्त नाम मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) संशोधन अधिनियम, २०१७ है.

अनुसूची का संशोधन. २. मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) अधिनियम, २००७ (क्रमांक १७ सन् २००७) की अनुसूची में,—

(एक) अनुक्रमांक २ तथा उससे संबंधित प्रविष्टियों के स्थान पर, निम्नलिखित अनुक्रमांक तथा उससे संबंधित प्रविष्टियां स्थापित की जाएं, अर्थात् :—

अनु-क्रमांक (१)	निजी विश्वविद्यालय का नाम (२)	प्रायोजी निकाय का नाम (३)	प्रायोजी निकाय की स्थापना की पद्धति (४)	मुख्य परिसर (५)	अधिकारिता (६)
"२.	रबीन्द्रनाथ टैगोर विश्वविद्यालय	आल इण्डिया सोसायटी फॉर इलेक्ट्रानिक्स एण्ड कम्प्यूटर टेक्नोलॉजी	मध्यप्रदेश सोसाइटी रजिस्ट्रीकरण अधिनियम, १९७३ (क्रमांक ४४ सन् १९७३) के अधीन रजिस्ट्रीकृत सोसाइटी	रबीन्द्रनाथ टैगोर विश्वविद्यालय, ग्राम मेंदुआ, भोपाल-चिकलौद रोड, तहसील-गौहरगंज, जिला रायसेन (म.प्र.)	सम्पूर्ण मध्यप्रदेश";

(दो) अनुक्रमांक २२ तथा उससे संबंधित प्रविष्टियों (डी. सी. विश्वविद्यालय, इन्दौर के संबंध में) का लोप किया जाए;

(तीन) अनुक्रमांक २४ तथा उससे संबंधित प्रविष्टियों के पश्चात्, निम्नलिखित अनुक्रमांक तथा उनसे संबंधित प्रविष्टियां जोड़ी जाएं, अर्थात् :—

अनु-क्रमांक (१)	निजी विश्वविद्यालय का नाम (२)	प्रायोजी निकाय का नाम (३)	प्रायोजी निकाय की स्थापना की पद्धति (४)	मुख्य परिसर (५)	अधिकारिता (६)
"२५.	वी आई टी भोपाल विश्वविद्यालय, सीहोर	वी आई टी ट्रस्ट, २६ मूसा स्ट्रीट, टी. नगर, चैन्नई, तमिलनाडु	२०-१२-२०१२ को निष्पादित ट्रस्ट विलेख के अधीन सृजित तथा टी. नगर, चैन्नई, तमिलनाडु में क्रमांक ६५४/२०१२ के रूप में रजिस्ट्रीकृत वी आई टी ट्रस्ट	वी आई टी भोपाल विश्वविद्यालय, भोपाल-इन्दौर राष्ट्रीय राजमार्ग, कोठरी कलां, सीहोर—४६६११४	सम्पूर्ण मध्यप्रदेश

(१)	(२)	(३)	(४)	(५)	(६)
२६.	सेज विश्वविद्यालय, इन्दौर	टूबा एजुकेशन सोसाइटी, २५०, सागर प्लाजा, जोन-२, एम.पी. नगर, भोपाल	मध्यप्रदेश सोसाइटी रजिस्ट्रीकरण अधिनियम, १९७३ (क्रमांक ४४ सन् १९७३) के अधीन रजिस्ट्रीकृत सोसाइटी	सेज विश्वविद्यालय, कैलोद करताल, इन्दौर-देवास बायपास, राऊ, इन्दौर	सम्पूर्ण मध्यप्रदेश
२७.	रैनेसा विश्वविद्यालय, इन्दौर	कौटिल्य चन्द्रगुप्त एजुकेशन सोसाइटी, ग्राम रिओती, सांवेर रोड, श्री अरविन्दो हास्पिटल के पीछे, इन्दौर	मध्यप्रदेश सोसाइटी रजिस्ट्रीकरण अधिनियम, १९७३ (क्रमांक ४४ सन् १९७३) के अधीन रजिस्ट्रीकृत सोसाइटी	रैनेसा विश्वविद्यालय, ग्राम रिओती, सांवेर रोड, श्री अरविन्दो हास्पिटल के पीछे इन्दौर	सम्पूर्ण मध्यप्रदेश".

३. (१) मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) संशोधन अध्यादेश, २०१७ (क्रमांक ४ सन् २०१७) एतद्द्वारा निरसित किया जाता है. **निरसन तथा व्यावृत्ति.**

(२) उक्त अध्यादेश के निरसित होते हुए भी उक्त अध्यादेश के अधीन की गई कोई बात अथवा की गई कोई कार्रवाई इस अधिनियम के तत्स्थानी उपबंधों के अधीन किया गया कार्य अथवा की गई कार्रवाई समझी जाएगी.

भोपाल, दिनांक 24 अगस्त 2017

क्र.-13943-193-इक्कीस-अ-(प्रा.)-अधि.—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) संशोधन अधिनियम, 2017 (क्रमांक 25 सन् 2017) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अतिरिक्त सचिव.

MADHYA PRADESH ACT

No. 25 OF 2017

THE MADHYA PRADESH NIJI VISHWAVIDYALAYA (STHAPANA AVAM SANCHALAN) SANSHODHAN ADHINIYAM, 2017

[Received the assent of the Governor on the 18th August, 2017; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 24th August, 2017].

An Act further to amend the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007.

Be it enacted by the Madhya Pradesh Legislature in the sixty-eighth year of the Republic of India as follows:—

1. This Act may be called the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Sanshodhan Adhiniyam, 2017. **Short title.**

Amendment of Schedule. 2. In Schedule to the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007 (No. 17 of 2007),—

(i) for serial number 2 and entries relating thereto, the following serial number and entries relating thereto shall be substituted, namely:—

S. No. (1)	Name of Private University (2)	Name of sponsoring body (3)	Mode of forming sponsoring body (4)	Main campus (5)	Jurisdiction (6)
"2.	Rabindranath Tagore University	All India Society for Electronics and Computer Technology.	Registered society under the Madhya Pradesh Society Registrikaran Adhiniyam, 1973 (No. 44 of 1973)	Rabindranath Tagore University, Village Mendua, Bhopal-Chiklod Road, Tehsil Goharganj, District Raisen (M.P.)	Whole of Madhya Pradesh";

(ii) serial number 22 and entries relating thereto (regarding D. C. University, Indore) shall be omitted;

(iii) after serial number 24 and entries relating thereto, the following serial numbers and entries relating thereto shall be added, namely:—

S. No. (1)	Name of Private University (2)	Name of sponsoring body (3)	Mode of forming sponsoring body (4)	Main campus (5)	Jurisdiction (6)
"25.	VIT Bhopal University, Sehore	VIT Trust, 26 Moosa Street, T. Nagar, Chennai, Tamil Nadu.	VIT Trust created under the Trust Deed executed on 20-12-2012 and registered as No. 654/2012 at T. Nagar, Chennai, Tamil Nadu.	VIT Bhopal University, Bhopal-Indore National Highway, Kothri Kalan, Sehore 466114	Whole of Madhya Pradesh.
26.	Sage University, Indore.	Truba Education Society, 250 Sagar Plaza, Zone-II, M.P. Nagar, Bhopal.	Registered society under the Madhya Pradesh Society Registrikaran, Adhiniyam, 1973 (No. 44 of 1973).	Sage University, Kailod Kartal, Indore-Dewas Bypass, Rau, Indore.	Whole of Madhya Pradesh.
27.	Renaissance University, Indore.	Kautilya Chandragupt Education Society, Gram Reoti, Sanwer Road, Behind Sri Aurobindo Hospital, Indore	Registered society under the Madhya Pradesh Society Registrikaran, Adhiniyam, 1973 (No. 44 of 1973).	Renaissance University Gram Reoti, Sanwer Road, Behind Sri Aurobindo Hospital, Indore.	Whole of Madhya Pradesh".

Repeal and saving. 3. (1) The Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Sanshodhan Adhyadesh, 2017 (No. 4 of 2017) is hereby repealed.

(2) Notwithstanding the repeal of the said Ordinance, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provision of this Act.

नियंत्रक, शासकीय मुद्रण तथा लेखन सामग्री, मध्यप्रदेश द्वारा शासकीय केन्द्रीय मुद्रणालय, भोपाल से मुद्रित तथा प्रकाशित—2017.

इसे वेबसाईट www.govtpressmp.nic.in
से भी डाउन लोड किया जा सकता है.

मध्यप्रदेश राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 21]　　　　भोपाल, गुरुवार, दिनांक 11 जनवरी 2018—पौष 21, शक 1939

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 11 जनवरी 2018

क्र. 608-9-इक्कीस-अ (प्रा.)-अधि.—मध्यप्रदेश विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 4 जनवरी, 2018 को राज्यपाल महोदय की अनुमति प्राप्त हो चुकी है, एतद्द्वारा, सर्वसाधारण की जानकारी के लिए प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अतिरिक्त सचिव.

मध्यप्रदेश अधिनियम

क्रमांक ४ सन् २०१८

मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) द्वितीय संशोधन अधिनियम, २०१७

[दिनांक ४ जनवरी, २०१८ को राज्यपाल की अनुमति प्राप्त हुई; अनुमति ''मध्यप्रदेश राजपत्र (असाधारण)'' में दिनांक ११ जनवरी, २०१८ को प्रथमबार प्रकाशित की गई.]

मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) अधिनियम, २००७ को और संशोधित करने हेतु अधिनियम

भारत गणराज्य के अड़सठवें वर्ष में मध्यप्रदेश विधान-मंडल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

संक्षिप्त नाम. १. इस अधिनियम का संक्षिप्त नाम मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) द्वितीय संशोधन अधिनियम, २०१७ है.

अनुसूची का संशोधन. २. मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) अधिनियम, २००७ (क्रमांक १७ सन् २००७) की अनुसूची में, अनुक्रमांक २७ तथा उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित अनुक्रमांक तथा उनसे संबंधित प्रविष्टियां स्थापित की जाएं, अर्थात् :—

अनु-क्रमांक (१)	निजी विश्वविद्यालय का नाम (२)	प्रायोजी निकाय का नाम (३)	प्रायोजी निकाय की स्थापना की पद्धति (४)	मुख्य परिसर (५)	अधिकारिता (६)
"२८.	मध्यांचल प्रोफेशनल विश्वविद्यालय, भोपाल.	वंशपति स्मृति शिक्षा समिति, पटेल कालेज परिसर, रातीबड़, भोपाल.	मध्यप्रदेश सोसाइटी रजिस्ट्रीकरण अधिनियम, १९७३ (क्रमांक ४४ सन् १९७३) के अधीन रजिस्ट्रीकृत सोसाइटी.	मध्यांचल प्रोफेशनल विश्वविद्यालय, रातीबड़, भोपाल.	सम्पूर्ण मध्यप्रदेश
२९.	भाभा विश्वविद्यालय, भोपाल.	आयुष्मती एजुकेशन एण्ड सोशल सोसाइटी, २०२, गंगा-जमुना काम्पलेक्स, एम.पी. नगर, भोपाल.	मध्यप्रदेश सोसाइटी रजिस्ट्रीकरण अधिनियम, १९७३ (क्रमांक ४४ सन् १९७३) के अधीन रजिस्ट्रीकृत सोसाइटी.	भाभा विश्वविद्यालय, एन.एच. १२, होशंगाबाद रोड, जाटखेड़ी, भोपाल.	सम्पूर्ण मध्यप्रदेश
३०.	मानसरोवर ग्लोबल विश्वविद्यालय, सीहोर.	श्री सांई ग्रामोत्थान समिति, मानसरोवर परिसर, कोलार रोड, भोपाल.	मध्यप्रदेश सोसाइटी रजिस्ट्रीकरण अव्यापारिक निगम अधिनियम, १९६२ (क्रमांक २० सन् १९६२) के अधीन रजिस्ट्रीकृत सोसाइटी.	मानसरोवर ग्लोबल विश्वविद्यालय, ग्राम रत्नाखेड़ी एवं ग्राम गाडिया, ब्लाक बिल्किसगंज, सीहोर.	सम्पूर्ण मध्यप्रदेश.".

भोपाल, दिनांक 11 जनवरी 2018

क्र. 608-9-इक्कीस-अ-(प्रा.)-अधि.—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) द्वितीय संशोधन अधिनियम, 2018 (क्रमांक 4 सन् 2018) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,

राजेश यादव, अतिरिक्त सचिव.

MADHYA PRADESH ACT

NO. 4 OF 2018

THE MADHYA PRADESH NIJI VISHWAVIDYALAYA (STHAPANA AVAM SANCHALAN) DWITIYA SANSHODHAN ADHINIYAM, 2017

[Received the assent of the Governor on the 4th January, 2018; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 11th January, 2018.]

An Act further to amend the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007.

Be it enacted by the Madhya Pradesh Legislature in the sixty-eighth year of the Republic of India as follows :—

Short title. 1. This Act may be called the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Dwitiya Sanshodhan Adhiniyam, 2017.

Amendment of Schedule. 2. In Schedule to the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007 (No. 17 of 2007), after serial number 27 and entries relating thereto, the following serial numbers and entries relating thereto shall be added, namely:—

S. No. (1)	Name of private university (2)	Name of sponsoring body (3)	Mode of forming sponsoring body (4)	Main campus (5)	Jurisdiction (6)
"28.	Madhyanchal Professional University, Bhopal	Vanshpati Smriti Shiksha Samiti, Patel College Campus, Ratibad, Bhopal	Registered Society under the Madhya Pradesh Society Registrikaran, Adhiniyam, 1973 (No. 44 of 1973).	Madhyanchal Professional University, Ratibad, Bhopal	Whole of Madhya Pradesh
29.	Bhabha University, Bhopal	Ayushmati Education and Social Society, 202, Ganga Jamuna Complex, M.P. Nagar, Bhopal	Registered Society under the Madhya Pradesh Society Registrikaran, Adhiniyam, 1973 (No. 44 of 1973)	Bhabha University, NH 12, Hoshangabad Road, Jatkhedi, Bhopal	Whole of Madhya Pradesh
30.	Mansarovar Global University, Sehore	Sri Sai Gramothan Samiti, Mansarovar Campus, Kolar Road, Bhopal	Registered Society under the Madhya Pradesh Non-trading Corporations Act, 1962 (No. 20 of 1962)	Mansarovar Global University, Village Ratnakhedi and Village Gadia, Block Bilquisganj, Sehore	Whole of Madhya Pradesh.".

नियंत्रक, शासकीय मुद्रण तथा लेखन सामग्री, मध्यप्रदेश द्वारा शासकीय केन्द्रीय मुद्रणालय, भोपाल से मुद्रित तथा प्रकाशित—2018.

इसे वेबसाईट www.govtpressmp.nic.in
से भी डाउन लोड किया जा सकता है.

मध्यप्रदेश राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 421] भोपाल, शनिवार, दिनांक 28 जुलाई 2018—श्रावण 6, शक 1940

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 28 जुलाई 2018

क्र. 12532-254-इक्कीस-अ(प्रा.)अधि.—मध्यप्रदेश विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 23 जुलाई 2018 को राज्यपाल महोदया की अनुमति प्राप्त हो चुकी है, एतद्द्वारा सर्वसाधारण की जानकारी के लिये प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.

मध्यप्रदेश अधिनियम

क्रमांक २६ सन् २०१८

मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) संशोधन अधिनियम, २०१८

[दिनांक २३ जुलाई, २०१८ को राज्यपाल की अनुमति प्राप्त हुई; अनुमति ''मध्यप्रदेश राजपत्र (असाधारण)'' में दिनांक २८ जुलाई, २०१८ को प्रथमबार प्रकाशित की गई.]

मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) अधिनियम, २००७ को और संशोधित करने हेतु अधिनियम.

भारत गणराज्य के उनहत्तरवें वर्ष में मध्यप्रदेश विधान-मंडल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

संक्षिप्त नाम. १. इस अधिनियम का संक्षिप्त नाम मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) संशोधन अधिनियम, २०१८ है.

अनुसूची का संशोधन. २. मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) अधिनियम, २००७ (क्रमांक १७ सन् २००७) की अनुसूची में, अनुक्रमांक ३० तथा उससे संबंधित प्रविष्टियों के पश्चात्, निम्नलिखित अनुक्रमांक तथा उनसे संबंधित प्रविष्टियां जोड़ी जाएं, अर्थात्:—

अनु-क्रमांक (१)	निजी विश्वविद्यालय का नाम (२)	प्रायोजी निकाय का नाम (३)	प्रायोजी निकाय की स्थापना की पद्धति (४)	मुख्य परिसर (५)	अधिकारिता (६)
''३१.	सरदार पटेल विश्वविद्यालय, बालाघाट.	विंध्य शिक्षा समिति, सरदार पटेल केम्पस, गायखूरी, बालाघाट.	म. प्र. सोसायटी रजिस्ट्रीकरण अधिनियम, १९७३ (क्रमांक ४४ सन् १९७३) के अधीन रजिस्ट्रीकृत सोसायटी.	सरदार पटेल विश्वविद्यालय, नॉलेज सिटी, डोंगरिया, वारासिवनी रोड, बालाघाट.	सम्पूर्ण मध्यप्रदेश
३२.	डॉ. सी. वी. रमन विश्वविद्यालय, खण्डवा.	ऑल इंडिया सोसायटी फॉर इलेक्ट्रॉनिक्स एण्ड कम्प्यूटर टेक्नोलॉजी (आईसेक्ट), भोपाल.	म. प्र. सोसायटी रजिस्ट्रीकरण अधिनियम, १९७३ (क्रमांक ४४ सन् १९७३) के अधीन रजिस्ट्रीकृत सोसायटी.	डॉ. सी. वी. रमन, विश्वविद्यालय, पोस्ट-छैगांव माखन, तहसील खण्डवा, जिला खण्डवा.	सम्पूर्ण मध्यप्रदेश
३३.	श्री कृष्णा विश्वविद्यालय, छतरपुर.	स्व. श्री बलवीर सिंह गौतम, शिक्षा प्रसार एवं जन कल्याण समिति, छतरपुर.	म. प्र. सोसायटी रजिस्ट्रीकरण अधिनियम, १९७३ (क्रमांक ४४ सन् १९७३) के अधीन रजिस्ट्रीकृत सोसाइटी.	श्री कृष्णा विश्वविद्यालय, सागर रोड, नेशनल हाईवे ८६, ग्राम पंचायत बूदौर, जिला छतरपुर.	सम्पूर्ण मध्यप्रदेश.''.

निरसन तथा व्यावृत्ति. ३. मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) संशोधन अध्यादेश, २०१८ (क्रमांक १० सन् २०१८) एतद्द्वारा निरसित किया जाता है.

(२) उक्त अध्यादेश के निरसन के होते हुए भी, उक्त अध्यादेश के अधीन की गई कोई बात या की गई कोई कार्रवाई, इस अधिनियम के तत्स्थानी उपबंधों के अधीन की गई बात या की गई कार्रवाई समझी जाएगी.

भोपाल, दिनांक 28 जुलाई 2018

क्र. 12532-254-इक्कीस-अ (प्रा.)-अधि.—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) अधिनियम, २०१८ (क्रमांक २६ सन् २०१८) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.

MADHYA PRADESH ACT

NO. 26 OF 2018

THE MADHYA PRADESH NIJI VISHWAVIDYALAYA (STHAPANA AVAM SANCHALAN) SANSHODHAN ADHINIYAM, 2018

[Received the assent of the Governor on the 23rd July, 2018; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 28th July, 2018.]

An Act further to amend the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007.

Be it enacted by the Madhya Pradesh Legislature in the sixty-ninth year of the Republic of India as follows:—

Short title.

1. This Act may be called the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Sanshodhan Adhiniyam, 2018.

Amendment of Schedule.

2. In Schedule to the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007 (No. 17 of 2007), after serial number 30 and entries relating thereto, the following serial numbers and entries relating thereto shall be added, namely:—

S. No. (1)	Name of private university (2)	Name of sponsoring body (3)	Mode of forming sponsoring body (4)	Main campus (5)	Jurisdiction (6)
"31.	Sardar Patel University, Balaghat.	Vindhya Shiksha Samiti, Sardar Patel Campus, Gaykhuri, Balaghat.	Registered Society under the Madhya Pradesh Society Registrikaran Adhiniyam, 1973 (No. 44 of 1973).	Sardar Patel University, Knowledge City, Dongariya, Waraseoni Road, Balaghat.	Whole of Madhya Pradesh.

(1)	(2)	(3)	(4)	(5)	(6)
32.	Dr. C. V. Raman University, Khandwa.	All India Society for Electronics and Computer Technology (AISECT), Bhopal.	Registered Society under the Madhya Pradesh Society Registrikaran, Adhiniyam, 1973 (No. 44 of 1973)	Dr. C. V. Raman University, Post-Chhegaon Makhan, Tehsil Khandwa, District Khandwa.	Whole of Madhya Pradesh.
33.	Shri Krishna University, Chhatarpur.	Late Shri Balbeer Singh Gautam Shiksha Prasar Evam Jankalyan Samiti, Chhatarpur.	Registered Society under the Madhya Pradesh Society Registrikaran, Adhiniyam, 1973 (No. 44 of 1973)	Shri Krishna University, Sagar Road, National Highway 86, Village Panchayat Budaur, District Chhatarpur.	Whole of Madhya Pradesh.".

Repeal and saving.

3. (1) The Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Sanshodhan Adhyadesh, 2018 (No. 10 of 2018) is hereby repealed.

(2) Notwithstanding the repeal of the said Ordinance, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provision of this Act.

नियंत्रक, शासकीय मुद्रण तथा लेखन सामग्री, मध्यप्रदेश द्वारा शासकीय केन्द्रीय मुद्रणालय, भोपाल से मुद्रित तथा प्रकाशित—2018.

इसे वेबसाईट www.govtpressmp.nic.in
से भी डाउन लोड किया जा सकता है.

मध्यप्रदेश राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 347] भोपाल, बुधवार, दिनांक 14 अगस्त 2019—श्रावण 23, शक 1941

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 14 अगस्त 2019

क्र. 13682—225—इक्कीस—अ(प्रा.)—अधि.— मध्यप्रदेश विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 13 अगस्त, 2019 को राज्यपाल महोदय की अनुमति प्राप्त हो चुकी है, एतदद्वारा, सर्वसाधारण की जानकारी के लिये प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अतिरिक्त सचिव.

मध्यप्रदेश अधिनियम

क्रमांक ११ सन् २०१९

मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) संशोधन अधिनियम, २०१९

[दिनांक १३ अगस्त, २०१९ को राज्यपाल की अनुमति प्राप्त हुई, अनुमति "मध्यप्रदेश राजपत्र (असाधारण)" में दिनांक १४ अगस्त, २०१९ को प्रथम बार प्रकाशित की गई.]

मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) अधिनियम, २००७ को और संशोधित करने हेतु अधिनियम.

भारत गणराज्य के सत्तरवें वर्ष में मध्यप्रदेश विधान—मंडल द्वारा निम्नलिखित रूप से यह अधिनियमित हो :—

१. इस अधिनियम का संक्षिप्त नाम मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) संशोधन अधिनियम, २०१९ है. संक्षिप्त नाम.

अनुसूची का संशोधन. २. मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) अधिनियम, २००७ (क्रमांक १७ सन् २००७) की अनुसूची में, अनुक्रमांक ३३ तथा उससे संबंधित प्रविष्टियों के पश्चात्, निम्नलिखित अनुक्रमांक तथा उनसे संबंधित प्रविष्टियां जोड़ी जाएं अर्थात् :—

अनुक्रमांक	निजी विश्वविद्यालय का नाम	प्रायोजी निकाय का नाम	प्रायोजी निकाय की स्थापना की पद्धति	मुख्य परिसर	अधिकारिता
(१)	(२)	(३)	(४)	(५)	(६)
"३४	संजीव अग्रवाल ग्लोबल एजुकेशनल विश्वविद्यालय, भोपाल.	श्री अग्रवाल एजुकेशनल पब्लिक ट्रस्ट, २५०, सागर प्लाजा, जोन–२ एम.पी.नगर, भोपाल	मध्यप्रदेश पब्लिक, ट्रस्ट अधिनियम, १९५१ (क्रमांक ३० सन् १९५१) के अधीन रजिस्ट्रीकृत लोक न्यास.	संजीव अग्रवाल ग्लोबल एजुकेशनल विश्वविद्यालय, कटारा एक्सटेंशन, सहारा बायपास रोड भोपाल.	सम्पूर्ण मध्यप्रदेश.
३५	मंगलायतन विश्वविद्यालय, जबलपुर.	सर्वसहारा फाउन्डेशन, एस–१६१/सी सेकंड फ्लोर, मानक कॉम्पलेक्स, शकरपुर नई दिल्ली– ९२.	कंपनी अधिनियम, १९५६ (१९५६ का १) की धारा २५ के अधीन रजिस्ट्रीकृत कंपनी.	मंगलायतन विश्वविद्यालय, एन.एच–१२ ए, शारदा देवी मंदिर के पास रिछाई, बरेला जबलपुर.	सम्पूर्ण मध्यप्रदेश.
३६	आई.ई.एस. विश्वविद्यालय, भोपाल.	इंफोटेक एज्यूकेशन सोसाइटी, आई.ई.एस. कैम्पस कलखेड़ा रातीबड़ मेन रोड, भोपाल.	म.प्र. सोसायटी रजिस्ट्रीकरण अधिनियम, १९७३ (क्रमांक ४४ सन् १९७३) के अधीन रजिस्ट्रीकृत सोसाइटी.	आई.ई.एस. विश्वविद्यालय आई.ई.एस. केम्पस, कलखेड़ा रातीबड़, मेन रोड भोपाल.	सम्पूर्ण मध्यप्रदेश.
३७	सेम ग्लोबल विश्वविद्यालय, रायसेन.	गुरू हरगोविंद सोसाइटी, १३, लाला लाजपत राय कॉलोनी, रायसेन रोड, भोपाल.	म.प्र. सोसाइटी रजिस्ट्रीकरण अधिनियम, १९७३ (क्रमांक ४४ १९७३) के अधीन रजिस्ट्रीकृत सोसाइटी.	सेम ग्लोबल विश्वविद्यालय, ग्राम अगारिया चोपड़ा, जिला रायेसन.	सम्पूर्ण मध्यप्रदेश."

भोपाल, दिनांक 14 अगस्त 2019

क्र. 13682–225–इक्कीस–अ (प्रा.)–अधि.– भारत के संविधान के अनुच्छेद 348 के खण्ड (३) के अनुसरण में, मध्यप्रदेश निजी विश्वविद्यालय (संशोधन) अधिनियम, 2019 (क्रमांक 11 सन् 2019) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,

राजेश यादव, अतिरिक्त सचिव.

MADHYA PRADESH ACT

NO. 11 OF 2019

THE MADHYA PRADESH NIJI VISHWAVIDYALAYA (STHAPANA AVAM SANCHALAN) SANSHODHAN ADHINIYAM, 2019

[Received the assent of the Governor on the 13th August, 2019; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 14th August, 2019.]

An Act further to amend the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007.

Be it enacted by the Madhya Pradesh Legislature in the seventieth year of the Republic of India as follows :-

Short title. 1. This Act may be called the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Sanshodhan Adhiniyam, 2019.

Amendment of Schedule. 2. In Schedule to the Madhya Pradesh Niji Vishwavidyalaya(Sthapana Avam Sanchalan) Adhiniyam, 2007(No. 17 of 2007), after serial number 33 and entries relating thereto, the following serial numbers and entries relating thereto shall be added, namely:-

S.No.	Name of Private university	Name of Sponsoring body	Mode of forming Sponsoring body	Main campus	Jurisdiction
(1)	(2)	(3)	(4)	(5)	(6)
"34.	Sanjeev Agrawal Global Educational University, Bhopal.	Shri Agrawal Educational Public Trust, 250, Sagar Plaza, Zone-2 M.P. Nagar, Bhopal.	Public Trust, registered under the Madhya Pradesh Public Trust Act, 1951 (No. 30 of 1951)	Sanjeev Agrawal Global Educational University, Katara Extension, Sahara Bypass Road, Bhopal.	Whole of Madhya Pradesh.
35.	Mangalayatan University, Jabalpur.	Sarvsahara Foundation, S-191/C 2nd Floor, Manak Complex,	Company registered under Section 25 of the Companies Act, 1956 (No. 1 of	Mangalayatan University, NH-12 A, Near Sharda Devi Mandir Richai,	Whole of Madhya Pradesh.

(1)	(2)	(3)	(4)	(5)	(6)
		Shakarpur, New Delhi-92.	1956).	Barela, Jabalpur.	
36.	I.E.S University, Bhopal.	Infotech Education Society I.E.S. Campus, Kalkheda Ratibad Main Road, Bhopal.	Registered Society under the Madhya Pradesh Society Registrikaran Adhiniyam, 1973 (No. 44 of 1973)	I.E.S University, I.E.S. Campus Kalkheda Ratibad Main Road, Bhopal.	Whole of Madhya Pradesh.
37.	Sam Global University, Raisen.	Guru Hargovind Society, 13, Lala Lajpat Rai Colony, Raisen Road, Bhopal.	Registered Society under the Madhya Pradesh Society Registrikaran Adhiniyam, 1973 (No. 44 of 1973)	Sam Global University, Village Agariya Chopda, District Raisen.	Whole of Madhya Pradesh.";

भोपाल, दिनांक 14 अगस्त 2019

क्र. 13683–224–इक्कीस–अ(प्रा.)–अधि.– मध्यप्रदेश विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 13 अगस्त, 2019 को राज्यपाल महोदय की अनुमति प्राप्त हो चुकी है, एतदद्वारा, सर्वसाधारण की जानकारी के लिये प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अतिरिक्त सचिव.

मध्यप्रदेश अधिनियम

क्रमांक १० सन् २०१६

मध्यप्रदेश विश्वविद्यालय (संशोधन) अधिनियम, २०१६

[दिनांक १३ अगस्त, २०१६ को राज्यपाल की अनुमति प्राप्त हुई, अनुमति ''मध्यप्रदेश राजपत्र (असाधारण)'' में दिनांक १४ अगस्त, २०१६ को प्रथम बार प्रकाशित की गई.]

मध्यप्रदेश विश्वविद्यालय अधिनियम, १६७३ को और संशोधित करने हेतु अधिनियम.

भारत गणराज्य के सत्तरवें वर्ष में मध्यप्रदेश विधान–मंडल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :–

१. (१) इस अधिनियम का संक्षिप्त नाम मध्यप्रदेश विश्वविद्यालय (संशोधन) अधिनियम, २०१६ है. संक्षिप्त नाम और प्रारंभ.

(२) यह "मध्यप्रदेश राजपत्र" में इसके प्रकाशन की तारीख से प्रवृत्त होगा.

२. मध्यप्रदेश विश्वविद्यालय अधिनियम, १९७३ (क्रमांक २२ सन् १९७३) की द्वितीय अनुसूची में,– द्वितीय अनुसूची का संशोधन.

(एक) भाग एक में, अनुक्रमांक २, ५ और ६ तथा उनसे संबंधित प्रविष्टियों के स्थान पर, निम्नलिखित अनुक्रमांक तथा उनसे संबंधित प्रविष्टियां स्थापित की जाएं, अर्थात् :–

अनुक्रमांक	विश्वविद्यालय का नाम	मुख्यालय	क्षेत्रीय अधिकारिता (राजस्व जिलों की सीमाओं के भीतर समाविष्ट क्षेत्र)
(१)	(२)	(३)	(४)
"२.	रानी दुर्गावती विश्वविद्यालय, जबलपुर	जबलपुर	जबलपुर, मण्डला, कटनी, डिण्डोरी और नरसिंहपुर.
५.	अवधेश प्रताप सिंह विश्वविद्यालय, रीवा	रीवा	रीवा, सतना, सीधी, शहडोल, अनूपपुर, उमरिया एवं सिंगरौली.
६.	बरकतउल्ला विश्वविद्यालय, भोपाल	भोपाल	भोपाल, सीहोर, रायसेन, विदिशा, होशंगाबाद, राजगढ़, हरदा,";

(दो) भाग दो में, अनुक्रमांक १ तथा उससे संबंधित प्रविष्टियों के पश्चात्, निम्नलिखित अनुक्रमांक तथा उससे संबंधित प्रविष्टियां जोड़ी जाएं, अर्थात् :–

अनुक्रमांक	विश्वविद्यालय का नाम	मुख्यालय	क्षेत्रीय अधिकारिता (राजस्व जिलों की सीमाओं के भीतर समाविष्ट क्षेत्र)
(१)	(२)	(३)	(४)
"२.	छिंदवाड़ा विश्वविद्यालय, छिंदवाड़ा	छिंदवाड़ा	छिंदवाड़ा, सिवनी, बालाघाट और बैतूल".

३. (१) मध्यप्रदेश विश्वविद्यालय (संशोधन) अध्यादेश, २०१६ (क्रमांक ४ सन् २०१६) एतद्द्वारा निरसित किया जाता है. निरसन तथा व्यावृत्ति.

(२) उक्त अध्यादेश के निरसन के होते हुए भी, उक्त अध्यादेश के अधीन की गई कोई बात या कार्यवाई इस अधिनियम तत्स्थानी उपबंध के अधीन की गई समझी जाएगी.

भोपाल, दिनांक 14 अगस्त 2019

क्र. 13683–224–इक्कीस–अ (प्रा.)–अधि.– भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, मध्यप्रदेश विश्वविद्यालय (संशोधन) अधिनियम, 2019 (क्र. 10 सन् 2019) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अतिरिक्त सचिव.

MADHYA PRADESH ACT

No. 10 of 2019

THE MADHYA PRADESH VISHWAVIDYALAYA (SANSHODHAN) ADHINIYAM, 2019

[Received the assent of the Governor on the 13th August, 2019; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 14th August, 2019.]

An Act further to amend the Madhya Pradesh Vishwavidyalaya Adhiniyam, 1973

Be it enacted by the Madhya Pradesh Legislature in the seventieth year of the Republic of India as follows :-

Short title and commencement. 1. (1) This Act may be called the Madhya Pradesh Vishwavidyalaya (Sanshodhan) Adhiniyam, 2019.

(2) It shall come into force from the date of its Publication in the Madhya Pradesh Gazette.

Amendment of Second Schedule. 2. In the Second Schedule to the Madhya Pradesh Vishwavidyalaya Adhiniyam, 1973 (No. 22 of 1973),-

(i) In Part I, for Serial numbers 2, 5 and 6 and entries relating thereto, the following serial numbers and entries relating thereto shall be subsitituted, namely :-

S.No.	Name of University	Headquarters	Territorial Jurisdiction (area comprised within the limits of revenue district)
(1)	(2)	(3)	(4)
"2.	Rani Durgawati Vishwavidyalaya, Jabalpur	Jabalpur	Jabalpur, Mandla, Katni, Dindori and Narsinghpur.
5.	Awadesh Pratap Singh Vishwavidyalaya, Rewa	Rewa	Rewa, Satna, Sidhi, Shahdol, Anuppur, Umaria and Singroli.
6.	Barkatullah Vishwavidyalaya, Bhopal	Bhopal	Bhopal, Sehore, Raisen, Vidisha, Hoshangabad, Rajgarh and Harda.";

(ii) In Part II, after serial numbers 1 and entries relating thereto, the following serial number and entries relating thereto shall be added, namely :-

S.No.	Name of University	Headquarters	Territorial Jurisdiction (area comprised within the limits of revenue district)
(1)	(2)	(3)	(4)
"2.	Chhindwara University, Chhindwara	Chhindwara	Chhindwara, Seoni, Balaghat and Betul".

Repeal and Saving.

3. (1) The Madhya Pradesh Vishwavidyalaya (Sanshodhan) Adhyadesh, 2019 (No. 4 of 2019) is hereby repealed.

(2) Notwithstanding the repeal of the said Ordinance, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provision of this Act.

नियंत्रक, शासकीय मुद्रण तथा लेखन सामग्री, मध्यप्रदेश द्वारा शासकीय केन्द्रीय मुद्रणालय, भोपाल से मुद्रित तथा प्रकाशित–2019.

इसे वेबसाईट **www.govtpressmp.nic.in** से भी डाउन लोड किया जा सकता है.

मध्यप्रदेश राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 184] भोपाल, मंगलवार, दिनांक 30 मार्च 2021—चैत्र 9, शक 1943

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 30 मार्च 2021

क्र. 4884-162-इक्कीस-अ(प्रा.).—मध्यप्रदेश विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 26 मार्च, 2021 को महामहिम राज्यपाल की अनुमति प्राप्त हो चुकी है, एतद्द्वारा सर्वसाधारण की जानकारी के लिये प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
ब्रजेन्द्र सिंह भदौरिया, अतिरिक्त सचिव.

मध्यप्रदेश अधिनियम

क्रमांक ९ सन् २०२१

मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) संशोधन अधिनियम, २०२१

[दिनांक २६ मार्च, २०२१ को राज्यपाल की अनुमति प्राप्त हुई; अनुमति ''मध्यप्रदेश राजपत्र (असाधारण)'' में दिनांक ३० मार्च, २०२१ को प्रथम बार प्रकाशित की गई.]

मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) अधिनियम, २००७ को और संशोधित करने हेतु अधिनियम.

भारत गणराज्य के बहत्तरवें वर्ष में मध्यप्रदेश विधान-मंडल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

संक्षिप्त नाम.

१. इस अधिनियम का संक्षिप्त नाम मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) संशोधन अधिनियम, २०२१ है.

अनुसूची का संशोधन.

२. मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) अधिनियम, २००७ (क्रमांक १७ सन् २००७) की अनुसूची में, अनुक्रमांक ३७ तथा उससे संबंधित प्रविष्टियों के पश्चात्, निम्नलिखित अनुक्रमांक तथा उनसे संबंधित प्रविष्टियां जोड़ी जाएं, अर्थात्:—

अनु-क्रमांक (१)	निजी विश्वविद्यालय का नाम (२)	प्रायोजी निकाय का नाम (३)	प्रायोजी निकाय की स्थापना की पद्धति (४)	मुख्य परिसर (५)	अधिकारिता (६)
''३८	एकलव्य विश्वविद्यालय, दमोह	ओजस्विनी समदर्शी न्यास, १०३ वसुंधरा अपार्टमेंट, सुरेन्द्र पैलेस, होशंगाबाद रोड, भोपाल	मध्यप्रदेश लोक न्यास अधिनियम, १९५१ (क्रमांक ३० सन् १९५१) के अधीन रजिस्ट्रीकृत लोक न्यास	एकलव्य विश्वविद्यालय ओजस्विनी नगर, सागर रोड, दमोह	सम्पूर्ण मध्यप्रदेश
३९	श्री अरबिन्दो विश्वविद्यालय, इन्दौर	श्री अरबिन्दो इंस्टीट्यूट आफ मेडिकल साइंसेस, इन्दौर	मध्यप्रदेश सोसायटी रजिस्ट्रीकरण अधिनियम, १९७३ (क्रमांक ४४ सन् १९७३) के अधीन रजिस्ट्रीकृत सोसायटी	श्री अरबिन्दो विश्वविद्यालय, इन्दौर-उज्जैन स्टेट हाइवे, एमआर-१० रोड के पास, सांवेर रोड, इन्दौर	सम्पूर्ण मध्यप्रदेश
४०	महाकौशल विश्वविद्यालय, जबलपुर	श्री आर. एस. एजुकेशनल सोसायटी, जबलपुर	मध्यप्रदेश सोसायटी रजिस्ट्रीकरण अधिनियम, १९७३ (क्रमांक ४४ सन् १९७३) के अधीन रजिस्ट्रीकृत सोसायटी	महाकौशल विश्वविद्यालय, ग्राम ऐठाखेड़ा चरगवाँ रोड, पोस्ट तिलवारा, जबलपुर	सम्पूर्ण मध्यप्रदेश.''.

निरसन तथा व्यावृत्ति.

३. (१) मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) संशोधन अध्यादेश, २०२० (क्रमांक १४ सन् २०२०) तथा मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) द्वितीय संशोधन अध्यादेश, २०२० (क्रमांक ११ सन् २०२१) एतद्द्वारा निरसित किये जाते हैं.

(२) उक्त अध्यादेशों के निरसन के होते हुए भी उक्त अध्यादेशों के अधीन की गई कोई बात या की गई कोई कार्रवाई, इस अधिनियम के तत्स्थानी उपबंधों के अधीन की गई बात या की गई कार्रवाई समझी जाएगी.

भोपाल, दिनांक 30 मार्च 2021

क्र. 4884-162-इक्कीस-अ(प्रा.).—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) अधिनियम, 2021 (क्रमांक 9 सन् 2021) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
ब्रजेन्द्र सिंह भदौरिया, अतिरिक्त सचिव.

MADHYA PRADESH ACT
No. 9 OF 2021

THE MADHYA PRADESH NIJI VISHWAVIDYALAYA (STHAPANA AVAM SANCHALAN) SANSHODHAN ADHINIYAM, 2021

[Received the assent of the Governor on the 26th March, 2021; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)" dated the 30th March, 2021.]

An Act further to amend the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007.

Be it enacted by the Madhya Pradesh Legislature in the seventy-second year of the Republic of India as follows:—

Short title. 1. This Act may be called the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Sanshodhan Adhiniyam, 2021.

Amendment of Schedule. 2. In Schedule to the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007 (No. 17 of 2007), after serial number 37 and entries relating thereto, the following serial numbers and entries relating thereto shall be added, namely:-

S. No. (1)	Name of Private university (2)	Name of sponsoring body (3)	Mode of forming sponsoring body (4)	Main campus (5)	Jurisdiction (6)
"38.	Eklavya University Damoh	Ojaswini Samdarshi Nyas, 103, Vasundhara Apartment, Surendra Palace, Hoshangabad Road, Bhopal.	Public Trust registered under the Madhya Pradesh Public Trust Act, 1951 (No. 30 of 1951)	Eklavya University, Ojaswini Nagar, Sagar Road, Damoh	Whole of Madhya Pradesh
39.	Sri Aurobindo University, Indore	Sri Aurobindo Institute of Medical Sciences, Indore	Society registered under the Madhya Pradesh Societies Registrikaran Adhiniyam, 1973 (No. 44 of 1973)	Sri Aurobindo University, Indore-Ujjain State Highway, Near MR-10 Road, Sanwer Road, Indore	Whole of Madhya Pradesh
40.	Mahakaushal University, Jabalpur	Shri R.S. Educational Society, Jabalpur	Society registered under the Madhya Pradesh Societies Registrikaran Adhiniyam, 1973 (No. 44 of 1973	Mahakaushal University, Village Anthakheda, Chargawan Road, Post Tilwara, Jabalpur	Whole of Madhya Pradesh.".

Repeal and saving. 3.(1) The Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Sanshodhan Adhyadesh, 2020 (No. 14 of 2020) and the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Dwitiya Sanshodhan Adhyadesh, 2020 (No. 11 of 2021) is hereby repealed.

(2) Notwithstanding the repeal of the said Ordinances, anything done or any action taken under the said Ordinances shall be deemed to have been done or taken under the corresponding provisions of this Act.

इसे वेबसाईट www.govtpressmp.nic.in से भी डाउन लोड किया जा सकता है.

मध्यप्रदेश राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 565] भोपाल, सोमवार, दिनांक 17 अक्टूबर 2022—आश्विन 25, शक 1944

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 17 अक्टूबर 2022

क्र. 15668-261-इक्कीस-अ. (प्रा.).—मध्यप्रदेश विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 17 अक्टूबर, 2022 को महामहिम राज्यपाल की अनुमति प्राप्त हो चुकी है, एतद्द्वारा सर्वसाधारण की जानकारी के लिये प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.

मध्यप्रदेश अधिनियम

क्रमांक २५ सन् २०२२

मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) संशोधन अधिनियम, २०२२

[दिनांक १७ अक्टूबर, २०२२ को राज्यपाल की अनुमति प्राप्त हुई, अनुमति ''मध्यप्रदेश राजपत्र (असाधारण)'' में दिनांक १७ अक्टूबर, २०२२ को प्रथमबार प्रकाशित की गई.]

मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) अधिनियम, २००७ को और संशोधित करने हेतु अधिनियम.

भारत गणराज्य के तिहत्तरवें वर्ष में मध्यप्रदेश विधान-मंडल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

संक्षिप्त नाम. १. इस अधिनियम का संक्षिप्त नाम मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) संशोधन अधिनियम, २०२२ है.

अनुसूची का संशोधन. २. मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) अधिनियम, २००७ (क्रमांक १७ सन् २००७) की अनुसूची में, अनुक्रमांक ४० तथा उससे संबंधित प्रविष्टियों के पश्चात्, निम्नलिखित अनुक्रमांक तथा उनसे संबंधित प्रविष्टियां जोड़ी जाएं, अर्थात्:—

अनु-क्रमांक (१)	निजी विश्वविद्यालय का नाम (२)	प्रायोजी निकाय का नाम (३)	प्रायोजी निकाय की स्थापना की पद्धति (४)	मुख्य परिसर (५)	अधिकारिता (६)
''४१	प्रेस्टीज विश्वविद्यालय, इन्दौर	प्रेस्टीज एज्यूकेशन फाउन्डेशन, इन्दौर	कंपनी अधिनियम, २०१३ (२०१३ का १८) के अधीन रजिस्ट्रीकृत कंपनी	प्रेस्टीज विश्वविद्यालय ग्राम- रिंगनोदिया, इन्दौर-उज्जैन स्टेट हाइवे, इन्दौर	सम्पूर्ण मध्यप्रदेश
४२	शुभम् विश्वविद्यालय, भोपाल	साईंनाथ एज्यूकेशनल ट्रस्ट, आगरा (उ.प्र.)	भारतीय न्यास अधिनियम, १८८२ (१८८२ का २) के अधीन रजिस्ट्रीकृत लोक न्यास	शुभम् विश्वविद्यालय, सेमरा सैयद, तहसील हुजूर, जिला भोपाल	सम्पूर्ण मध्यप्रदेश
४३	डॉ. प्रीति ग्लोबल विश्वविद्यालय, शिवपुरी	लक्ष्मण सेठ एज्यूकेशन फाउन्डेशन, झांसी (उ.प्र.)	कंपनी अधिनियम, १९५६ (१९५६ का १) के अधीन रजिस्ट्रीकृत कंपनी	डॉ. प्रीति ग्लोबल विश्वविद्यालय, ग्राम-दिनारा, तहसील-करेरा, जिला-शिवपुरी	सम्पूर्ण मध्यप्रदेश
४४	एल.एन.सी.टी. विद्यापीठ विश्वविद्यालय, इन्दौर	श्री आस्था फाउण्डेशन फॉर एज्यूकेशन सोसाइटी, इन्दौर	मध्यप्रदेश सोसायटी रजिस्ट्रीकरण अधिनियम, १९७३ (क्रमांक ४४ सन् १९७३) के अधीन रजिस्ट्रीकृत सोसायटी	एल.एन.सी.टी. केम्पस, ग्राम-कनाड़िया, कनाड़िया रोड, इन्दौर	सम्पूर्ण मध्यप्रदेश
४५	अमलतास विश्वविद्यालय, देवास	अमलतास एज्यूकेशनल वेलफेयर सोसाइटी, इन्दौर	मध्यप्रदेश सोसायटी रजिस्ट्रीकरण अधिनियम, १९७३ (क्रमांक ४४ सन् १९७३) के अधीन रजिस्ट्रीकृत सोसायटी	अमलतास विश्वविद्यालय, देवास, देवास-उज्जैन स्टेट हाइवे, बांगर, जिला देवास	सम्पूर्ण मध्यप्रदेश

(१)	(२)	(३)	(४)	(५)	(६)
४६	आर्यावर्त विश्वविद्यालय, सीहोर	ए.पी.एस. शिक्षा प्रसार समिति, छतरपुर	मध्यप्रदेश सोसायटी रजिस्ट्रीकरण अधिनियम, १९७३ (क्रमांक ४४ सन् १९७३) के अधीन रजिस्ट्रीकृत सोसायटी	आर्यावर्त विश्वविद्यालय, नेशनल हाइवे-४६, ग्राम झारखेडा, तहसील श्यामपुर, जिला सीहोर	सम्पूर्ण मध्यप्रदेश
४७	विक्रांत विश्वविद्यालय, ग्वालियर	विक्रांत एज्यूकेशनल एण्ड वेलफेयर सोसाइटी, ग्वालियर	मध्यप्रदेश सोसायटी रजिस्ट्रीकरण अधिनियम, १९७३ (क्रमांक ४४ सन् १९७३) के अधीन रजिस्ट्रीकृत सोसायटी	विक्रांत विश्वविद्यालय, ग्राम-रतवई, चितोरा रोड, बड़ा गांव, मुरार, ग्वालियर	सम्पूर्ण मध्यप्रदेश
४८	ज्ञानवीर विश्वविद्यालय, सागर	ज्ञानवीर सेवा समिति, सागर	मध्यप्रदेश सोसायटी रजिस्ट्रीकरण अधिनियम, १९७३ (क्रमांक ४४ सन् १९७३) के अधीन रजिस्ट्रीकृत सोसायटी	ज्ञानवीर विश्वविद्यालय, ग्राम मारा इमलिया, पी.एच.-२०, खण्ड राहतगढ़, जिला सागर	सम्पूर्ण मध्यप्रदेश.''.

३. (१) मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) द्वितीय संशोधन अध्यादेश, २०२२ (क्रमांक २ सन् २०२२) एतद्द्वारा निरसित किया जाता है. **निरसन तथा व्यावृत्ति.**

(२) उक्त अध्यादेश के निरसन के होते हुए भी उक्त अध्यादेश के अधीन की गई कोई बात या की गई कोई कार्रवाई, इस अधिनियम के तत्स्थानी उपबंधों के अधीन की गई बात या की गई कार्रवाई समझी जाएगी.

भोपाल, दिनांक 17 अक्टूबर 2022

क्र. 15668-261-इक्कीस-अ. (प्रा.).—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) संशोधन अधिनियम, 2022 (क्रमांक 25 सन् 2022) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.

MADHYA PRADESH ACT
No. 25 OF 2022

THE MADHYA PRADESH NIJI VISHWAVIDYALAYA (STHAPANA AVAM SANCHALAN) SANSHODHAN ADHINIYAM, 2022

[Received the assent of the Governor on the 17th October, 2022; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)" dated the 17th October, 2022.]

An Act further to amend the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007.

Be it enacted by the Madhya Pradesh Legislature in the Seventy-third year of the Republic of India as follows:—

Short title.

1. This Act may be called the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Sanshodhan Adhiniyam, 2022.

Amendment of Schedule.

2 In Schedule to the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007 (No. 17 of 2007), after serial number 40 and entries relating thereto,the following serial numbers and entries relating thereto shall be added, namely:—

S.No. (1)	Name of private university (2)	Name of sponsoring body (3)	Mode of forming sponsoring body (4)	Main campus (5)	Jurisdiction (6)
"41.	Prestige University, Indore.	Prestige Education Foundation, Indore.	Company registered under the Companies Act, 2013 (No. 18 of 2013).	Prestige University, Gram-Ringnodia, Indore-Ujjain State Highway, Indore.	Whole of Madhya Pradesh.
42.	Shubham University, Bhopal.	Sainath Educational Trust, Agra (U.P.).	Public Trust registered under the Indian Trusts Act, 1882 (No. 2 of 1882).	Shubham University, Semra Saiyad, Tehsil-Huzur, District Bhopal.	Whole of Madhya Pradesh.
43.	Dr. Preeti Global University, Shivpuri.	Laxman Seth Education Foundation, Jhansi (U.P.).	Company registered under the Companies Act, 1956 (No. 1 of 1956).	Dr.Preeti Global University, Gram-Dinara, Tehsil-Karera, District Shivpuri.	Whole of Madhya Pradesh.
44.	LNCT Vidhyapeeth University, Indore.	Shri Astha Foundation for Education Society, Indore.	Registered Society under the Madhya Pradesh Society Registrikaran Adhiniyam, 1973 (No. 44 of 1973).	LNCT Campus, Village-Kanadiya, Kanadiya Road, Indore.	Whole of Madhya Pradesh.
45.	Amaltas University, Dewas.	Amaltas Educational Welfare Society, Indore.	Registered Society under the Madhya Pradesh Society Registrikaran Adhiniyam, 1973 (No. 44 of 1973).	Amaltas University, Dewas, Dewas-Ujjain State Highway, Bangar, District Dewas.	Whole of Madhya Pradesh.

(1)	(2)	(3)	(4)	(5)	(6)
46.	Aryavart University, Sehore.	APS Shiksha Prasar Samiti, Chhatarpur.	Registered Society under the Madhya Pradesh Society Registrikaran Adhiniyam, 1973 (No. 44 of 1973).	Aryavart University, National Highway-46, Village Jharkheda, Tehsil Shyampur, District Sehore.	Whole of Madhya Pradesh.
47.	Vikrant University, Gwalior.	Vikrant Educational and Social Welfare Society, Gwalior.	Registered Society under the Madhya Pradesh Society Registrikaran Adhiniyam, 1973 (No. 44 of 1973).	Vikrant University, Gram Ratwai, Chhitora Road, Badagaon, Morar, Gwalior.	Whole of Madhya Pradesh.
48.	Gyanveer University, Sagar.	Gyanveer Seva Samiti, Sagar.	Registered Society under the Madhya Pradesh Society Registrikaran Adhiniyam, 1973 (No. 44 of 1973).	Gyanveer University Village Mara Emliya, P.h-20, Block Rahatgarh, District Sagar.	Whole of Madhya Pradesh.".

Repeal and saving.

3.(1) The Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Dwitiya Sanshodhan Adhyadesh, 2022 (No. 2 of 2022) is hereby repealed.

(2) Notwithstanding the repeal of the said Ordinance, anything done or any action taken under the said Ordinance, shall be deemed to have been done or taken under the corresponding provision of this Act.

नियंत्रक, शासकीय मुद्रण तथा लेखन सामग्री, मध्यप्रदेश द्वारा शासकीय केन्द्रीय मुद्रणालय, भोपाल से मुद्रित तथा प्रकाशित—2022.

इसे वेबसाईट www.govtpressmp.nic.in से भी डाउन लोड किया जा सकता है.

मध्यप्रदेश राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 26] भोपाल, बुधवार, दिनांक 25 जनवरी 2023—माघ 5, शक 1944

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 25 जनवरी 2023

क्र. 1470-30-इक्कीस-अ-(प्रा.).—मध्यप्रदेश विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 23 जनवरी, 2023 को महामहिम राज्यपाल की अनुमति प्राप्त हो चुकी है, एतद्द्वारा, सर्वसाधारण की जानकारी के लिये प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अतिरिक्त सचिव.

मध्यप्रदेश अधिनियम

क्रमांक ३ सन् २०२३

मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) द्वितीय संशोधन अधिनियम, २०२२

[दिनांक २३ जनवरी, २०२३ को राज्यपाल की अनुमति प्राप्त हुई; अनुमति ''मध्यप्रदेश राजपत्र (असाधारण)'' में दिनांक २५ जनवरी, २०२३ को प्रथमबार प्रकाशित की गई.]

मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) अधिनियम, २००७ को और संशोधित करने हेतु अधिनियम.

भारत गणराज्य के तिहत्तरवें वर्ष में मध्यप्रदेश विधान-मंडल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

संक्षिप्त नाम. १. इस अधिनियम का संक्षिप्त नाम मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) द्वितीय संशोधन अधिनियम, २०२२ है.

अनुसूची का संशोधन. २. मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) अधिनियम, २००७ (क्रमांक १७ सन् २००७) की अनुसूची में, अनुक्रमांक ४८ तथा उससे संबंधित प्रविष्टियों के पश्चात्, निम्नलिखित अनुक्रमांक तथा उनसे संबंधित प्रविष्टियां जोड़ी जाएं, अर्थात्:—

अनु-क्रमांक (१)	निजी विश्वविद्यालय का नाम (२)	प्रायोजी निकाय का नाम (३)	प्रायोजी निकाय की स्थापना की पद्धति (४)	मुख्य परिसर (५)	अधिकारिता (६)
''४९	स्कोप ग्लोबल स्किल्स विश्वविद्यालय, भोपाल	ऑल इंडिया सोसायटी फॉर इलेक्ट्रॉनिक्स एंड कम्प्यूटर टेक्नालॉजी (आईसेक्ट), भोपाल	मध्यप्रदेश सोसायटी रजिस्ट्रीकरण अधिनियम, १९७३ (क्रमांक ४४ सन् १९७३) के अधीन रजिस्ट्रीकृत सोसायटी	स्कोप कैम्पस, एन एच-१२, भैरोंपुर (मिसरोद के पास) होशंगाबाद रोड, भोपाल	सम्पूर्ण मध्यप्रदेश
५०.	अभ्युदय विश्वविद्यालय, खरगौन	भगवान राजीव लोचनराम बुलाखीराम परमार्थिक संस्था, इंदौर.	कम्पनी अधिनियम, १९५६ (१९५६ का १) के अधीन रजिस्ट्रीकृत कम्पनी.	अभ्युदय विश्वविद्यालय, ग्राम-मगरिया, खंडवा रोड, खरगौन	सम्पूर्ण मध्यप्रदेश
५१.	अजीम प्रेमजी विश्वविद्यालय, भोपाल	अजीम प्रेमजी फाउंडेशन फॉर डेव्हलपमेंट, बैंगलोर.	कम्पनी अधिनियम, १९५६ (क्र. १ सन् १९५६) की धारा २५ के अधीन रजिस्ट्रीकृत कम्पनी.	अजीम प्रेमजी विश्वविद्यालय, बायपास रोड, कान्हासैया, तहसील-हुजूर, भोपाल.	सम्पूर्ण मध्यप्रदेश.''

भोपाल, दिनांक 25 जनवरी 2023

क्र. 1470-30-इक्कीस-अ-(प्रा.).—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) द्वितीय संशोधन अधिनियम, २०२२ (क्रमांक ३ सन् २०२३) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अतिरिक्त सचिव.

MADHYA PRADESH ACT
NO. 3 OF 2023

THE MADHYA PRADESH NIJI VISHWAVIDYALAYA (STHAPANA AVAM SANCHALAN) DWITIYA SANSHODHAN ADHINIYAM, 2022

[Received the assent of the Governor on the 23rd January, 2023; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 25th January, 2023.]

An Act further to amend the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007.

Be it enacted by the Madhya Pradesh Legislature in the seventy-third year of the Republic of India as follows:—

Short title.

1. This Act may be called the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Dwitiya Sanshodhan Adhiniyam, 2022.

Amendment of Schedule.

2. In Schedule to the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007 (No. 17 of 2007), after serial number 48 and entries relating thereto, the following serial numbers and entries relating thereto shall be added, namely:—

S. No. (1)	Name of Private university (2)	Name of sponsoring body (3)	Mode of forming sponsoring body (4)	Main campus (5)	Jurisdiction (6)
"49.	Scope Global Skills University, Bhopal.	All India Society for Electronics and Computer Technology (AISECT), Bhopal.	Registered Society under the Madhya Pradesh Society Registrikaran Adhiniyam, 1973 (No. 44 of 1973).	Scope Campus NH-12, Bhaironpur (Near Misrod), Hoshangabad Road, Bhopal.	Whole of Madhya Pradesh
50.	Abhyuday University, Khargone	Bhagwan Rajeev Lochanram Bulakhiram Parmarthik Sanstha, Indore.	Company registered under Section 25 of the Companies Act, 1956 (No. 1 of 1956).	Abhyuday University, Gram-Magriya, Khandwa Road, Khargone.	Whole of Madhya Pradesh
51.	Azim Premji University, Bhopal.	Azim Premji Foundation for Development, Banglore	Company registered under Section 25 of the Companies Act, 1956 (No. 1 of 1956).	Azim Premji University, Bypass Road, Kanhasaiya, Tehsil-Huzur, Bhopal.	Whole of Madhya Pradesh.".

नियंत्रक, शासकीय मुद्रण तथा लेखन सामग्री, मध्यप्रदेश द्वारा शासकीय केन्द्रीय मुद्रणालय, भोपाल से मुद्रित तथा प्रकाशित—2023.

इसे वेबसाईट **www.govtpressmp.nic.in** से भी डाउन लोड किया जा सकता है.

मध्यप्रदेश राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 225] भोपाल, गुरुवार, दिनांक 20 जुलाई 2023—आषाढ़ 29, शक 1945

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 20 जुलाई 2023

क्र. 11967-147-इक्कीस-अ(प्रा.).—मध्यप्रदेश विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 20 जुलाई, 2023 को महामहिम राज्यपाल की अनुमति प्राप्त हो चुकी है, एतद्द्वारा, सर्वसाधारण की जानकारी के लिये प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
आर. पी. गुप्ता, अवर सचिव.

मध्यप्रदेश अधिनियम

क्रमांक १७ सन् २०२३

मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) संशोधन अधिनियम, २०२३

[दिनांक २० जुलाई, २०२३ को राज्यपाल की अनुमति प्राप्त हुई; अनुमति ''मध्यप्रदेश राजपत्र (असाधारण)'' में दिनांक २० जुलाई, २०२३ को प्रथमबार प्रकाशित की गई.]

मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) अधिनियम, २००७ को और संशोधित करने हेतु अधिनियम.

भारत गणराज्य के चौहत्तरवें वर्ष में मध्यप्रदेश विधान-मण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

संक्षिप्त नाम.

१. इस अधिनियम का संक्षिप्त नाम मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) संशोधन अधिनियम, २०२३ है.

अनुसूची का संशोधन.

२. मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) अधिनियम, २००७ (क्रमांक १७ सन् २००७) की अनुसूची में, अनुक्रमांक ५१ तथा उससे संबंधित प्रविष्टियों के पश्चात्, निम्नलिखित अनुक्रमांक तथा उनसे संबंधित प्रविष्टियां जोड़ी जाएं, अर्थात्:—

अनु-क्रमांक (१)	निजी विश्वविद्यालय का नाम (२)	प्रायोजी निकाय का नाम (३)	प्रायोजी निकाय की स्थापना की पद्धति (४)	मुख्य परिसर (५)	अधिकारिता (६)
''५२	ज्ञानोदय विश्वविद्यालय, नीमच	ज्ञानोदय शिक्षण समिति, नीमच	मध्यप्रदेश सोसायटी रजिस्ट्रीकरण अधिनियम, १९७३ (क्रमांक ४४ सन् १९७३) के अधीन रजिस्ट्रीकृत सोसाइटी	ज्ञानोदय विश्वविद्यालय, ग्राम-सुवाखेड़ा, जिला नीमच.	सम्पूर्ण मध्यप्रदेश
५३.	जे.एन.सी.टी प्रोफेशनल विश्वविद्यालय, भोपाल	जय नारायण शिक्षा समिति, भोपाल	मध्यप्रदेश सोसायटी रजिस्ट्रीकरण अधिनियम, १९७३ (क्रमांक ४४ सन् १९७३) के अधीन रजिस्ट्रीकृत सोसाइटी	जे.एन.सी.टी. प्रोफेशनल विश्वविद्यालय, न्यू चौकसे नगर, लाम्बा खेड़ा, बैरसिया रोड, भोपाल.	सम्पूर्ण मध्यप्रदेश
५४.	चिरायु विश्वविद्यालय, भोपाल	चिरायु चेरिटेबिल फाउंडेशन, भोपाल	मध्यप्रदेश सोसायटी रजिस्ट्रीकरण अधिनियम, १९७३ (क्रमांक ४४ सन् १९७३) के अधीन रजिस्ट्रीकृत सोसाइटी	चिरायु विश्वविद्यालय, भोपाल-इंदौर हाईवे, बैरागढ़ के पास, भैंसखेड़ी, भोपाल.	सम्पूर्ण मध्यप्रदेश.''

भोपाल, दिनांक 20 जुलाई 2023

क्र. 11967-147-इक्कीस-अ-(प्रा.).—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, मध्यप्रदेश निजी विश्वविद्यालय (स्थापना एवं संचालन) संशोधन अधिनियम, 2023 (क्रमांक 17 सन् 2013) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
आर. पी. गुप्ता, अवर सचिव.

MADHYA PRADESH ACT
No. 17 OF 2023

THE MADHYA PRADESH NIJI VISHWAVIDYALAYA (STHAPANA AVAM SANCHALAN) SANSHODHAN ADHINIYAM, 2023

[Received the assent of the Governor on the 20th July, 2023; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 20th July, 2023.]

An Act further to amend the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007.

Be it enacted by the Madhya Pradesh Legislature in the Seventy-fourth year of the Republic of India as follows:—

Short title. 1. This Act may be called the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Sanshodhan Adhiniyam, 2023.

Amendment of Schedule. 2. In Schedule to the Madhya Pradesh Niji Vishwavidyalaya (Sthapana Avam Sanchalan) Adhiniyam, 2007 (No. 17 of 2007), after serial number 51 and enstries relating thereto, the following serial numbers and entries relating thereto shall be added, namely:—

S. No. (1)	Name of private university (2)	Name of sponsoring body (3)	Mode of forming sponsoring body (4)	Main campus (5)	Jurisdiction (6)
"52.	Gyanodaya University, Neemuch.	Gyanodaya Shikshan Samiti, Neemuch.	Registered Society under the Madhya Pradesh Society Registrikaran Adhiniyam, 1973 (No. 44 of 1973).	Gyanodaya University, Village-Suwakheda, District Neemuch.	Whole of Madhya Pradesh
53.	J. N. C. T. Professional University, Bhopal.	Jai Narain Shiksha Samiti, Bhopal.	Registered Society under the Madhya Pradesh Society Registrikaran Adhiniyam, 1973 (No. 44 of 1973)	J. N. C. T. Professional University, New Chouksey Nagar, Lambakheda Berasia Road, Bhopal.	Whole of Madhya Pradesh
54.	Chirayu University, Bhopal.	Chirayu Charitable Foundation, Bhopal.	Registered Society under the Madhya Pradesh Society Registrikaran Adhiniyam, 1973 (No. 44 of 1973)	Chirayu University Bhopal-Indore Highway, Near Bairagarh, Bhainsakhedi, Bhopal.	Whole of Madhya Pradesh.".

नियंत्रक, शासकीय मुद्रण तथा लेखन सामग्री, मध्यप्रदेश द्वारा शासकीय केन्द्रीय मुद्रणालय, भोपाल से मुद्रित तथा प्रकाशित—2023.